

# **LOK SABHA DEBATES**

## **(English Version)**

Fifteenth Session  
(Tenth Lok Sabha)



सत्यमेव जयते

*(Vol. XLV contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT  
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CORRIGENDA TO LOK SABHA DEBATES

(English Version)

Tuesday, December 5, 1995/Agrahayana 14, 1917 (Saka)

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<u>Col./Line</u>	<u>For</u>	<u>Read</u>
3/22	SHRI NIRMAL KANT CHATTERJEE	SHRI NIRMAL KANTI CHATTERJEE
5/9	SHRI CHITTRA BASU	SHRI CHITTA BASU
14/2	SHRI KRISHAN DUTT	SHRI KRISHAN DUTT SULTANPUR
49/9 (from below)	ANGAD	SANGAD
80/13	SHRI RAM NITHOR RAI	SHRI RAM NIHOR RAI
96/13 (from below)	OF	TO
121/13,14 (from below)	Minister of State of the Ministry of Parliamentary Affairs	Minister of State in the Ministry of Parliamentary Affairs
125/16	NAJ.GEN.(RETD.) BHUWAN CHANDRA KHANDUR	MAJ.GEN.(RETD.) BHUWAN CHANDRA KHANDURI
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# LOK SABHA

Tuesday, December 5, 1995/Agrahayana 14, 1917 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER IN THE CHAIR]

## OBITUARY REFERENCE

[English]

**Mr. Speaker :** Hon. Members, I have to inform the House with profound sorrow of the passing away of one of our colleague Shri Rajaram Shankarrao Mane.

Shri Rajaram Shankarrao Mane was a sitting Member of Lok Sabha representing Ichalkaranji constituency of Maharashtra. Earlier he had been a Member of Sixth to Ninth Lok Sabha representing the same constituency during 1977-1991.

An agriculturist by profession, Shri Mane was an active political and social worker. He took keen interest in the promotion of education and served as President of K.V.R. Shinde Shikshan Sanstha, Shahu Sanstha and Bharat Education Sanstha.

During his long parliamentary career, Shri Mane served on Committee on Petitions, Committee on the Welfare of Scheduled Castes and Scheduled Tribes and was a member of the Consultative Committee attached to the Ministry of External Affairs.

Shri Mane took keen interest in the proceeding of the House.

Shri Rajaram Shankarrao Mane who had been ailing for the last few months, passed away on 4 December, 1995 at Kolhapur, at the age of 67 years.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

**The Prime Minister (Shri P.V. Narasimha Rao) :** Sir, yet another colleague of ours, a sitting Member of this House, has left us last night. It is with a very heavy heart that I rise in this session to pay my respectful homage on the passing away of Shri Rajaram S. Mane, a sitting Member of this House.

Shri Mane was an experience Parliamentarian and

had been elected to the Lok Sabha four times in the past. He was closely involved with the Panchayati Raj institutions and had also held the position of President, Zilla Parishad, Kolhapur. He had a literary bent and was involved in the promotion of education also. In his death we have lost an experienced and knowledgeable person in the field of Panchayati Raj and a very good colleague.

I wish to place on record the deep sense of personal loss and grief felt by the nation and by all of us at the sad demise of Shri Mane.

May his soul rest in peace!

[Translation]

**Shri Atal Behari Vajpayee (Lucknow) :** I associate myself and my party with the sentiments expressed by you and the leader of the House regarding Late Shri Mane. The popularity of Shri Mane is proved from the fact that he was elected to this House for the 5th time. He was associated with various institutions in his Constituency. He had been the President of Zila Parishad also. He had deep interest in literature.

Mr. Speaker, Sir, passing away of hon. Members of this House, one by one, has shocked us. We can do nothing except praying to God that the departed soul may rest in peace. Please convey our deep condolena to the bereaved family.

**Shri Sharad Yadav (Madhepura) :** Mr. Speaker, Sir, Late Shri Rajaram Shankarrao Mane was a very senior Member of this House and I associate myself with what has been said by the hon. Prime Minister, Atalji and your goodself about him.

Mr. Speaker, Sir, it is continuously the fourth day, when distinguished Members of the House have passed away one after another. The hon. Member, whose death we had condoled yesterday was shot at cruelly which resulted in his death. Due to the death of these hon. Members, the House could not carry on its business during the last four days. While paying my tributes to Mane ji and other deceased Members of this House, I would like to submit that Four important day of this Session have been lost in paying tributes. Sometime or the other, we will have to ponder over the fact that we can carry on business of the House while paying our tributes and standing in silence for two minutes in the memory of departed souls, who were actively involved in politics, and fulfill their dreams. Moreover, there are so many festivals and holidays observed in our country. We have changed the old tradition of the House also which more

healthy. On this occasion, I would like to submit that my heart also feels hurt on the death of our colleagues for the last three days but we will have to ponder how to avoid the loss of valuable days of the Session and attend to the problems of crores of people of this country. Therefore, Sir, we should set a tradition under your directions that in case of death of a Member we may pay our tributes and regards to him by observing one minute silence. In this way, we can send a good message to the country that when this August House unanimously pays tribute to the departed Member and carry on its business, it is equally important to paying tribute to him by adjourning the House. We can rather pay him a good tribute by accomplishing his tasks and dreams.

The demise of Maneji has shocked his family and us as well. He was a prominent colleague of us. I myself and on behalf of my party pay tribute to him and pray that family may be able to bear this loss. I beg your pardon for saying so. I could not stop myself from saying so because it was a very important issue. With these words, I thank you and pay my tribute.

**Shri Nirmal Kant Chatterjee (Dumdum)** : Sir, on behalf of my party and myself, I associate myself with that has been stated by you, by the Leader of the House and by the Leader of the Opposition.

It seems that the mortality rate among the Lok Sabha Member is outpacing the mortality rate of the country. However that may be, he was obviously a person of great popularity as underlined by his four successive electoral successes. He was also very close to the people as indicated by the fact that he was the Chairman of the Zilla Parishad. We have lost a valued colleague and we pay our respects to him. We deeply mourn his death and offer our condolences which you may kindly convey to his friends and family.

**Shri Indrajit Gupta (Midnapore)** : Mr. Speaker Sir, unfortunately, there is nothing we can do on these occasions to express our grief and condolences. Mr. Mane had been here. This was his fifth term and that in itself, is the evidence of the fact that he was a very popular representative of the people of Kolhapur which he represented and we just now heard of all the multifarious public activities and social work with which he was closely associated. I cannot claim to have known him personally but I would fully respect his memory and pay homage to the work that he did as a Member of this House and outside.

I share the views expressed by my colleague Shri Sharad Yadav that we should establish a convention. As a matter of fact, it was there and it was an established convention which would not require this House to have such frequent interruptions of its work but we have no-

body to blame but ourselves of the fact that we departed from that convention. I also feel that the sorrow of grief that we feel should not be measured in proportion to the adjournments of this House. We can satisfy ourselves with a proper Condolence Resolution in addition to the references which you, from the Chair of course, will always make on behalf of the whole House and that should be done.

I was also thinking on whether it would be possible to start a practise. Obviously, it is not a guarantee against this kind of a mishap but to some extent, it can be a safeguard if we can start the practise that every Member of the House should have a medical check-up. I know that this is done in some countries and it is compulsory that you have a medical check-up every year, not that this is a guarantee against fate but it would, in some cases, help people to have some sort of early warning signals. We lose many people. It may be due to heart attack and we are told that he had no history of heart trouble and had no previous attack—and all that. It is necessary that there should be a medical check-up on these things. I hope that you will consider this point also.

As far as Shri Mane is concerned, I, on behalf of myself and party, express my sincere condolences on his demise and request you to convey our sorrow to his bereaved family.

**Shri P.G. Narayanan (Gobichettipalayam)** : Mr. Speaker Sir, on the death of Mr. Rajaram Shankarrao Mane, a sitting Member of this House, we have lost a well-experienced colleague. He was only a good and mature politician but also a good social worker. He took special interest in literature. The services rendered by him for the oppressed and down-trodden are appreciable.

Sir, the death of Shri Mane is a great loss to us. On behalf of All India ADMK, I convey my heartfelt condolences and tributes to the bereaved family.

*[Translation]*

**Shri Chandra Jeet Yadav (Azamgarh)** : Mr. Speaker, Sir, Maneji was a senior Member of this House. He was popular leader of farmers of Maharashtra and a social worker. About 20 years ago, I had attended a public meeting in Akola on his invitation. At that time, I had assessed his popularity among the people and the faith the people had reposed on him. It is a fact that he was suffering from severe asthma. Ultimately he had to leave for heavenly abode. I myself and on behalf of my party pay tribute to the departed soul and express my condolences to the bereaved family.

**Shrimati Lovely Anand (Vaishali)** : Mr. Speaker, Sir, we have once again assembled today in a condolence meeting. One by one, we have been losing our hon-



Members. It is a matter of great sorrow and concern. We are bereaved over the sad demise of Maneji. It is true that he was a very popular leader. He had been elected to Lok Sabha for five times. I do not have much information about him. I, myself and on behalf of my party express condolence to his family. May God grant peace to the departed soul and give strength to his family to bear this loss.

**Shri Chhtra Basu (Barasat)** : Sir, I join you and the Leader of the House and other distinguished Member of the House in expressing our sorrow and grief at the demise of hon. Member of this House, Shri Rajaram Shankarrao Mane. As you have correctly pointed out that he represented the feelings, the hopes and the aspirations of his constituency and was elected five times to this House to serve the people of his constituency well. We, on behalf of this House express our grief and sorrow and express our condolences for him. I request you to kindly convey our condolences to the bereaved family.

**Shri E. Ahamed (Manjeri)** : Mr. Speaker, Sir, on behalf of my party, the Indian Union Muslim League, I also join in paying our homage and our deep felt condolences to the bereaved family of our dear colleague, Shri R.S. Mane.

[Translation]

**Shri Mohan Rawale (Bombay-South Central)** : Mr. Speaker, Sir, Maneji was very good at heart. He was our colleague. On behalf of Shiv Sena, I pay homage to him. Shiv Sena associate itself with the Congress Party, which has lost four of its members in succession.

**Mr. Speaker** : The House may stand in silence for a short while as a mark of respect to the deceased.

(The Member then stood in silence for a short while.)

**Mr. Speaker** : There are two suggestions given. One is about developing a convention when a colleague of ours is no more with us; and the second relates to the regular check-up of all the Members. In consultation with the Members and in agreement of all, we will decide as to what we should do we will take a decision.

In the meeting of the Leaders, it was decided that we may adjourn today and to make up the time lost, we must sit in the Lunch interval also and one hour after 6 p.m. everyday so as to get about 26 hours to complete the business which is before the House.

With this, I declare that the House stands adjourned to meet again on Wednesday, the 6th December, 1995 at 11.00 a.m.

## WRITTEN ANSWERS TO QUESTIONS

[Translation]

### PUBLIC DISTRIBUTION SYSTEM

\*121. **Mohammad Aliashraf Fatmi :  
Shri Arjun Singh Yadav :**

Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the various types of public Distribution System operating in the country at present;

(b) whether the Government propose to formulate any scheme to provide ration to urban poor people at cheaper rates than that the rural poor people; and

(c) the amount spent on Food Subsidy during 1994-95 and the amount of additional subsidy required for the same?

**The Minister of Civil Supplies, Consumer Affairs and Public Distribution (Shri Buta Singh)** : (a) to (c) As per present policy of Central Government, there is only one type of public Distribution System (PDS) in the country. However, in order to improve the functioning of the PDS in backward regions of the country, about 2446 blocks have been covered under the Revamped Distribution System (RPDS). In the blocks covered under RPDS, States have been advised to ensure availability of 20 kgs of foodgrains meant for distribution in RPDS areas to States/UTs at specially subsidised Central Issue Prices (CIPs) which are Rs. 50/- per quintal lower than the CIPs for the PDS. These specially subsidised CIPs are not applicable to urban agglomerations within the RPDS blocks in non-tribal majority States.

Central Government has no proposal to formulate any scheme for providing ration to urban poor at cheaper rates than are applicable to rural poor.

The total amount of food subsidy (including sugar) during 1994-95 was Rs. 5100 crores as per Revised Estimates. A budgetary provision of Rs. 5250 crores has been made for food subsidy for the year 1995-96.

### IMPORT OF PULSES

\*122. **Shrimati Girija Devi :**

Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the quantity of Pulses imported during the current financial year till date;

(b) the expenditure incurred on this so far; and

(c) the name of the countries from where these Pulses have been imported?

**The Minister of Civil Supplies, Consumer Affairs and Public Distribution (Shri Buta Singh) :** (a) to (c) A statement showing the quantity and value of imports of pulses alongwith the countries of their origin for the current financial year (April-September, 1995, being the latest) is attached.

#### STATEMENT

#### Imports of pulses from April-September, 1995 Countrywise

(Qty. in M.T. Value in Rs. Lakhs)

Sl. No.	Name of the Country	Qty.	Value
1.	Australia	37085	3308.21
2.	Bulgaria	1504	133.21
3.	Canada	29359	2474.77
4.	Chinese Taipei	2546	304.79
5.	China P. Rep	9567	1055.91
6.	Egypt	500	38.72
7.	German Rep	40	7.01
8.	Hungry	2600	231.17
9.	Iran	17	1.79
10.	Kenya	231	38.79
11.	Malawi	3680	494.45
12.	Malaysia	4121	680.18
13.	Mayanmar	103278	16095.51
14.	Mexico	1180	371.74
15.	Mozambique	1097	159.64
16.	Netherland	43	5.31
17.	Nepal	3848	647.32
18.	Newzeland	3514	505.35
19.	Pakistan	3000	585.19
20.	Singapore	9425	1440.72
21.	Spain	478	82.26
22.	Syria	424	56.96
23.	Turkey	83	25.99
24.	U.A.E.	3267	318.26
25.	U.K.	52	8.72
26.	U.S.A.	1276	280.40
27.	Others	7	0.01
<b>Total Imports</b>		<b>222222</b>	<b>29352.38</b>

Source : DGCI&S, Calcutta.

#### EDUCATIONAL STANDARD IN KENDRIYA VIDYALAYAS

\*124. **Shri Muhl Ram Saikia :** Will the Minister of Human Resource Development be pleased to state :

(a) whether there has been a gradual decline in the results of students of the Kendriya Vidyalayas in CBSE Examination during the preceding three years;

(b) if so, the reasons therefore; and

(c) the steps taken/proposed to be taken by the Government for raising the educational standard of the Kendriya Vidyalayas?

**The Minister of Human Resource Development (Shri Madhavrao Scindia) :** (a) to (b) The results of both X and Class XII examinations of Kendriya Vidyalayas for the past three years have remained substantially the same except during 1995 when a decline was noticed in the class X performance. This is mainly due to a change in the examination pattern prescribeds by CBSE.

(c) Efforts to improve the standard of education in Kendriya Vidyalayas are a continuing process. Specific steps taken include preparation of sample question papers for distribution in Kendriya Vidyalayas. Follow-up action on the report of Committee appointed to review the Kendriya Vidyalaya Sangathan in respect of certain measures concerning academics has also been initiated.

#### SEEDS PRODUCTION SECTOR

\*125. **Maj. Gen. (Retd.) Bhuwan Chandra Khanduri :  
Dr. Laxminarayan Pandey :**

Will the Minister of Agriculture be pleased to state :

(a) the exact policy regarding foreign equity participation in the Seeds Production Sector;

(b) whether the Government have permitted Seeds Production and seeds multiplication to the wholly foreign owned companies and their subsidiaries engaged in the food processing;

(c) if so, the details thereof;

(d) whether the Government propose to notify the policy allowing hundred percent foreign equity participation in this sector to bring about transparency; and

(e) if so, the time by which a final decision is likely to be taken in this regard?

**The Minister of Agriculture (Shri Balram Jakhar) :** (a) The Statement on Industrial Policy 1991 identifies the production of certified high yielding hybrid seeds and synthetic seeds as high priority industries. The salient features of the policy regarding foreign equity participation in this sector are as follows :

- (i) Automatic approval by Reserve Bank of India for all proposals where foreign investment in the equity capital of the Indian Company is upto 51% and where the foreign equity covers the foreign exchange requirements for import of capital goods needed for the projects, subject to stipulations contained in the Manual of Policy and Procedures Governing Industrial Approvals.
- (ii) Proposals for foreign equity participation beyond 51% are considered by the Government on the basis of the merits of the case.

(b) and (c) No, Sir.

(d) and (e) The existing policy contains provisions for consideration of proposals involving 100% foreign equity participation.

#### SUPPLY OF ESSENTIAL COMMODITIES FOR P.D.S.

\*126. Shri Probin Deka :  
Shri Kabindra Purkayastha :

Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the commodities supplied to the consumers through Public Distribution System in the North-Eastern States, particularly in Assam, Mizoram and Tripura;

(b) whether the Union Government are aware of the fact that irregular and inadequate supply of essential commodities has increased prices of the consumer goods;

(c) if so, the details there of and steps taken by the Government to ensure availability of these items at reasonable prices;

(d) whether there is any demand to add some more items under Public Distribution System; and

(e) if so, the details thereof ?

The Minister of Civil Supplies, Consumer Affairs and Public Distribution (Shri Buta Singh) : (a) to (e) A Statement is laid on the Table of the House.

#### STATEMENT

(a) Central Government arranges to supply rice, wheat, levy sugar, superior kerosene oil (SKD), imported edible oil and soft/CIL coke for the Public Distribution System (PDS) to all States/UTs including the North Eastern States.

(b) and (c) Central Government makes all efforts to maintain regular supply PDS commodities to all States. No State Government has reported increase in prices of consumer goods due to irregular and inadequate supplies of essential commodities. Allocations for the PDS are supplemental in nature and are not intended to meet the

entire requirement of any State/UT. Central Government issues PDS commodities at Central Issue prices which are highly subsidised and are below the open market prices.

(d) and (e) State Government have been advised to distribute additional commodities of mass consumption such as tea, iodised salt, pulses and soaps on their own depending on local requirements and consumer preferences. Many State Governments have reported that they are distributing such commodities in the areas covered under the Revamped PDS.

[Translation]

#### CULTIVATION OF SOYABEAN

\*127. Shri Vilasrao Nagnathrao Gundewar : Will the Minister of Agriculture be pleased to state :

(a) the details of the States where the cultivation of Soyabean is being undertaken;

(b) the total area of land brought under such cultivation during each of the last three years, State-wise;

(c) the total production of Soyabean during the above period, State-wise;

(d) the Steps being taken by the Government to increase the cultivation of Soyabean; and

(e) the details of the progress made in setting up of Soyabean based industries like "Soya-Milk", "Soya-Cheese", etc.?

The Minister of Agriculture (Shri Balram Jakhar) :

(a) The major soyabean growing States are Madhya Pradesh, Maharashtra, Rajasthan, Uttar Pradesh, Karnataka and Gujarat.

(b) and (c) State-wise area and production for the last three years is good in the enclosed Statement.

(d) To increase the cultivation of oilseeds including soyabean, Oilseeds Production Programme (OPP) is under implementation in 22 states covering 337 districts. Assistance is provided under OPP for production and distribution of seeds, Distribution of sprinkler sets, improved farm implements, Rhizobium culture and PSB, gypsum and pyrites, etc. Further, to propagate the production technology, frontline demonstrations are organised by the ICAR and block demonstrations by the State Departments of Agriculture.

(e) Much progress has not been made in setting up of soyabean based industries like Soya-Milk and Soya - cheese. Some entrepreneurs have started production of soya products on a limited scale. However, 98 soyabean processing industries have been set up with an installed capacity of 70 lakh tonnes per annum.

## STATEMENT

State	Area (Thousand Hectares)			Production (Thousand Tonnes)		
	1992-93	1993-94	1994-95	1992-93	1993-94	1994-95
Andhra Pradesh	2.6	4.5	6.0	2.3	5.0	5.0
Gujarat	17.0	18.4	20.0	11.7	14.0	14.0
Himachal Pradesh	0.9	0.8	18.0	0.3	0.3	5.0
Karnataka	41.3	37.8	47.0	27.0	33.5	42.0
Madhya Pradesh	3054.0	3289.5	2910.0	2598.9	3480.9	2587.0
Maharashtra	365.0	501.7	561.0	361.4	671.4	526.0
Orissa	0.9	0.9	1.0	0.6	0.6	1.0
Rajasthan	264.8	345.5	403.0	333.4	369.9	443.0
Uttar Pradesh	30.4	36.1	33.0	37.9	36.7	35.0
Others	11.8	12.3	11.0	13.4	14.6	14.0
<b>Total</b>	<b>3788.7</b>	<b>4247.5</b>	<b>4010.0</b>	<b>3386.9</b>	<b>4626.3</b>	<b>3672.0</b>

## SUGAR STOCK

\*128. **Shri Shiv Sharan Verma :**  
**Shri Manikrao Hodiya Gavli :**

Will the Minister of Food be pleased to state :

(a) whether the Government have any proposal to create a buffer stock of Sugar;

(b) if so, the time by which a final decision is likely to be taken in this regard;

(c) whether the Government have frozen issuing sugar Licences during the last several months and even Sugar Mills are not being allowed expansion; and

(d) if so, the reasons therefor?

**The Minister of Food (Shri Ajit Singh) :** (a) and (b) The proposals for creating a buffer stock of sugar is under consideration of the Government of India.

(c) and (d) The Central Government is at present reviewing the licensing policy for sugar industry. The grant of letters of intent/industrial licences for establishment of

new sugar factories expansion of the existing units will be considered thereafter.

## FAIR PRICE SHOPS

\*129. **Dr. Vasant Niwruoti Pawar :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the total number of Fair Price Shops in the country as on November 30, 1995, State-wise; and

(b) the percentage of total population of the country covered by these shops; State-wise?

**The Minister of Civil Supplies, Consumer Affairs and Public Distribution (Shri Buta Singh) :** (a) The total number of fair price shops in the country, State-wise as per reports received from State Governments upto June, 1995, in the Statement annexed.

(b) As per policy of the Central Government, the entire population of the country is to be covered by the Public Distribution System through these fair price shops and mobile fair price shops by the State Governments/UT Administrations.

**STATEMENT**

**Number of fair Price shops as per reports received from States/UTs upto June, 1995.**

State	Reported	as on
Andhra Pradesh	38521	Dec. 94
Arunachal Pradesh	877	Nov. 95
Assam	27522	Sept. 93
Bihar	51828	Dec. 93
Goa	572	June 95
Gujarat	13391	June 95
Haryana	7222	June 95
Himachal Pradesh	3527	June 95
Jammu & Kashmir	2709	Dec. 94
Karnataka	19244	June 95
Kerala	14135	June 95
Madhya Pradesh	22728	June 95
Maharashtra	41616	March 95
Manipur	1958	Dec. 94
Meghalaya	3629	Dec. 93
Mizoram	936	March 95
Nagaland	262	Sept. 93
Orissa	24156	Dec. 94
Punjab	11372	Dec. 94
Rajasthan	17062	June 95
Sikkim	1381	Sept. 93
Tamil Nadu	21201	June 95
Tripura	1308	Dec. 95
Uttar Pradesh	80140	March 93
West Bengal	20340	March 95
A & N Islands	390	June 95
Chandigarh	326	Sept. 93
D & N Haveli	70	March 95
Daman & Diu	38	Dec. 94
Delhi	3150	Nov. 95
Lakshadweep	34	Dec. 94
Pondicherry	359	Dec. 94
<b>Total</b>	<b>432004</b>	

**CLOSURE OF FAIR PRICE SHOPS**

**\*130. Shri Krishan Dutt : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :**

(a) whether the Government are aware of the reports that many Fair Price Shops in National Capital Territory of Delhi have been closed in the recent months;

(b) if so, the reasons therefor;

(c) the losses suffered by the shopkeepers in maintaining their establishment; and

(d) the action taken/proposed to be taken by the Government to improve the situation.

**The Minister of Civil Supplies, Consumer Affairs and Public Distribution (Shri Buta Singh) :** (a) and (b) The Government of National Capital Territory (NCT) of Delhi has reported that from January, 1995 to October, 1995, out a total number of 3150 Fair Price Shops (FPS) in Delhi, 116 licencees have resigned leading to the closure of their fair price shops. It has been reported that the reasons cited are mostly on health grounds. The Government of NCT of Delhi have reported that quite a few have resigned because their shops located in commercial areas appreciated in value.

(c) Government of NCT of Delhi has reported that since each fair price shop is given 5000 cereal units to make the business viable, the shops are unlikely to suffer losses.

(d) Government of NCT of Delhi has reported that during the period January to October 1995, they had added 134 new fair price shops in Delhi. It has also been reported that mobile fair price shops are being run whenever necessary. The Government of NCT of Delhi has also reported that the food cards of a fair price shop which has closed down are linked with another fair price shop in the same area.

**DAMAGE OF FOODGRAINS**

**\*131. Shri Mohan Rawale : Will the Minister of Food be pleased to state :**

(a) the total quantity and value of Foodgrains rendered unfit for human consumption during 1995 due to rotting of produced foodgrains through various forms of unscientific methods of storing, State-wise;

(b) the reaction of the Government thereto; and

(c) the loss suffered by the Food Corporation of India on this account?

**The Minister of Food (Shri Ajit Singh) :** (a) to (c) The Food Corporation of India has reported that the procured stocks of Foodgrains are stored in scientifically designed godowns (including cover and plinth). Though, some quantity of foodgrains get damaged due to various factors such as long storage, labour unrest, natural calamities and unforeseen circumstances, no stocks of procured foodgrains are reported to have rotten exclusively because of unscientific methods of storage during 1995 so far. However, during the year 1995 due to natural causes such as unprecedented rains, floods and cyclone, the following quantity of foodgrains have been reported so far damaged in different States :

State	(Fig. in MTs)
1. Punjab	2046.00
2. Rajasthan	539.00
3. Haryana	60.00
4. Andhra Pradesh	218.30
5. Kerala	30.16
6. Maharashtra	255.00
7. Madhya Pradesh	18.85
8. Kandla	200.00

Foodgrains affected due to rains, floods and cyclones are salvaged and quantity recovered as damaged in the issue as shown above is disposed off as "not fit for human consumption" as per procedure in vogue.

#### POLITICAL SCIENCE IN CURRICULUM

\*132. **Dr. K.V.R. Chowdary :** Will the Minister of Human Resource Development be pleased to state :

(a) whether Political Science Subject is a part of Social Science in Secondary School Stage is not being taught in Senior Secondary Classes in Humanities Streams in the Kendriya Vidyalayas and other Schools run by the Union Government;

(b) if so, the reasons therefor;

(c) whether the Government propose to introduce study of Political Science in all such Schools in the near future; and

(d) if so, by when the said subject is proposed to be included in the curriculum of Senior Secondary classes of the Central Schools?

**The Minister of Human Resource Development (Shri Madhavrao Scindia) :** (a) Yes, Sir.

(b) to (d) Administrative and financial constraints often stand in the way of offering as many elective subjects as possible. The position is reviewed from time to time.

#### UNIVERSALISATION OF PRIMARY EDUCATION

\*133. **Shri Lokanath Choudhury :**  
**Shri D. Venkateswara Rao :**

Will the Minister of Human Resource Development be pleased to state :

(a) whether his Ministry have taken any decision to see that Primary Education is imparted to all by 2001;

(b) if so, whether any concrete proposals have been worked out in this regard; and

(c) if so, the details of the programme?

**The Ministry of Human Resource Development (Shri Madhavrao Scindia) :** (a) Yes, Sir.

(b) and (c) The National Policy on Education, 1986 and its programme of Action, as updated in 1992, outline the strategy as well as programmes in this respect. This measures already taken include operation Blackboard, Teacher Education, Non-Formal Education and District Primary Education Programme. Resources for Primary Education are also being consistently stepped up in conformity with the stated commitment of the Government to raise public expenditure on education to 6% of GDP during the 9th Five Year Plan.

[Translation]

#### VETERINARY ARRANGEMENT

\*134. **Shri Rampal Singh :**  
**Shri Brij Bhushan Sharan Singh :**

Will the Minister of Agriculture be pleased to state :

(a) whether there is no proper Veterinary arrangement for treatment of cattle in the country as a result of which a large number of cattle die every year;

(b) whether the Government have formulated any scheme to avoid loss of the livestock;

(c) if so, the salient features thereof; and

(d) if not, the reasons therefore?

**The Minister of Agriculture (Shri Balram Jakhar) :**  
(a) No, Sir. The Animal Husbandry and Veterinary Services is a State subject. The State Government's under the Directorate of Animal Husbandry and Veterinary Services undertake monitoring, disease diagnosis and control of diseases.

(b) to (d) The Government of India is supplementing the efforts of State Governments in controlling certain specific diseases like foot and mouth, rinderpest, tuberculosis, brucellosis etc. In addition, the States are also being supported for strengthening disease diagnostic facilities and biological production units. Two Centrally Sponsored Schemes covering these aspects are under implementation, namely, Assistance to States for control of Animal Diseases and National Project on Rinderpest Eradication.

[English]

#### ENCROACHMENT AROUND MONUMENTS

\*135. Shri Chhedl Paswan :  
Shri Kheian Ram Jangde :

Will the Minister of Human Resource Development be pleased to state :

(a) whether boundaries of some of the ancient monuments, buildings and shrines under Archaeological Survey of India have been extended by making illegal encroachment on the adjoining lands and these lands are being used for some other purposes;

(b) if so, the details of such cases;

(c) whether such illegal encroachments could not be removed even after taking action against the encroachers;

(d) if so, the details thereof and the reason therefor;

(e) the number of building and monuments from where illegal encroachments have been removed during the last two years, State-wise; and

(f) the action being taken to remove such encroachments from the remaining monuments?

The Minister of Human Resource Development (Shri Madhavrao Scindia) : (a) No, Sir. The Archaeological Survey of India has not extended the boundaries of ancient monuments by making illegal encroachments on the adjoining private lands.

(b) to (d) Do not arise.

(e) A list is enclosed as Statement.

(f) With the help of the State Govt. and local administration action has been initiated for removal of encroachments and retrieval of the land.

#### STATEMENT

The Number of Building and Monuments of Archaeological Survey of India from where Illegal Encroachments have been removed during the two years, State-wise

---

DELHI STATE	2
GUJARAT	2
HARYANA	1
HIMACHAL PRADESH	1
KARNATAKA	2
MAHARASHTRA	4
MADHYA PRADESH	2
PONDICHERY	1
PUNJAB	1
UTTAR PRADESH	5

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[Translation]

#### SUBSIDY ON FERTILIZERS

\*136. Shri Mahesh Kanodia :  
Shri Pawan Diwan :

Will the Minister of Agriculture be pleased to state :

(a) whether the Government have received complaints regarding alleged irregularities being committed in the payment of subsidy on Fertilizers in some States;

(b) if so, the name of such States;

(c) whether the Government had decided to provide subsidy directly to the Fertilizers Producing Units; and

(d) if so, the details thereof?

**The Minister of Agriculture (Shri Balram Jakhar) :**  
 (a) and (b) During 1994-95 and 1995-96, reimbursement of concession on sale of decontrolled phosphatic and potassic fertilizers to farmers is made by Department of Agriculture & Cooperation directly to fertilizers supplying agencies on the basis of certified reports of sales submitted by States/UTs. No complaints relating to alleged irregularities committed by States in payment of concession during this period have been received.

(c) and (d) Urea is the only fertilizer under Statutory Price Control and subsidy on indigenous Urea is paid to the concerned manufacturing unit by the Department of Fertilizers. Likewise, reimbursement of concession on sale of decontrolled phosphatic and potassic fertilizers is made to the fertilizer supplying agencies on the basis of certified reports of sales submitted by States/UTs.

[English]

#### GANGA ACTION PLAN

\*137. **Shri Shraavan Kumar Patel :**  
**Shri Ram Badan :**

Will the Minister of Environment and Forests be pleased to state :

(a) the directions issued by the Union Government to the concerned State Governments to protect the Ganga from pollution.

(b) the up-to-date progress in implementation of

the Ganga Action Plan indicating the targets fixed and the achievements made, scheme-wise; and

(c) the expenditure involved as against the provisions originally made under the Plan, Scheme-wise?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) The Ganga Action Plan was launched in 1986 with the objective of taking up pollution abatement works of identified outfalls into the river Ganga alongwith related measures for improving its water quality. Phase-I of the Ganga Action Plan (GAP) is 100% centrally sponsored for capital works. Responsibility for implementation and completion of the schemes rests primarily with the State Governments.

Monitoring and review of progress of schemes under the GAP is done by the Central Ganga Authority (CGA) under the Chairmanship of the Prime Minister. Chief Ministers of the participating States are also members of the CGA. The CGA is assisted by a Steering Committee which meets every quarter to review progress under the GAP.

During their reviews of the GAP, both the CGA and the Steering Committee respectively, issue relevant instructions and give advice on matters relating to timely completion of schemes and for appropriate measures for dealing with sources polluting the Ganga.

Out of 261 schemes sanctioned under the Action Plan, 243 have so far been completed.

#### State-wise Schemes Sanctioned and Completed Under the GAP Phase-I

Category	Uttar Pradesh	Bihar	West Bengal	Total
<b>Scheme Sanctioned</b>				
1. Interception & Diversion	40	17	31	88
2. Sewage Treat'ent Plants	13	7	15	35
3. Low Cost Sanitation	14	7	22	43
4. Electric Crematoria	3	8	17	28
5. River Front Facilities	8	3	24	35
6. Other Schemes	28	3	1	32
<b>Total</b>	<b>106</b>	<b>45</b>	<b>110</b>	<b>261</b>



Category	Uttar Pradesh	Bihar	West Bengal	Total
<b>Scheme Completed</b>				
1. Interception & Diversion	40	17	26	83
2. Sewage Treatment Plants	9	3	12	24
3. Low Cost Sanitation	14	7	22	43
4. Electric Crematoria	3	8	15	26
5. River Front Facilities	8	3	24	35
6. Other Schemes	28	3	1	32
<b>Total</b>	<b>102</b>	<b>41</b>	<b>100</b>	<b>243</b>

A total expenditure of Rs. 407.69 crores has been incurred on works so far, as against the revised costs of Rs. 445.29 crores approved by the Cabinet Committee on Economic Affairs. The details are as below :

**Expenditure Incurred Under  
Ganga Action Plan Phase-I (as on 1.11.1995)**

(Rs. in crores)

State	Amount Sanctioned		Expenditure incurred
	Original	Revised	
Uttar Pradesh	114.20	199.95	176.76
Bihar	33.59	57.29	53.51
West Bengal	108.47	188.05	177.42
<b>Total</b>	<b>256.26</b>	<b>445.29</b>	<b>407.69</b>

**DRIP IRRIGATION**

\*138. **Shri Chhitubhai Gamit** : Will the Minister of Agriculture be pleased to state

(a) the area covered under Drip Irrigation System in the country at present, State-wise;

(b) the assistance provided to each State for implementation of the Drip Irrigation System during 1995-96;

(c) whether any programme for future has been chalked out by the Government in this regard; and

(d) if so, the details thereof?

**The Minister of Agriculture (Shri Balram Jakhar)** :

(a) and (b) Statements I and II are attached.

(c) Yes, Sir.

(d) The Government has planned to promote use of Drip Irrigation throughout the country in a big way. The programme for the year 1995-96 provides for coverage of over 80,000 hectares under drip installation & demonstration, developing appropriate location specific package of practices and imparting training to the farmers.

**STATEMENT-I**

**State-wise Area covered Under drip Irrigation  
(upto June, 1995)**

State	Area (in ha)
Andhra Pradesh	13000
Assam	200
Gujarat	5000
Haryana	800
Karnataka	14000
Kerala	3000
Madhya Pradesh	1800
Maharashtra	55300
Orissa	800
Punjab	500
Rajasthan	600
Tamil Nadu	7100
Uttar Pradesh	500
West Bengal	100
Others	600
<b>Total</b>	<b>1,03,300</b>

## STATEMENT-II

Statewise Financial Assistance provided  
for Drip Irrigation for 1995-96

(Rs. in lakhs)

State	Allocation	Amount Released (upto Sept. 95)
1	2	3
Andhra Pradesh	762.00	48.61
Arunchal Pradesh	7.00	7.00
Assam	28.00	—
Bihar	28.00	—
Goa	8.00	8.00
Gujarat	235.00	—
Haryana	85.00	61.75
Himachal Pradesh	28.00	—
Jammu & Kashmir	28.00	28.00
Karnataka	765.00	532.79
Kerala	280.00	98.63
Madhya Pradesh	215.00	143.85
Maharashtra	1045.00	542.90
Manipur	7.00	7.00
Meghalaya	7.00	—
Mizoram	7.00	7.00
Nagaland	7.15	—
Orissa	90.20	—
Punjab	45.00	—
Rajasthan	105.60	—
Tamil Nadu	444.85	384.04
Tripura	10.24	6.68

1	2	3
Uttar Pradesh	215.00	—
West Bengal	34.00	—
Sikkim	7.00	7.00
Dadra & Nagar Haveli	3.00	—
Daman & Diu	3.00	—
Delhi	3.00	—
Lakshdweep	3.00	—
Pondichery	4.00	—
Total	4510.04	1883.25

[Translation]

**'FUNDING OF ENVIRONMENT  
AND FORESTRY PROJECTS'**\*139. Shri Shivraj Singh Chauhan :  
Shri Sandipan Bhagwan Thorat :

Will the Minister of Environment and Forests be pleased to state :

(a) the details of the Environment and Forestry Projects presently under execution in various States, funded by the World Bank/International agencies during the last three years, State-wise;

(b) the fund made available and the progress made in regard to each Project, State-wise; and

(c) the projects in pipeline as proposed by the State Governments and the action taken thereon?

The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) : (a) to (c) Statement I and II showing the status of the Environment and Forestry Projects presently under execution in various States funded by the World Bank/International Agencies and the projects in pipeline as proposed by the State Government respectively are enclosed.

## STATEMENT-I

**Status of the Environment and Forestry Projects presently under Execution in  
Various States Funded by World Bank/International Agencies.**

Sl. No.	Name of the Project	Donor Agency	Project Period	Project Cost.	Progress as per Information presently available with Government of India
1	2	3	4	5	6
1.	Forestry Development Project, West Bengal.	World Bank	1992-97	US \$39 million.	US \$16.86 million disbursed upto Sept., 1995.
2.	Forestry Development Project, Maharashtra.	World Bank	1992-98	US \$142 million	US \$25.036 million disbursed upto Sept., 1995.
3.	Aravlli Hills Afforestation Project, Haryana.	European Economic Community (EEC)	1990-98	ECU 23.30 million	ECU. 12.796 million disbursed by EEC upto October, 1995.
4.	Forestry Project, Andhra Pradesh.	World Bank	1994-2000	US \$89.1 million	US \$ 6.36 million disbursed upto September, 1995.
5.	Forestry Project, Madhya Pradesh	World Bank	1995-99	US \$ 67.3 million	The project became effective on 29-9-95.
6.	Social Forestry Project, Tamil Nadu	SIDA	1988-93	Rs. 85.40 crs	Rs.136.98 crores spent till June, 1995.
7.	Dungarpur Integrated Wastelands Dev. Project, Dungarpur	SIDA	1992-97	Rs. 28.14 crs	Rs. 4.48 crs. spent upto June, 1995.
8.	Afforestation along IGNP, Rajasthan	OECD, Japan	1990-95	Rs. 107.50 crs	Rs. 48.22 crs June, 1995.
9.	Afforestation of Aravalli Hills, Rajasthan	OECD, Japan	1992-97	Rs. 166.69 crs	Rs. 91.55 crs. spent till June, 1995.
10.	Western Ghats Forestry and Environment Project, Karnataka	ODA, UK	1992-97	Rs. 84.20 crs	Rs. 28.14 crs. spent till June, 1995.
11.	Forestry and Eco-Development Project For Changer Area, Himachal Pradesh	FRG	1994-99	Rs. 18.70 crs	Rs. 4.29 crs. spent till June, 1995.
12.	Forestry Project, (Kullu-Manali) H.P.	ODA, UK	1994-97	Rs. 13.92 crs	Rs. 1.77 crs spent till June, 1995.
13.	Forestry Development Project, Rajasthan	OECD, Japan	1995-2000	Rs. 139.18 crs	The Project has recently been launched.

1	2	3	4	5	6
14.	Social Forestry Project, Orissa.	SIDA	1988-93	Rs. 78.34 crs	Rs. 126.88 crs spent till June, 1995.
15.	Industrial Pollution Control Project Phase-I	World Bank	1991-96	US \$260 million (Credit of US \$155.6 million and counter part fund of US \$ 108 million to be Provided by State/Central Govts/ Financial Institutions)	The component of the project is for giving loan assistance to large and medium scale industries for establishment of Common Effluent Treatment Plants (CETPS), Strengthening of State Pollution Control Boards of U.P., Gujarat, Maharashtra and Tamil Nadu, Training of personnel of all State Pollution Control Boards (SPCBS) and demonstration projects US \$100 million have been disbursed.
16.	Industrial Pollution Control Project Phase-II	World Bank	1995-2001	US \$330 million (US \$168 m. from World Bank and US \$ 162 million from State & Central Govt. Financial Institutions.	The objective of the project are to Strengthen SPCBS of M.P., Andhra Pradesh Rajasthan & Karnataka, investment and technical assistance to individual firms for pollution abatement.
17.	Pollution Abatement in U.P. and West Bengal under Ganga Action Plan	World Bank		15 million SDRs	Rs. 38 crores has spent. under the assistance, 3 Sewage Treatment Plants at Haridwar, Kanpur & Allahabad are under construction. 14 main pumping stations and lifting stations in West Bengal are under construction.

1	2	3	4	5	6
18.	Indo-Dutch Integral Sanitation Project, Kanpur-Mirzapur under Ganga Action Plan.	Netherlands	1987-95	50 million DFL	Project under implementation.
19.	Yamuna Action Plan	OECD, Japan	1993-98	17.77 bill. Y	Project under implementation.
20.	Institutional & Community dev. project at Kanpur-Mirzapur under Ganga Action Plan	Netherlands	-	3.6 mill. DFL	Side letters have been signed
21.	Immediate Tech. support for UASB plants design for Yamuna & Gomti Action Plan.	Netherlands	-	0.26 m DFL	Side letters exchanged.
22.	IC Tanneries-II Uttar Pradesh	Netherlands	-	2.8m DFL	Govt. of Netherlands approved the proposal.
23.	Training for SPCBS of Orissa, Maharashtra, A.P., Bihar, & CPCB on Air Pollution modelling.	Norway	1992-94	NOK 10.5 m	Rs. 9 million spent.
24.	Orissa Environmental Programme	Norway	1992-96	NOK 40 m	Rs. 39 million spent.
25.	Training on Pollution of SPCBS of U.P. & Orissa	Norway	1992-94	NOK 1 m	Rs. 5 million spent.
26.	Environmental Master Plan Karnataka.	Denmark	1993-96	DKK 27.66 m	DKK 17.517 million spent.
27.	Environmental Training Institute in Tamil Nadu	Denmark	1993-96	DM 9.96 m	DM 1.09 m spent.
28.	Environmental Training Institute Karnataka	Denmark	1993-96	DM 9.96 m	DM 1.09 m spent.

1	2	3	4	5	6
29.	Strengthening of Kerala PCB	Netherlands	1994-97	DFL 4.8 m	Project under implementation.
30.	Strangthening of CPCB, SPCBS of Punjab, Rajasthan, M.P., Karnataka, Assam, Haryana, Gujarat & Bihar	Germany	-	DM 5.5 million	Project under implementation.
31.	Hyderabad Green Belt project	Netherlands	1994-99	DFL 4.824 m	Project under implementation.
32.	H.P. Environment Programme	Norway	-	12 m NOK	2.5 m NOK has been disbursed.
33.	Calcutta Environmental Management Project	ODA, UK	1995-96	2.2 m Pounds	The project is under implementation

## STATEMENT-II

**Projects in Pipe Line as proposed by The State Governments for External Assistance from Bank/International Organisations.**

Sl.	Name of the Project	Donor Agency	Total Cost	Present Status
1	2	3	4	5
1.	Bihar Forestry Project	World Bank	157.88 crs	Pre-appraised by World Bank.
2.	Uttar Pradesh Forestry	World Bank	204 crs	Appraisal in January 1996.
3.	Kerala Forestry Project	World Bank	179.68 crs	Appraisal in April, 1996.
4.	Gujarat Forestry Project	OECD, Japan	608 crs	Donon Agency has agreed to support the project.
5.	Orissa Forestry Project	SIDA	157.57 crs	Project under consideration of SIDA.
6.	Simla Dev. Project, HP	SIDA	55.63 crs	Posed to donor agency.
7.	Forest & Wildlife Project, H.P.	OECD, Japan	178.94 crores	Posed to donor agency.
8.	Forestry and Environment Project, Karnataka	OECD, Japan	264.31 crores	Posed to donor agency.
9.	Conservation & development of forests in Tamil Nadu	OECD, Japan	463.20 crores	Posed to donor agency.

1	2	3	4	5
10.	Punjab Social Forestry Project	OECE Japan	218.32 crores	Posed to donor agency.
11.	Gomti Action Plan	ODA,	30 m	ODA agreed to support this project
12.	River Basin study of Krishna river	JICA Japan	—	Proposal is under consideration of JICA.
13.	Industrial Pollution Control Project, West Bengal	OECE Rs. 39 cr		Agreement signed
14.	Industrial Counselling, Karnataka	Netherlands	Del 1.4 million	Posed to donor agency
15.	Kallada EAP, Kerala	Netherlands	DEL 4 m million	Posed to donor agency.
16.	Industrial Pollution Project, M.P.	NORDIC	\$ 41.6 m	Pending with NORDIC.
17.	Ecological & Env't. management of Chilka Lake Orissa.	EEC	60 cr	Posed to donor agency.

[English]

#### CULTIVABLE LAND

\*140. **Shri Ram Tahal Choudhary** : Will the Minister of Agriculture be pleased to state :

(a) whether average area of cultivable land has been reduced in the country due to division of agricultural land in small parts;

(b) whether agricultural production has been affected as a result thereof; and

(c) whether the Governments are having any scheme to check further division of cultivable land in future?

**The Minister of Agriculture (Shri Balram Jakhar)** :

(a) Yes, Sir.

(b) No, Sir.

(c) At present there is no scheme with the Government to check the division of cultivable land in the country. However, the issue of consolidation and prevention of fragmentation of agricultural holdings has been engaging the attention of the Government of India. Legislations relating to prevention of fragmentation of holdings exist in the States of Andhra Pradesh, Bihar, Gujarat, Haryana, Karnataka, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh and West Bengal. The

conference of Revenue Ministers held on 19th May, 1985 recommended that legislative provision may be made by those states where it does not exist.

#### CENTRES FOR SCIENCE AND TECHNOLOGY EDUCATION

1293. **Shri Gopi Nath Gajapathi** : Will the Minister of Human Resource Development be pleased to state :

(a) whether the Centres for Science and Technology Education are being set up in the country in collaboration with the United States of America;

(b) if so, the number of such Centres proposed to be set up; and

(c) the places identified for the location of such centres?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja)** : (a) No, sir.

(b) and (c) Do not arise.

#### GOMTI ACTION PLAN

1294. **Shri Amar Pal Singh** : Will the Minister of Environment and Forests be pleased to state :

(a) whether U.K. has provided a grant to reduce pollution in the River Gomti as part of the Ganga Action Plan;

(b) if so, the details thereof; and

(c) the time by which the work on the project is likely to be completed?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) The Overseas Development Administration, U.K. is providing grant assistance for pollution abatement works of the river Gomati in Lucknow under the Ganga Action Plan Phas-II. This assistance will be provided in two phases. Under Phase-I, 4.02 million pounds have been allocated for works relating to survey, mapping and cleaning of existing sewers, diversion of drains and for the setting up of a project management unit to prepare a Master Plan relating to capital works. On successful completion of Phase-I a decision regarding second phase will be taken by the Overseas Development Administration in consultation with this Ministry.

#### PROFIT LIMIT ON CONSUMER ITEMS

1295. **Shri Prakash V. Patil :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether the issue of fixing a profit limit on consumer items charged by manufacturers has been referred by the Government to a panel;

(b) if so, the details thereof; and

(c) the time by which the panel is likely to submit its report?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Civil Supplies) (Shrimati Krishna Sahi) :** (a) to (c) The desirability and practicability of fixing reasonable limits on profit by the manufacturers/wholesalers/retailers on commodities sold in the prepacked form has been referred to an Expert Committee constituted by the Ministry. The Committee is expected to submit its final report towards the end of December, 1995.

#### WORLI-BANDRA LINK PROJECT

1296. **Shri Ram Naik :** Will the Minister of Environment and Forests be pleased to state :

(a) whether Environment Impact Assessment Statement from the Bombay Metropolitan Regional Development Authority (BMRDA), Mumbai in case of Worli-Bandra Link Project is pending for long with his Ministry;

(b) if so, the reason therefor; and

(c) the time by which it is likely to be cleared?

**The Minister of State the Ministry of Environment and Forests (Rajesh Pilot) :** (a) and (b) The Environmental Impact Assessment report for the entire length of the western free-way from Nariman point to Worli which was sought by the Expert Committee has not been submitted by Bombay Metropolitan Regional Development Authority.

(c) A final decision on the clearance of the project proposal will be taken within a stipulated time frame of 90 days from the date of receipt of the requisite information and relevant details from the project proponent.

[Translation]

#### CIRCUS COMPANIES

1297. **Shri Surendra Pal Pathak :** Will the Minister of Environment and Forests be pleased to state :

(a) whether some circus companies are violating prohibitions imposed by the Government on training and exhibition of some particular animals;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check it?

**The Minister of State the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) Government of India vide Notification dated 2nd March, 1991 banned training of exhibition of Bears, Tigers, Monkeys, Panthers and Dogs. Indian Circus Federation has challenged this in Delhi High Court. Delhi High Court has stayed the operation of the said Notification. The matter is subjudice.

[English]

#### GRANT FOR SPORTS ACTIVITIES

1298. **Shri P.C. Thomas :** Will the Minister of Human Resource Development be pleased to state :

(a) the Grant-in-aid given to Voluntary Organisations in various States to construct Sport Complexes and for development of other Sports Activities during the last three years; and

(b) the names of such Organisations?

**The Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs and Sports and Minister of State in the Ministry of Parliamentary Affairs) (Shri Mukul Wasnik) :** (a) and (b) Details of Grant-in-aid given to Voluntary Organisations indicating the name of the Voluntary Organisation, the sports project approved, the grant sanctioned and released from 1.4.1993 till date are given in the Statement enclosed.



**STATEMENT**  
**GRANTS FOR SPORTS ACTIVITIES**

State/ Year	Name of Voluntary Organisation	Project approved	Central assistance sanctioned (Rs. in lakhs)	Central assistance released (Rs. in lakhs)
1	2	3	4	5
<b>Haryana</b>				
1993-94	}	— NIL —		
1994-95				
1995-96	1. Sant Nischal Singh Public School, Yamuna Nagar	Playfield	0.63	0.63 (Final instll.)
<b>Karnataka</b>				
1993-94	1. Godally High School, Kadagu Dist.	Playfield	0.69	0.62 (First)
	2. Zilla Vokkaligera Sangha, Shimoga Dist.	Multipurpose Hall	4.25	3.825 (First)
	3. Sri Neelkanteshwar Vidya Vardhak Sanstha, Belgaum Dist.	Multipurpose Hall	2.63	2.35 (First)
	4. Dr. B.R. Ambedkar Mission, Shimoga	Open Stadium	3.97	1.97 (Final)
	5. Janta High School, Sagar	Playfield	0.90	0.81 (First)
	6. Sri Sharda Society, Dakshin Kannada	Playfield	0.25	0.25 (Final)
1994-95	7. Composite Sp. High School, Chandergi, Belgaum	Indoor Stadium	5.00	0.50 (Final)
	8. Amruthur Educational Society, Tumkur	Multipurpose Hall	3.05	2.745 (First)
	9. Adichunchunageri Sikshan Trust, Hirekodige, Chickmagalur	Playfield	0.675	0.6075 (First)
	10. Sri Jayanti Vidya Vardhak Sangha Banavasi, Uttar Kannada	Playfield	0.90	0.81 (First)

1	2	3	4	5	
1995-96	11.	Sri Neelkantheshwar Vidya Vardhak Sangha, Bailahongal, Belgaum.	Multipurpose Hall	2.63	0.28 (Final)
	12.	Udaya High School, Setagiri, Kodagu	Playfield	1.00	1.00 (Final)
	13.	Karnataka Badminton Association, Bangalore	Indoor Stadium	35.00	31.50 (First)
	14.	Nirmala High School, Dakshin Kannada	Playfield	2.00	1.80 (First)
<b>Kerala</b>					
1993-94	1.	A.K.J.M. High School, Kanjirapally, Kottayam Distt.	Indoor Stadium	8.85	7.965 (First)
	2.	Sri Chettur Sankaran Nair Memorial Trust, Distt. Palghat	Indoor Stadium	2.90	1.45 (First)
	3.	Atkaputhan High School Committee, Distt. Palghat	Playfield	0.5	0.25 (Final Instt.)
	4.	Orphanage High School, Waynad	Playfield	0.5	0.25 (Final)
	5.	St. Antony's High School, Vellikulam Kottayam Distt.	Playfield	0.5	0.25 (Final)
	6.	St. Mary's High School, Teekoy Kottayam Distt.	Playfield	0.5	0.25 (Final)
	7.	Sree Narayana College, Kollam	Playfield	0.32	0.16 (Final)
	8.	St. John's High School, Puliathanam, Ernakulam	Playfield	0.50	0.25 (Final)
	9.	Mathanagar English Medium School, Cochin	Sports Centre	1.37	0.69 (Final)
	10.	AKM U.P. School Kochera, Idukki	Stadium	5.00	2.50 (First)
	11.	M.A. Johar High School, Kozhikode	Stadium	1.35	0.68 (Final)
	12.	St. Xavier High School, Chemmaunar Idukki.	Stadium	0.875	0.4375 (Final)

1	2	3	4	5
	13. St. Sebastain U.P. School, Nadamkaudam, Idukki	Playfield	0.50	0.25 (Final)
	14. St. Augustine High School, Nellikutty, Kannur	Stadium	1.20	0.60 (Final)
1994-95	15. St. Joseph's High School, Koovapally, Kottayam	Mini Stadium	1.08	0.54 (Final)
	16. Carmal Sports Complex, Chalakudy, Trichur	Sports Complex	5.00	0.50 (Final)
	17. BUJM High School, Cannanore	Stadium	1.12	0.56 (Final)
	18. PEM Secondary School, Thiruvanchoor, Kottayam	Playfield	0.42	0.378 (First)
	13. St. Antoy's Public School	Playfield	0.75	0.7 (Final)
1995-96	20. Deepa High School, Idukki	Stadium	0.60	0.30 (Final)
	21. AKJM High School, Kottayam	Playfield	8.85	0.885 (Final)
<b>Madhya Pradesh</b>				
1993-94		— NIL —		
1994-95	1. Indoor Table Tennis Trust Indore	Indoor Stadium	30.00	10.00 (Final)
1995-96		— NIL —		
<b>Maharashtra</b>				
1993-94	1. Priyadarshni Krida Pratisthan Dhanakwad, Pune	Gymnasium Hall	4.98	4.48 (First)
	2. Maharashtra Rifle Association, Bombay	Shooting Range	0.5	0.25 (Final)
	3. Engineer & Archi- ture Association, Sengli Distt.	Multipurpose Hall	5.00	4.50 (First)
	4. Azad Vyayam Mandal Sangh	Indoor Stadium	5.00	4.50 (First)

1	2	3	4	5
	5. Nagar Nagsen Sporting Club, Nagpur	Gynasium Hall	0.68	0.14 (Final)
	6. Akola Sports Complex, Akola	Swimming Pool	30.28	17.00 (First)
1994-95	7. Akola Sports Complex, Akola	Swimming Pool	30.28	10.00 (2nd)
1995-96	8. Shikshan Prasarak Mandal, Jalagaon	Multipurpose Hall	4.425	0.425 (Final)
	9. Rayat Shikshan Sanstha, Pune	Multipurpose Hall	3.31	2.98 (First)
	10. Symbiosis International Culture and Educational Centre, Pune	Indoor Stadium	10.00	9.00 (First)
	11. Krishna Valley Chambers of Industries and Commerce, Sangli	Indoor Stadium	20.00	20.00 (Final)
	12. Shiv Smarak Samiti, Pune	Indoor Stadium	15.65	14.00 (First)
	13. Nagar Yuvak Shikshan Sanstha, Nagpur	Indoor Stadium	20.00	18.00 (First)
	14. Sahyadri Shikshan Sanstha, Savarde, Ratnagiri	Indoor Stadium	30.00	27.00 (First)
	15. Hanuman Vyamshala Krida Mandal, Yavatmal	Swimming Pool	20.00	10.00 (First)
<b>Orissa</b>				
1993-94	1. Baliana High School, Puri	Playfield	1.00	0.50 (Final)
1994-95	2. Chitalo Mahavidyalaya, Chitalo, Jajpur	Playfield	0.50	0.45 (First)
	3. Artatran Vidya Niketan, Puri	Playfield	0.50	0.45 (First)
<b>Rajasthan</b>				
1993-94	1. Sri Jawahar Jain Shikshan Sansthan, Udaipur	Multi-purpose Hall	5.50	4.95 (First)

1	2	3	4	5
1994-95			— NIL —	
1995-96	2.	Ball Hitkari Samiti, Kota	Outdoor Stadium	10.00 5.00 (First)
<b>Tamil Nadu</b>				
1993-94	1.	YMCA, Tuticorin	Indoor Stadium	1.50 0.75 (First)
1994-95	2.	Bharathi M.H. Secondary School, Coimbatore	Basketball Court	0.41965 0.37770 (First)
1995-96	3.	Ranuga Hindu High School, Pudapatti, Kamarajar	Playfield	3.00 2.70 (First)
	4.	SKT Gandhi Rayavaram, Pudukattai	Playfield	0.4175 0.4175 (Final)
<b>Uttar Pradesh</b>				
1993-94	1.	U.P. Table Tennis Association, Lucknow	Table Tennis Hall Hall	5.00 4.50 (First)
1994-95			— NIL —	
1995-96				
<b>West Bengal</b>				
1993-94	1.	Ram Nagar High School, Ramnagar, Bankura	Playfield	0.37500 0.18500 (Final)
1994-95	2.	Nandan Milon Bithi, 24 Paragans	Gymnasium Hall	5.50 4.95 (First)
1995-96	3.	Mohar Brahmamoyee High School, Midnapore	Gymnasium Hall	1.14 1.00 (First)
	4.	Basantpur Jhareshwar Bani Bhavan, Uchitpur	Stadium	4.93 4.437 (First)
	5.	Khalseuli High School, Midnapore	Playfield	0.46432 0.42790 (First)

### WOMEN COMMISSIONS

1299. **Shri Dau Dayal Joshi** : Will the Minister of Human Resource Development be pleased to state :

(a) the number of disabled women representatives in the Women Commissions and their sub-committees; and

(b) the number of such representatives in delegation from India for International Women Conference held in Beijing?

**The Minister of State in the Ministry of Human Resource Development (Department of Women and Child Development) (Kumari Vimla Verma)** : (a) and (b) The National Commission for Women does not have any member on the Commission or on its committees with known disability. The members are appointed on the basis of their eligibility under the Sec. 3 (2) of the NCW Act, 1990. No member of the official Indian delegation to the Fourth World Conference on Women had known disability.

### PASHMINA PRODUCTION

1300. **Shri A. Indrakaran Reddy** : Will the Minister of Agriculture be pleased to state :

(a) the total quantity of Pashmina produced during the last two years;

(b) whether due to lower procurement price offered by State Government, the producers are selling product to the neighbouring countries; and

(c) if so, the steps proposed to be taken by the Government to avoid diversification of this valuable product to other countries?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) to (c) The information is being collected from the State Government concerned and will be placed on the table of the Sabha.

### PRODUCTION OF STRAWBERRIES

1301. **Shrimati Vasundhara Raje** : Will the Minister of Agriculture be pleased to state :

(a) whether there is a vast scope to increase production of the strawberries for the export purpose;

(b) if so, the steps taken and schemes drawn up by the Government in this direction;

(c) the details of the steps taken to implement these schemes; and

(d) the steps taken by the Government to promote the export of Strawberries?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) Yes, Sir.

(b) to (d) Government of India under 'Integrated Development of Fruits' is giving assistance for production of quality planting materials for fruit crops including strawberries. The Government of India through National Horticulture Board is providing soft loan assistance for strengthening post harvest infrastructure and marketing facilities required for various perishable horticultural produce under which integrated projects on strawberries have also been considered. The Agricultural and Processed Food Products Export Development Authority (APEDA) is providing assistance on freight subsidy. The Government is also facilitating bulk import of planting material of latest evolved varieties having export potential. Assistance is also available for use of drip irrigation and plastic mulch in strawberry cultivation.

### SUGAR QUOTA FOR FESTIVALS

1302. **Shri Pawan Kumar Bansal** : Will the Minister of Food be pleased to state :

(a) whether the Government release additional quota of Sugar for distribution under the Public Distribution System every year on the eve of Diwali festival; and

(b) if so, the quantity of such quota released for Chandigarh on each of the last three occasions?

**The Minister of Food (Shri Ajit Singh)** : (a) and (b) The Government allots about one lakh tonnes of levy sugar per annum as festival quota to all States/Union Territories (in addition to their monthly levy sugar quota) in the month/months of their choice for distribution under the Public Distribution System. The yearly festival quota of Chandigarh is 112 MTs which is being allocated in the months of September and October every year during the last three years.

### REVAMPED PUBLIC DISTRIBUTION SYSTEM

1303. **Shri Kunjee Lal** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the total population of Rajasthan covered under the Revamped New Public Distribution System;

(b) whether the Government have received any complaints and suggestions in respect of Revamped New Public Distribution System during 1995;

(c) if so, the details thereof and the steps proposed to be taken by the Government in this regard; and

(d) the details of the items made available to State Government for distribution during 1993-94 and 1994-95 so far, quantity-wise?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) The total estimated population (based on 1991 census) of Rajasthan covered under Revamped Public Distribution System is 2,55,01,078.

(b) and (c) The operational responsibility of implementing the public Distribution system (PDS) vests with the State Governments/UTs and all related matters like distribution within the State/UT, entitlement criteria, opening of fair price shops, issue of ration cards etc. are dealt by them. The Central Government reviews the progress of PDS with State Governments/UTs in regional review meetings and the suggestions of the State Government/UTs are also discussed. The Central Government had advised the States/UTs to set up

district wise control rooms where the consumers could report non-availability of PDS commodities and malpractices by fair price shop owners and unscrupulous traders. The Central Government has delegated powers under Essential Commodities Act and Control Orders issued there under to States/UTs for dealing with matters of malpractices, diversions etc. in PDS. Complaints/suggestions relating to PDS at State level are generally dealt by the district/local administrations for effective and speedy redressal of the grievances. The Central Government does not maintain the details of these grievances.

(d) The quantity-wise details of the items allocated to State Governments/UT Administrations for distribution through Public Distribution System from 1993-94 and 1994-95 is given as under :—

(Figures in 000 Tonnes)

Year	Wheat	Rice	Sugar	Ed.oil	Kerosene	Soft Coke
1993-94	9368.60	12218.70	4299.15	44.91	8577.11	1966.30
1994-95	10587.03	13107.53	4108.18	137.92	8788.03	1037.02

#### CONSTRUCTION OF GODOWNS

**1304. Shri Thayil John :** Will the Minister of Food be pleased to state :

(a) the latest position in regard to construction of the Mararikulam Food Corporation of India's godown in Kerala;

(b) the amount sanctioned for the purpose; and

(c) the time by which it is likely to be completed?

**The Minister of Food (Shri Ajit Singh) :** (a) to (c) Mararikulam Centre in Kerala has been included under the Annual Plan Proposal of Food Corporation of India for the year 1996-97 for the construction of 10,000 tonnes capacity godown.

[Translation]

#### WAH AND ANGAD IRRIGATION PROJECTS

**1305. Shri Shivraj Singh Chauhan :** Will the Minister of Environment and Forests be pleased to state :

(a) Whether the Government are contemplating to approve and Sangad Irrigation Projects in Madhya Pradesh pending under the Forest (Conservation) Act, 1980;

(b) if so, the details thereof alongwith the time by which these are likely to be approved; and

(c) if not, the reasons therefore?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajest Pilot) :** (a) to (c) The proposal for Wah Irrigation Project in district Vidisha was rejected under the Forest (Conservation) Act, 1980 on 30.6.1988. The proposal has been rejected on the grounds of inadequate rehabilitation programme and adverse environmental impacts of the project. Subsequently on request of the State Government to reconsider the proposal, certain essential details have been sought from the State government on 20.2.95, which are still awaited. In the absence of complete details, the proposal cannot be reconsidered for decision. In respect of Sangad Irrigation Project, formal proposal under the Forest (Conservation) Act, 1980 has not been received from the State Govt. of Madhya Pradesh so far.

#### PALM OIL

**1306. Shrimati Bhāvna Chikhilia :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the details of the places allotted for lifting the Palm oil in the country, particularly in Gujarat;

(b) the details of the transport charges of Palm Oil, per metric tonne from the lifting site;

(c) whether some State Governments have sent proposals to the Union Government, requesting to increase the transport charges;

(d) if so, the details thereof, State-wise; and

(e) the reaction of the Government thereto?

The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) : (a) and (b) A list of Delivery Points of the State Trading Corporation (STC) from where imported edible oil for PDS is made available for lifting and the rates of reimbursement of road freight charges for movement of stocks from STC's storage point to the Principal Distribution Centre (PDC) of the States/UTs are indicated in the statement enclosed.

(c) and (d) The State Governments of Andhra Pradesh and Tripura have sought reimbursement of actual transportation charges @ Rs. 1800 PMT and Rs. 1200 PMT for lifting imported palmolein from the storage points of STC at Bombay and Guwahati respectively.

(e) Supply of imported palmolein through PDS is subsidised as a result of which there is a huge deficit in the Edible Oil Account of Government. Under the given circumstances Government is not in a position to increase the existing rates of road freight reimbursement of States/UTs.

### STATEMENT

#### Rates of Road Freight Subsidy Provided to States/UTs under PDS w.e.f. 1.9.1984

Sl. No.	State/UT	STC's Delivery Point	PDC of State/UT	Distance (Km) between dely. point & PDS	Rate of Subsidy (Rs. PMT)
1	2	3	4	5	6
<b>Bulk Oil Delivery</b>					
1.	Andhra Pradesh	Vizag	Hyderabad	637	335
		Bombay	Hyderabad	731	350
2.	Karnataka	Mangalore	Shimoga	195	120
		Madras	Shimoga (upto 31.3.86)	600	315
		Bombay	Shimoga	799	380
		Mangalore	Bangalore	360	190
		Madras	Bangalore (w.e.f. 1.4.86)	330	175
3.	Kerala	Madras	Mangalore	402	210
		Mangalore	Cochin	700	370
4.	Tamil Nadu	Madras	Madurai	450	235
5.	Lakshadweep	Mangalore	Kavaratti	(Road+Sea)	435
		Madras	Kavaratti	(Road+Sea)	275
6.	Pondicherry	Madras	Pondicherry	162	100
7.	A & N Islands	Madras	Port Blair	Sea Route	-
		Calcutta	Port Blair	Sea Route	530
8.	Gujarat	Kandla	Baroda	435	145
		Bombay	Baroda	441	210



1	2	3	4	5	6
<b>Tinned Oil Deliveries</b>					
9.	Chandigarh	Ludhiana	Chandigarh	99	35
		Amritsar	Chandigarh	225	70
		Delhi, Sahibabad	Chandigarh	248	80
		Faridabad, Gurgaon			
10.	D & N Haveli	Bombay	Silvassa	198	90
11.	Goa, Daman, Diu	Bombay	Margoa	630	250
12.	Delhi	Delhi	Delhi	Not applicable	
13.	Haryana	Karnal	Karnal	Not applicable	
		Delhi etc.	Karnal	121	45
14.	Punjab	Ludhiana	Ludhiana	Not applicable	
		Delhi etc.	Ludhiana	305	100
15.	Rajasthan	Jaipur	Jaipur	Not applicable	
		Delhi etc.	Jaipur	261	85
16.	Uttar Pradesh	Sahibabad	Sahibabad	Not applicable	
		Lucknow, Kanpur	Lucknow, Kanpur		
17.	Madhya Pradesh	Indore, Katni	Not applicable		
		Raipur	Raipur		
18.	Maharashtra	Bombay	Bombay	Not applicable	
19.	Bihar	Patna	Patna	Not applicable	
20.	Orissa	Cuttack	Cuttack	Not applicable	
21.	West Bengal	Calcutta, Asansol	Midnapore	Not applicable	
		Siliguri			
22.	Himachal Pradesh	Amritsar	Shimla	337	180
		Ludhiana	Shimla	198	125
		Delhi etc.	Shimla	347	210
23.	Jammu & Kashmir	Ludhiana	Srinagar	571	345
		Amritsar	Srinagar	520	310
		Delhi etc.	Srinagar	890	445

1	2	3	4	5	6
24.	Assam	Guwahati	Guwahati	Not applicable	
		Siliguri	Guwahati	536	160
		Calcutta	Guwahati	1062	320
25.	*Arunachal Pradesh	Guwahati	Itanagar	265	225
		Siliguri	Itanagar	755	340
		Calcutta	Itanagar	1380	620
26.	*Manipur	Guwahati	Imphal	474	400
		Siliguri	Imphal	1009	530
		Calcutta	Imphal	1536	805
		Dimapur	Imphal	216	184
27.	*Mizoram	Silchar	Aizawl	175	275
		Guwahati	(upto 31.10.86)	535	695
		Silchar	Kawl Kulh	318	415
		Guwahati	(w.e.f. 1.11.86)	661	860
28.	*Meghalaya	Guwahati	Shilong	105	145
		Siliguri	Shilong	640	335
		Calcutta	Shilong	1157	605
29.	*Nagaland	Guwahati	Kohima	351	300
		Siliguri	Kohima	886	465
		Calcutta	Kohima	1413	740
30.	*Tripura	Guwahati	Agartala	632	535
		Siliguri	Agartala	1177	620
		Calcutta	Agartala	1697	890
		Silchar	Agartala	294	250
		(w.e.f. 20.2.87)			
31.	Sikkim	Siliguri	Gangtok	114	115
		Calcutta	Gangtok	749	300
		Guwahati	Gangtok	650	275

For S. Nos. 22, 23 & 31 revised rates implemented w.e.f. 1.2.87 only.

\*For Hilly States, except Assam, Further subsidy of Rs. 500/- PMT is reimbursed w.e.f. 1.12.90.

**CENTRAL STATE FARMS**1307. **Shri N.J. Rathva :****Shri Amar Roypradhan :**

Will the Minister of Agriculture be pleased to state :

(a) the total area of land under the Central State Farms in the country, Farm-wise and State-wise;

(b) the number of farms out of them in the tribal areas;

(c) the area of land being used for cultivation of seeds of various Foodgrains, Farm-wise;

(d) the quantum of seeds produced in these farms during the last three years, Farm-wise;

(e) the quantum of seeds likely to be produced during 1995-96 in these farms; and

(f) the expenditure incurred on these farms during the last three years?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) Farm-wise area of State farms Corporation of India Limited is Indicated below :

S. No.	Central State Farm	Total area of land (in ha.)
1.	Suratgarh (Raj.)	6293
2.	Sardargarh (Raj.)	4548
3.	Jetsar (Raj.)	5393
4.	Hissar (Haryana)	2715
5.	Ladhowal (Punjab)	1163
6.	Bahraich (U.P.)	3828
7.	Raebareli (U.P.)	191
8.	Raichur (Karnataka)	2960
9.	Chengam (Tamilnadu)	3904
10.	Aralam (Kerala)	3060
11.	Kokilabari (Assam)	1986
12.	Barpeta (Assam)	100
<b>Total</b>		<b>36141</b>

(b) There are 4 farms in tribal areas viz. Central State Farm, Bahraich (U.P.), Central State Farm, Aralam (Kerala), Central State Farm, Kokilabari (Assam) and Central State Farm, Barpeta (Assam).

(c) The area of land used for cultivation of seeds of various foodgrains, farm-wise during 1994-95 is indicated below :

S.No.	Central State Farm	Area sown in ha.
1.	Suratgarh	4730
2.	Sardargarh	3365
3.	Jetsar	1997
4.	Hissar	1845
5.	Ladhowal	907
6.	Bahraich	1988
7.	Raebrailli	143
8.	Raichur	373
9.	Chengam	65
10.	Kokilabari	953
11.	Barpeta	88
<b>Total</b>		<b>16454</b>

(d) A Statement Showing the quantum of seeds produced in Central State Farms during the period from 1992-93 to 1994-95 is enclosed.

(e) The quantum of seeds likely to be produced during 1995-96 in the Central State Farms, is indicated below :

S.No.	Central State Farm	Quantity in quintals
1.	Suratgarh	68139
2.	Sardargarh	37750
3.	Jetsar	26129
4.	Hissar	47321
5.	Ladhowal	19992
6.	Bahraich	36675
7.	Raebareli	1754
8.	Raichur	10825
9.	Chengam	459
10.	Kokilabato	19470
11.	Barpeta	168
<b>Total</b>		<b>268682</b>

(f) The details of expenditure incurred on Central State Farm are as under :

(Rs. in lakhs)

S. No.	Central State Farms	1992-93	1993-94	1994-95
1.	Suratgarh	701.76	615.11	727.11
2.	Sardargarh	383.17	404.45	437.87
3.	Jetsar	302.50	316.19	325.60
4.	Hissar	386.36	388.69	446.69
5.	Ladhowal	168.10	174.82	185.93
6.	Bahraich	411.07	437.73	528.68
7.	Raebareli	38.97	44.43	45.82
8.	Raichur	183.52	178.72	194.59
9.	Chengam	233.71	229.27	236.99
10.	Aralam	632.20	437.73	535.73
11.	Kokilabari	146.88	142.90	151.75
12.	Barpeta	14.44	13.15	16.16
13.	Land Development Unit (Suratgarh)	34.86	41.85	31.63
Total		3637.54	3425.09	3864.55

## STATEMENT

S.No.	Central State Farms	Seed Production of Foodgrains (in Qtls.)		
		1992-93	1993-94	1994-95
1.	Suratgarh	31156	27469	43771
2.	Sardargarh	16012	16796	25247
3.	Jetsar	7562	5802	10835
4.	Hissar	23498	26833	32270
5.	Ladhowal	13457	12247	15873
6.	Bahraich	24035	29516	33726
7.	Raebareli	1967	1267	800
8.	Raichur	650	1134	2593
9.	Chengam	245	454	283
10.	Kokilabato	14545	16207	12531
11.	Barpeta	553	390	290
Total		133680	138115	178219

[English]

### KHO-KHO CHAMPIONSHIP

1308. **Shri A. Venkatesh Naik** : Will the Minister of Human Resource Development be pleased to state :

(a) whether the First Asian Kho-Kho Championship is proposed to be held in Calcutta during December, 1995 ;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to give international status to the game?

**The Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs And Sports) and Minister of State in the Ministry of Parliamentary Affairs (Shri Mukul Wasnik)** : (a) No, Sir.

(b) Does not arise.

(c) It is for the Indian Olympic Association and the Concerned federation to take necessary steps for this.

### IODISED SALT SALE UNDER PUBLIC DISTRIBUTION SYSTEM

1309. **Shri Mullappally Ramchandran** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be Pleased to State :

(a) whether provision has been made for the sale of Iodised Salt through Public Distribution outlets; and

(b) if so, the time by which this is likely to be introduced?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma)** : (a) and (b) The Central Government makes bulk allocation to rice, wheat levy sugar, imported Edible Oil, Kerosene and Soft Coke to States/UTs for distribution through the Public Distribution System (PDS). The State Government/UT Administrations have been advised to add additional items of mass consumption like iodised salt for distribution through PDS depending upon the local needs and customer's preferences. It has been reported by some States/UTs like Andhra Pradesh, Arunachal Pradesh, Manipur, Maghalaya, Sikkim, Tripura and Dadra and Nagar Haveli that they are distributing Iodised Salt in Revamped PDS areas.

[Translation]

### AMENDMENT IN FOREST (CONSERVATION) ACT, 1980

1310. **Shri Sushil Chanda Verma** : Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government have decided to amend the Forest (Conservation) Act, 1980 and National Forest Policy, 1988 for making available forest land to the industries/private organisations for undertaking plantation and for any other activities;

(b) if so, the details thereof; and

(c) the action taken by the Government so far in this direction?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) No, Sir.

(b) Does not arise.

(c) A proposal for involvement of industry in afforestation of degraded forest and is under consideration of the Government.

[English]

### DENOTIFICATION OF SANCTUARIES

1311. **Shri Syed Shahabuddin** : Will the Minister of Environment and Forests be pleased to state :

(a) whether it is a fact that a number of animal and bird Sanctuaries in various States have been partially or wholly denotified during the last few years;

(b) if so, the total area denotified since 1st April, 1991 Sanctuary and State-wise;

(c) whether the denotification was done with the consent of despite disapproval of the Union Government and such denotification has been judicially struck down in some cases;

(d) whether the Union Government have been consulted by the State Government before taking such steps;

(e) if replies are in affirmative in regard to parts (c) and (d) the details thereof;

(f) whether the Government propose to strengthen the legislation so as to curb such denotification by the State Governments;

(g) if so, the details thereof; and

(h) if not, the reasons therefor?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) and (b) The cases of partial/whole denotification of protected areas which have come to the notice of this Ministry are as follows :

(i) The area of Cotigaon wildlife sanctuary in Goa was reduced from 105 sq. kms. to 85.65 sq. kms. in 1993.

- (ii) Entire 6.28 sq.kms. of Darlaghat wildlife sanctuary of Himchal Pradesh was denotified in 1991.
- (iii) The area of Nayan Sarovar Sanctuary was reduced from 765.79 sq. kms. in 1995.
- (iv) The area of Melghat Tiger reserve in Maharashtra was reduced from 1597.25 sq. kms. to 1150.03 sq. kms. in 1993.
- (v) The area of Ghatigaon wildlife sanctuary of Madhya Pradesh was reduced from 512 sq. kms. to 498.5 sq. kms. in 1994.

(c) to (e) The State Government are empowered under Section 26-A of the Wildlife (Protection) Act, 1972 to change the boundaries of the protected areas after passing a resolution by the State Legislature. Only in case of Narayan Sarovar Sanctuary denotification was struck down in the court.

(f) to (h) A proposal to curb such denotifications is under the consideration of the Ministry of Environment and forests so that prior approval of Government of India would be required before any area falling within a sanctuary or a national park is denotified.

#### SHRAMIK VIDYALAYAS

1312. Shri Dharma Bhiksham : Will the Minister of Human Resource Development be pleased to state :

(a) the number of Shramik Vidyalyayas in the Country, State-wise and Union Territory-wise; and

(b) the number of Shramik Vidyalyayas likely to be set up during 1995-96, State-wise and location-wise?

The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) : (a) A Statement indicating the number of Shramik Vidyapeeths in the country, State-wise and Union Territory-wise is enclosed.

(b) Five new Shramik Vidyapeeths have been set up during 1995-96 in the districts of Ratlam & Gwalior (Madhya Pradesh), Gaya (Bihar), Varanasi (Uttar Pradesh) and Sirsa (Haryana).

#### STATEMENT

S.No.	States	No. of SVPs
1	2	3
	<b>States</b>	
1.	Andhra Pradesh	6
2.	Arunachal Pradesh	-

1	2	3
3.	Assam	1
4.	Bihar	1
5.	Goa	-
6.	Gujarat	3
7.	Haryana	1
8.	Himachal Pradesh	-
9.	Jammu & Kashmir	1
10.	Karnataka	4
11.	Kerala	2
12.	Madhya Pradesh	4
13.	Maharashtra	7
14.	Manipur	-
15.	Meghalaya	-
16.	Mizoram	-
17.	Nagaland	-
18.	Orissa	2
19.	Punjab	-
20.	Rajasthan	4
21.	Sikkim	-
22.	Tamil Nadu	4
23.	Tripura	-
24.	Uttar Pradesh	4
25.	West Bengal	2
26.	NCT Delhi	1
	<b>Union Territories</b>	
1.	A & N Island	-
2.	Chandigarh	1
3.	Dadra & Nagar Haveli	-
4.	Daman & Diu	-
5.	Lakshadweep	-
6.	Pondicherry	-
<b>Total No. of SVPs</b>		<b>48</b>

**PORT FOR EXPORT OF SOYABEAN**

**1313. Shri R. Surender Reddy :** Will the Minister of Agriculture be pleased to state :

(a) whether the Government have recently mooted any proposal for setting up of an exclusive Port for the export of Soyabean.

(b) if so, the details thereof indicating the rationale for setting up an exclusive Ports for one commodity;

(c) whether the pros and cons of the proposals including viability or otherwise have been gone in depth and other Ministries consulted in this regard;

(d) if so, the details thereof; and

(e) the present status of the proposal?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) There is no proposal under the consideration of the Central Government for setting up an exclusive major port for soyabean.

(b) to (e) Do not arise.

**PRICES OF FOOD GRAINS**

**1314. Shri Rajendra Agnihotri :** Will the Minister of Food be pleased to state :

(a) the details of the revision in the administrative Prices including Support Prices vis-a-vis Issue Prices of the foodgrains during the last six months; and

(b) the factors responsible for rise in the prices?

**The Minister of Food (Shri Ajit Singh) :** (a) The foodgrains (wheat and Rice) are issued to the state Government/Union Territories at uniform Central Issue Prices (ex-FCI godown) for distribution under PDS/RPDS. The dips of wheat and rice have not been increased after 1-2-1994 inspite of increases in the procurement prices of wheat and paddy made during 1994-95 and 1995-96 Rabi/Kharif seasons. The Minimum support Price was increased for wheat from Rs. 350 per quintal to Rs. 360 per quintal w.e.f. 1-4-95 and for paddy from Rs. 340, Rs. 360 and Rs. 380 per quintal to Rs. 360, Rs. 375 and Rs. 395 per quintal respectively for common, fine and super-fine varieties respectively from 1-10-1995.

(b) The Central Issue Prices of foodgrains are revised to Partially absorb the increases in Minimum Support Prices and the consequential increase in the procurement cost but no increases have been effected for the increases in Minimum Support Prices in 1994-95 and in the current year (1995-96).

**SALE OF HIPPOS**

**1315. Shrimati Saroj Dubey :** Will the Minister of Environment and Forests be pleased to state :

(a) whether some Hippos from the Lucknow Zoo were sold to Gemini circus when there are hardly 57 Hippos in the 300 old Zoo in the country;

(b) if so, the details thereof; and

(c) the reasons therefor?

**Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) Prince of Wales Zoological Garden, Lucknow sold-off 2 Hippos to Gemini Circus. According to the Zoo authorities, they were facing feeding and accommodation problem due to increase in population of hippos in the Zoo. The sale of 2 hippos, has been challenged in the High Court of Delhi in the Writ Petition CW No. 1858/95. The matter is subjudice.

**ALL INDIA COUNCIL FOR TECHNICAL EDUCATION**

**1316. Shri Harish Narayan Prabhu Zantye :** Will the Minister of Human Resource Development be pleased to state :

(a) the functioning of All India Council for Technical Education and subjects covered by the Board for accord of permission to conduct Technical Education;

(b) whether large number of applications are pending clearance as the council is not adequately staffed to discharge the workload timely resulting in accumulation of the pending proposals;

(c) if so, furnish details of the proposals pending clearance with reasons for pendency, State-wise; and

(d) the steps taken or proposed to be taken to strengthen and streamline working of the Council?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) to (d) All India Council for Technical Education (AICTE) has been established under the AICTE Act-1987 with a view to ensure proper planning and coordinated development of technical education in the country. AICTE became fully operational in 1993 with the appointment of a full-time Chairman and adequate complement of staff and establishment of Boards of Studies/Regional Committees. AICTE has issued Regulations for granting approval for starting new technical institutions, introduction of courses/programmes. There is a prescribed time schedule and sequence of processing the applications for approvals as announced by AICTE. The last date of receiving proposals is 31st December and communicating the final decision by AICTE is 30th April.

**KAMAL NAYAN KABRA COMMITTEE**

1317. Shri Sultan Salahuddin Owaisi : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to refer to the reply given to Unstarred Question No. 4153 for May 2, 1995 and state :

(a) whether Government have favoured relaxing terms of Forward and Future Trading in the commodities;

(b) whether comments of the Ministry of Industry have been sought;

(c) if so, the details thereof;

(d) whether his Ministry has held consultations with other Ministries on the recommendations of the Kamal Nayan Kabra Committee Report;

(e) if so, the details thereof;

(f) whether all the Ministries have submitted their comments on the report; and

(g) if so, the details thereof and if not, the time by which the final decision is likely to be taken in this regard?

The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Civil Supplies) (Shrimati Krishna Sahi) : (a) to (g) The Kabra Committee which was appointed *inter alia* to review the operations of the forward markets and to assess the role of the Forward Markets Commission, has since submitted its report to the Government.

The recommendations made by the Committee cover a wide spectrum of related issues including growers participation, infrastructural facilities of the associations, strengthening the Forward Markets Commission to the level of Security Exchange Board of India, in-built checks and devices in the commodity exchanges, duration of recognition granted to the association, to develop commodity exchange as self-regulatory organisations, and introduction of futures trading in additional commodities etc.

The various recommendations of Kabra Committee are under consideration of the Government in consultation with the other concerned Ministries including the Ministry of Industry.

Steps are underway to take a final decision on these recommendations at an early date.

[Translation]

**PRICES OF ESSENTIAL COMMODITIES**

1318. Shri Girdhari Lal Bhargava : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether the prices of the essential commodities

are on constant increase during the last three years;

(b) whether the Government had promised to check the price rise within 100 days of their coming into power; and

(c) if so, the reaction of the Government thereto?

The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) : (a) A Statement showing the WPI for certain selected commodities for the last three years is enclosed;

(b) and (c) The Government had accorded the highest priority to controlling the prices of essential commodities. Towards this end a number of measures have been initiated. At present, there is a gap between the demand and supply of pulses and edible oils in the country. Imports of these commodities have been put under OGL at reduced import duty. The open market sale of wheat and rice by FCI have been intensified. Sugar was imported last year to tide over the temporary shortage in the country. Besides, long term measures have also been taken to increase the production of these commodities. Essential Commodities like wheat, rice, sugar, imported palmolein, kerosene and soft coke are being distributed through PDS at lower prices than the market rates. State Govt./UT Administration have been requested to supply other essential commodities like pulses, not books, etc. through fair price shops. Stringent action is being taken against blackmarketeers, hoarders and those indulging in unfair trade practices under the Essential Commodities Act, 1955, the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 etc. A close watch is being kept on the availability and price levels of essential commodities so as to enable the Government to take timely remedial measures for checking the rise in prices.

**STATEMENT**

**Wholesale Price Indices of Selected Essential Commodities During Last Three Years as on 11.11.1995**

	(Current WPI) 11.11.95	(Over 1 Year) 12.11.94	(Over 2 Years) 13.11.93	(Over 3 Years) 14.11.92
1	2	3	4	5

Rice	320.2	299.5	279.6	252.5
Wheat	277.3	272.1	253.6	223.3
Gram	229.6	405.5	370.3	208.1
Arhar	520.3	363.7	345.2	290.8



1	2	3	4	5
Potatoes	535.0	364.3	420.5	328.8
Onions	379.0	375.9	465.5	162.3
Tea	396.5	266.9	340.3	282.5
Sugar	227.2	218.8	205.9	176.9
Salt	457.4	244.1	241.1	214.4
Vanaspati	256.3	248.9	243.7	269.5
Mustard Oil	268.7	245.4	217.5	220.5
Groundnut Oil	306.5	259.5	251.4	233.3
All Commodities	298.6	275.9	251.9	231.8

Source : Office of the Economic Adviser, Ministry of Industry

[English]

#### COUNCIL OF RURAL EDUCATION

1319. **Shri A. Venkatesh Naik :**  
**Shri R. Surender Reddy :**

Will the Minister of Human Resource Development be pleased to state :

(a) whether Government propose to set up a Council for Rural Education; and

(b) if so, the details of objectives of such a council?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) and (b) The Government has set up a National Council of Rural Institutes w.e.f. October 19, 1995 with headquarters at Hyderabad. The objects for which the Council has been established (inter-alia) are to :

- (i) promote rural higher reduction on the lines of Mahatma Gandhi's revolutionary ideas on education so as to take up challenges of micro-planning for transformation of rural areas as envisaged in NPE 1986 (as modified in 1992);
- (ii) consolidate network and develop institutions engaged in programmes of Gandhian Basic Education and Nai Talim;
- (iii) encourage other educational and voluntary agencies to develop in accordance with Gandhian Philosophy of education;

(iv) strengthen teacher training facilities for Gandhian Basic Education;

(v) strengthen the content of all these institutions with emphasis on science and technology;

(vi) promote research as a tool for social and rural development; and

(vii) promote extension services to the community through micro level planning.

[Translation]

#### REMOVAL OF SLAUGHTER HOUSES

1320. **Shri Phool Chand Verma :** Will the Minister of Agriculture be pleased to state :

(a) whether the Government are aware of accident of the MIG-27 Aircraft which occurred due to hitting by birds flying over the illegal slaughter houses near Hindon Airport, Loni; and

(b) if so, the action being taken by the Government to remove all the slaughter houses being operated near Hindon Airport?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) Yes, sir.

(b) The District Authorities have issued an order for stopping slaughter of animals within a radius of 10 kilometres from Hindon Airport. The operation of the order has been stayed by Hon'ble High Court, Allahabad. A Central sector scheme is under consideration of the Department of Animal Husbandry and Dairying for establishment of modern slaughter house at Ghaziabad and Loni. A carcass and by-products utilisation centre at Ghaziabad has also been sanctioned for preventing bird hit hazards to aircrafts.

[English]

#### PRICE OF COFFEE

1321. **Shri George Fernandes :** Will the Minister of Civil Supplies Consumer Affairs and Public Distribution be pleased to state :

(a) whether the price of Coffee has come down by 21 percent between August, 1994 and August, 1995 while the cost of processed instant coffee has gone up by 103.2 percent in the same period;

(b) if so, the reasons thereof; and

(c) the steps proposed to be taken to control the price?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) The Wholesale Price Index of Coffee has declined by 22.1% between August, 1994 and August, 1995 and the prices of instant coffee went up by 111.1% during the same period at Delhi.

(b) and (c) The decline in the production of coffee in the country as well as all over the world during 1994 resulted in rise in the prices of coffee during 1994. The prices have shown a declining trend in 1995. There is no proposals at present to control the prices of Coffee.

#### PRICE OF CONSUMER ITEMS

**1322. Shri Rajnath Sonkar Shastri :** Will the Minister of Civil Supplies Consumer Affairs and Public Distribution be pleased to state :

(a) whether in absence of control of the Government over the selling prices of daily consumer items, the manufacturers are charging unrelated profits thereby hitting hard the common man;

(b) if so, whether there is any programme to protect the interests of the common man;

(c) whether the Government propose to undertake a study of some 100 selected items in different fields regarding their cost of production and the rates at which these are sold to the consumers;

(b) whether roasted Ground-peanut is selling, from bakery shops in Delhi @ Rs. 18/- a packet of 200 gm; and

(e) if so, whether the common man losses heavily?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Civil Supplies) (Shrimati Krishna Sahi) :** (a) and (b) Through administered prices of certain essential commodities like petroleum products (except lubricants) nitrogenous fertilisers, and partial control of prices of wheat, rice, sugar supplied through PDS, Government attempts their availability at reasonable prices through a chain of cooperative stores, Super Bazars etc. and the public distribution system. However, prices of other commodities, in general, are influenced by freeplay of their demand and supply in the market.

A constant vigil is kept on the prices and availability

of select essential commodities from time to time like edible oils, pulses etc. Whenever necessary, imports are resorted to in order to have an influence on their prices. In addition, the FCI has continued to conduct open market sale of rice and wheat for the past two years to moderate market prices of these commodities. Further, stern action is taken against hoarders and black-marketeers under the Essential Commodities Act.

(c) There is no much proposal under consideration of the Government.

(d) and (e) Prices of raw groundnut and groundnut oil are reflected in the wholesale price index series. There is no official data available regarding peanuts sold through bakery shops.

#### SPECIFIC FUNDS FOR ENVIRONMENTAL & TREE PLANTATION

**1323. Shri Sobhanadreeswara Rao Vadde :** Will the Minister of Environment and Forests be pleased to state :

(a) whether any specific funds have been allocated/proposed to be allocated for Environmental and Tree Plantation purposes during the Eighth/Nine Five Year Plan;

(b) if so, the details thereof, State-wise; and

(c) whether any guidelines have been issued to the States for this purpose?

(d) if so, the details thereof?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (d) Afforestation and tree planting activities are carried out throughout the country under the Twenty Point Programme subject to the overall availability of funds under the Central and State Plans. The allocations for this purpose have been finalised by the Planning Commission, in consultation with the Ministry of Environments & Forests and the State Governments for the Eighth Plan Period (1992-97). Details of State-wise allocations for the last three years is given in the Statement enclosed. The overall Plan allocations, including annual allocations, are finalised as per the procedure laid down for this purpose, and the amounts utilised under the various approved and ongoing schemes of the Central and State Governments.

The Central and State allocations for environment and tree plantation have not been finalised for the Ninth Plan by the Planning Commission.

## STATEMENT

## Statewise Allocation of Funds for Afforestation/Tree Planting Activities Under the 20-point Programme During 1992-93 to 1994-95

(Rs. in Lakhs)

S.No.	State/UT's	1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	2510.52	3324.70	2579.47
2.	Arunachal Pradesh	434.55	511.00	1324.00
3.	Assam	1520.00	1217.00	267.69
4.	Bihar	2112.46	3381.46	4715.60
5.	Goa	156.95	150.80	154.66
6.	Gujarat	6713.93	6684.04	6881.12
7.	Haryana	4576.57	3777.40	3669.10
8.	Himichal Pradesh	4746.00	6063.13	NR
9.	Jammu & Kashmir	1795.95	1108.02	NR
10.	Karnataka	5157.87	7548.06	11513.51
11.	Kerala	1215.00	695.05	330.00@
12.	Madhya Pradesh	5512.96	7350.68*	5800.98
13.	Maharashtra	7624.11	8936.45	9525.86
14.	Manipur	573.65	284.49@	542.61
15.	Meghalaya	1164.07	1084.20	NR
16.	Mizoram	870.00	906.09	927.44
17.	Nagaland	155.38*	150.11*	744.00
18.	Orissa	4208.00	4069.50	978.35
19.	Punjab	1159.50	1672.70	908.35
20.	Rajasthan	9583.00*	12550.44*	14339.17
21.	Sikkim	383.87	364.82	NR
22.	Tamil Nadu	4640.70	5199.39	8868.00
23.	Tripura	1158.04	1183.63	861.67
24.	Uttar Pradesh	6790.16	9043.33	12983.49
25.	West Bengal	2880.00*	2098.30@	3057.27
26.	A & N Islands	116.25	114.85	127.50

1	2	3	4	5
27.	Chandigarh	30.00	170.00	45.00
28.	D & N Haveli	97.20	200.00	146.87
29.	Daman & Diu	13.00	13.00	22.50
30.	Delhi	281.00	197.00	193.00
31.	Lakshadweep	16.00	16.50	NR
32.	Pondicherry	91.33	131.00	92.00
Total		79288.02	90177.14@	91599.21

\*—Revise

@—Tentative

NR—Not Received

[English]

#### KRISHI VIGYAN KENDRAS

1325. Dr. Lal Bahadur Rawal : Will the Minister of Agriculture be pleased to state :

(a) the name of Districts of Uttar Pradesh where work of setting up of Krishi Vigyan Kendras has been started; and

(b) the name of these Kendras alongwith the details of expenditure incurred so far and likely to be incurred thereon?

The Minister of State in the Ministry of Agriculture (Shri Ayub Khan) : (a) Information is enclosed as Statement-I

(b) The information is enclosed as Statement-II.

#### STATEMENT-I

Name of Districts of Uttar Pradesh where work of setting up of Krishi Vigyan Kendras has been started.

S.No.	Name of Districts
1	2

1. Baharaich
2. Basti
3. Ballia
4. Pilkhi
5. Vranasi
6. Jhansi

[Translation]

#### CENTENARY YEAR OF COL. C.K. NAIDU

1324. Shrimati Sumitra Mahajan : Will the Minister of Human Resource Development be pleased to state :

(a) whether the current year is Colonel C.K. Naidu's Centenary year;

(b) if so, whether the Government have formulated any scheme to celebrate it; and

(c) if so, the details thereof?

The Minister of State in the Ministry of Human Resource (Development of Youth Affairs and Sports) and Minister of State in the Ministry of Parliamentary Affairs (Shri Mukul Wasnik) : (a) to (c) Yes, sir. The Government has decided to release a commemorative postage stamp in the memory of the legendary Cricketer Col. C.K. Naidu. In addition, the Board of Control for Cricket in India (BCCI) have taken the following steps to celebrate the centenary year of Col. C.K. Naidu :

- (1) Instituted an Annual award for outstanding services to the game of Cricket. The award has so far been conferred on S/Shri Lala Amarnath and Syed Mushtaq Ali;
- (2) A World Masters tournament for Veteran Cricketers was held at Bombay in which several countries participated; and
- (3) A decision has been taken to set up a Cricket Academy in the name of Col. C.K. Naidu.

1	2
7.	Mathura
8.	Raibareli
9.	Fatehpur
10.	Aligarh
11.	Ranichauri
12.	Bijaoore
13.	Rampur
14.	Badaun
15.	Ghaziabad
16.	Saharanpur
17.	Shahjahanpur
18.	Pithaugarh
19.	Sultanpur
20.	Etah
21.	Mirzapur
22.	Gonda
23.	Banda
24.	Siddharthnagar
25.	Meerut
26.	Muzzaffarnagar
27.	Allahabad
28.	Bareilly

**STATEMENT-II**

**Expenditure incurred on KVKs in Uttar Pradesh  
from 1992-93 to 1994-95**

S. No.	Name of KVK	Budget incurred during 1992-95 (Rs. in lakhs)	Likely to be incurred
1	2	3	4
1.	Baharaich	32.41	It will depend on
2.	Basti	37.58	the availability of
3.	Ballia	30.15	the funds with the
4.	Mau, Pilkhi	145.61	Department and the

1	2	3	4
5.	Varanasi	21.73	requirement for the
6.	Jhansi	27.78	funds of the KVKs.
7.	Mathura	31.71	
8.	Raibareli	38.56	
9.	Fatehpur	34.67	
10.	Aligarh	17.38	
11.	Ranichauri	24.48	
12.	Bijaoore	24.88	
13.	Rampur	37.60	
14.	Badaun	28.98	
15.	Ghaziabad	08.20	
16.	Saharanpur	08.27	
17.	Shahjahanpur	04.39	
18.	Pithauragarh	04.05	
19.	Sultanpur	67.89	
20.	Etah	40.55	
21.	Barkachha, Mirzapur	24.91	
22.	Gonda	49.24	
23.	Banda	51.04	
24.	Siddharthnagar	54.11	
25.	Hastinapur, Meerut	51.90	
26.	Muzzaffarnagar	04.64	
27.	Allahabad	08.25	
28.	Bareilly	23.00	

[Translation]

**NATIONAL WATERSHED DEVELOPMENT PROJECT**

1326. Dr. Sakshiji : Will the Minister of Agriculture be pleased to state :

(a) the details of the work carried out under the National Watershed Development Project for Rain-fed Areas (NWDPR) in the Rainfed Areas of Uttar Pradesh particularly in Mathura and Agra Districts;

(b) the areas covered under the Programme so far in these two Districts; and

(c) the details of benefits achieved therefrom?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) In Uttar Pradesh 202 micro-watershed projects covering an area of 327816 ha. with an estimated cost of Rs. 100.147 Crores have been taken up under the National Watershed Development Project for Rainfed Areas (NWDPPRA). No micro-watershed project has been taken up in Mathura District whereas one micro-watershed project has been taken up in Jagner Block of Agra District covering an area of 6413 ha.

(c) The Project has helped in promoting *in situ* moisture conservation and better production of biomass by adopting diversified farming systems including live stock development, fodder production, pasture development, kitchen gardening agroforestry and dry land horticulture. Besides, various activities taken up under the household production system have also helped the small and marginal farmers as well as landless labourers.

[English]

#### PROMOTION OF SANSKRIT

1327. **Shri Jagat Vir Singh Drona :** Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government of Uttar Pradesh have stopped the aid for publication of the books in Sanskrit;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Union Government for promotion of the Sanskrit in the country especially in Uttar Pradesh?

**The Minister of State in the Ministry of Human Resource Development (Departments of Eduction) (Dr. Krupasindhu Bhoi) :** (a) and (b) Government of Uttar Pradesh has informed that they have never released any aid for the publication of books in Sanskrit in past, hence the question of stopping the aid does not arise.

(c) Government of India promote Sanskrit through Rashtriya Sanskrit Sansthan, New Delhi, Maharishi Sancispani Rashtriya Veda Vidya Pratishthan, Ujjain, Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeeth, New Delhi and Rashtriya Sanskrit Vidyapeeth, Tirupati. These institutions implement various schemes including financial assistance to Adarsh Sanskrit Mahavidyalaya/Shodh Sansthans, financial assistance to Voluntary Sanskrit Organisations, publication and purchase of Sanskrit Books, Shastra Chudamani and All India Sanskrit Elocution Contest, Vedic Conference for promotion of Sanskrit. Be-

sides, Government of India releases grants to State Governments from time to time for the promotion of Sanskrit through Central Plan Scheme and gives away fifteen Presidential Awards to eminent Sanskrit Scholars every year.

With regard to Uttar Pradesh, Rashtriya Sanskrit Sansthan has established two Kendriya Sanskrit Vidyapeethas, one each in Allahabad and Lucknow and also runs three Adarsh Sanskrit Mahavidyalas and provides financial assistance to 136 Voluntary Sanskrit Organisations.

#### EXCLUSION OF TAX PAYERS FROM PDS

1328. **Shri Ram Nithor Rai :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to refer to the reply given on February 14, 1995 to Unstarred Question No. 158 and state :

(a) whether the National Development Council has taken any decision to exclude the income tax payers from purview of the Public Distribution System;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the amount of total savings of Sugar, Rice, Wheat and Kerosene etc. that would accrue as a result thereof?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) No, sir.

(b) and (c) Do not arise.

[Translation]

#### FOOD CORPORATION OF INDIA

1329. **Shri Brishin Patel :**  
**Shri Nawal Kishore Rai :**

Will the Minister of Food be pleased to state :

(a) whether the expenditure on storage of foodgrains by Food Corporation of India has been constantly increased during the last three years;

(b) if so, the details of expenditure incurred on maintenance and transportation on per quintal of food grains during the above period year-wise;

(c) whether the amount of subsidy being given to the Corporation has also been increased during this period;

(d) if so, the details thereof; and

(e) the amount subsidy given during the above period and proposed to be given during 1996?

**The Minister of Food (Shri Ajit Singh) :** (a) No, Sir.

(b) The details of expenditure incurred per quintal on maintenance and transportation of foodgrains during the last three years is as under :

Year	Storage cost per quintal of Average stock	Transportation cost per quintal moved
		Rs.
1992-93	3.29	21.55
1993-94	2.00	33.51
1994-95	1.95	29.23

The element of storage cost include depreciation of godowns/weigh-bridges/railway siding, establishment charges, repair and maintenance, stores and spares consumed, municipal taxes and rent for hired godowns.

(c) Yes, sir.

(d) Increase in subsidy during the last three years is attributable to increase in procurement cost of grains, delayed and partial passing on the increase to the Public Distribution Systems etc. consumers, increase in freight rate and increase in the buffer stock.

(e) The amount of subsidy given by the Government to the Food Corporation of India during the last three years in as under :

Year	Amount of subsidy (Rs. in crores)	
1992-93	2800	(include 14.72 crores as sugar subsidy)
1993-94	5700	(include 162.86 crores as fertilizers subsidy)
1994-95	5100	(include 591 crores as sugar subsidy)

In Budget Estimates of the year 1996-97 the Government of India has made a provision of Rs. 5798 crores for food subsidy.

#### QUOTA OF SUGAR AND FOODGRAINS

1330. **Shri Nawal Kishore Rai :**  
**Shri Nitish Kumar :**

Will the Minister of Food be pleased to state :

(a) the difference in quantity of goods supplied to

consumers in the country under Public Distribution System;

(b) whether the Government have decided to increase the quota of Sugar Wheat and Rice given to States in view of adequate stock of these items in the Country;

(c) whether the Government have fixed quota by accepting the principle of providing goods at same rate and quantity to all the consumers in the country; and

(d) if so, the proposed monthly quota of consumption of Sugar, Rice, Wheat to each and every consumer of the country?

**The Minister of Food (Shri Ajit Singh) :** (a) to (d) Under the joint responsibility for the Public Distribution System, the Central Government has assumed responsibility for the procurement and allocation of Sugar, Wheat and Rice to the States/Union Territories. The State Government has the operational responsibility for implementation of Public Distribution System. Wheat and Rice are supplied to the nominees of State Governments/UTS at a uniform ex-godown price for issue in Public Distribution System. However, the retail prices of these foodgrains, also the eligibility criteria and scales of entitlement in the Public Distribution System are decided by the State Government/UTS. However, sugar is being distributed through Public Distribution System at a uniform retail price of Rs. 9.05 per kilogram throughout the country.

Bulk allocations of Wheat and Rice from Central Pool to various States/UTs for the Public Distribution System are being made on month-to-month basis, having regard to the stocks available, seasonal availability, relative needs and off-take trends.

Levy sugar allocations are made generally on a uniform norm of 425 gm per capita monthly availability to the projected population as on 1.10.1986 effective from 1.2.1987. It has now been decided to make levy allocations to all the States/UTs on the basis of 1991 census w.e.f. January, 1996 in view of better availability of sugar.

The allocation of all these commodities are supplemental in nature and not meant for meeting the entire requirement of State Governments/U.T. Adms.

[English]

#### MINING OF COLOUR STONES

1331. **Shri Rama Krishna Konathala :**  
**Shri M.V.V.S. Murthy :**  
**Shri Sultan Salahuddin Owaisi :**

Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government have received any complaints regarding unauthorised mining of precious colour stones in Sankaram Reserve Forest in Visakhapatnam, Andhra Pradesh;

- (b) if so, the details thereof;
- (c) whether the Government have conducted any inquiry in this regard;
- (d) if so, the outcome thereof; and
- (e) the steps taken by the Government to check unauthorised mining of these stones?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) and (b) Yes, Sir. It is reported by the State Government of Andhra Pradesh that unauthorised extraction of coloured stones was attempted by villagers in Sankaram Reserve Forests in Kinthalli beat in Chodavaram Range, Visakhapatnam District on 21.1.1995. The forest staff took immediate steps to stop the illegal extraction. Fourteen cases were registered by the Forest Department and two cases registered by the Police.

(c) to (e) The Chief Conservator of Forests (Central), Southern Region, Ministry of Environment and Forests was sent for on the spot assessment and the State Government have been advised to ensure that no violation of Forest (Conservation) Act, 1980 takes place during investigating and prospecting of minerals in forest areas.

#### LOSS OF FRUITS AND VEGETABLES

**1332. Shri Ashok Anandrao Deshmukh :** Will the Minister of Agriculture be pleased to state :

- (a) whether the country is losing over Rs. 3000 crore annually due to post harvest losses in fruits and vegetables;
- (b) if so, the seasons therefor; and
- (c) the details of steps taken to minimise post harvest losses.

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) No specific survey has been conducted to assess the exact quantity and amount of post harvest losses in fruits and vegetables. However, as per the report of Dr. M.S. Swaminathan titled "Perishable Agricultural Commodities (1991)", post harvest losses in fruits and vegetables has been estimated to be Rs. 30000-40000 million per annum due to unscientific handling of fruits and vegetables and inadequate infrastructure facilities.

(c) Government of India through National Horticulture Board has launched two schemes viz;

- (i) Integrated project on Post Harvest Management of horticultural produce and
- (ii) Development of Marketing through participation in soft loan under which soft loan assistance is being provided to strengthen post

harvest infrastructure like grading, packing, retain outlets, refrigerated transport vehicle, cold storage, packing material etc. and to improve marketing facilities to minimise the post harvest losses.

The National Cooperative Development Corporation also provides assistance in cooperative sector for cold storage, fruit & vegetable marketing cooperatives and fruit and vegetable processing.

The Ministry of Food Processing Industry is providing assistance for setting up of training centres in rural areas, fruit & vegetable processing units, establishment of infrastructure for mushrooms, generic advertising on processed foods and for marketing.

#### EXPORT AGREEMENT OF NDDB

**1333. Shrimati Mahendra Kumari :**  
**Shri Dattatraya Bandaru :**

Will the Minister of Agriculture be pleased to state :

- (a) whether the National Dairy Development Board has signed some export agreements during the last three months;
- (b) if so, the details thereof; and
- (c) the estimated amount of foreign exchange likely to be earned annually as a result thereof?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan) :** (a) Yes, Sir.

(b) and (c) The National Dairy Development Board (NDDB) has signed an Export Cooperation Agreement on 21.9.95 with CAM Financing and General Trade SA, Switzerland for export of pulp, concentrates, juices of various tropical fruits etc. and tomato paste and other products manufactured and/or dealt with by the NDDB, for a period of five years.

The estimated amounts of foreign exchange (CIF) in million US dollars, likely to be earned annually in pursuance of the above Agreement, are given below :

1st Year	7.5
2nd Year	8.5
3rd Year	10.0
4th Year	10.0
5th Year	10.0

#### SUPPORT PRICES

**1334. Shri Ram Kapse :** Will the Minister of Food be pleased to state :



(a) whether the Food Ministry have supported the proposal of Agriculture Ministry for a graded system of Support Price to be enhanced progressively as the procurement seasons advances; and

(b) if so, the action taken or proposed to be taken in this regard?

**The Minister of Food (Shri Ajit Singh) :** (a) and (b) A proposal for procurement of wheat in a staggered manner during the Rabi Marketing Season 1995-96 is under consideration.

#### BIO-DIVERSITY CONVENTION

1335. **Shri Bijoy Krishna Handique :** Will the Minister of Environment and Forests be pleased to state :

(a) whether all the countries including US have ratified the Bio-diversity Convention adopted at Rio;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) As on 30th October 1995, 133 countries have ratified the Convention on Biological Diversity adopted at Rio. The U.S.A. have not yet ratified the Convention.

#### NATIONAL WATERSHED DEVELOPMENT PROJECT FOR RAINFED AREAS

1336. **Shri Ramashray Prasad Singh :** Will the Minister of Agriculture be pleased to state :

(a) the date from which the National Watershed Development Project for Rainfed Areas (NWDPR) has been launched;

(b) the main objectives of the programme;

(c) the funds allocated to each State under the said Programme during each of the last three years;

(d) whether the Government have reviewed implementation of the programme; and

(e) if so, the outcome thereof?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) The National Watershed Development Project for Rainfed Areas (NWDPR) was launched during October, 1990. The main objectives of the programme are sustainable production of biomass and restoration of ecological balance in the vast tracts of rainfed areas.

(c) The details of funds released to each State under the said programme during each of the last three years are given in the attached Statement.

(d) and (e) Yes sir. The National, Regional and State Level Reviews conducted from time to time have helped in accelerating the pace of implementation of the project, and in ensuring effective delivery of outputs.

#### STATEMENT

Statewise funds released under National Watershed Development Project for Rainfed Area during the Last Three Years

(Rs. in Lakhs)

S.No.	Name of State/UT	Funds released		
		1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	1238.000	1462.000	636.550
2.	Arunachal Pradesh	18.000	—	22.000
3.	Assam	350.00	460.000	535.000
4.	Bihar	130.858	—	435.000
5.	Goa	2.733	—	—
6.	Gujarat	1180.000	1370.000	1073.940
7.	Haryana	38.552	—	—

1	2	3	4	5
8.	Himachal Pradesh	80.000	—	575.000
9.	J & K	60.000	192.000	—
10.	Karnataka	1380.000	3149.999	1524.810
11.	Kerala	300.000	1360.000	180.000
12.	Madhya Pradesh	380.053	1900.000	500.000
13.	Maharashtra	742.673	2000.000	3100.000
14.	Manipur	73.000	—	80.000
15.	Meghalaya	28.000	100.000	—
16.	Mizoram	66.000	398.000	319.770
17.	Nagaland	28.000	306.000	250.000
18.	Orissa	772.187	1750.000	1250.000
19.	Punjab	120.000	120.000	115.000
20.	Rajasthan	2350.000	1900.000	1900.000
21.	Sikkim	70.00	108.000	110.000
22.	Tamil Nadu	84.887	1664.000	700.000
23.	Tripura	35.000	60.000	95.000
24.	Uttar Pradesh	1300.00	1450.000	2295.000
25.	West Bengal	91.244	—	400.000
26.	Dadra & Nagar Haveli	0.500	10.000	—
27.	A & N Islands	—	25.000	21.000
Total		11519.687	19784.999	16118.070

#### AVAILABILITY OF FOODGRAINS

1337. **Dr. Ramakrishna Kusmaria :**  
**Shri Amar Pal Singh :**

Will the Minister of Food be pleased to state :

(a) whether his Ministry and the Food Corporation of India (FCI) have signed a Memorandum of Understanding to ensure availability of adequate foodgrains in all parts of the country throughout the year particularly in Remote and Backward Areas; and

(b) if so, the details thereof?

**The Minister of Food (Shri Ajit Singh) :** (a) and (b) Yes, sir. The Memorandum of understanding for

1995-96 between the Ministry of Food and the Food Corporation of India has been signed on 6.9.1995 to achieve the objectives of National Food policy as detailed below :

- (i) To provide effective price support to the farmers so that they get remunerative prices for their produce.
- (ii) To maintain buffer stocks as a measure of food security not only to impart interseasonal stability but also to meet the emergent situations arising out of crop failure due to drought, floods, etc., and
- (iii) To make available foodgrains at reasonable price to the consumers, particularly the vulnerable sections of the society.

### ESTABLISHMENT OF CENTRAL SCHOOLS

1338. **Shri Rajendra Kumar Sharma** : Will the **Minister of Human Resource Development** be pleased to state :

(a) whether Central Schools sanctioned by the Government are not being established within the prescribed time limit;

(b) whether the Union Government have conducted any inquiry in this regard; and

(c) if so, the details thereof?

**The Minister of State in the Ministry of Human Resources Development (Department of Education and Department of Culture) (Kumari Selja)** : (a) No time limit has been prescribed by the Government for opening of Kendriya Vidyalayas. The Government has, however, approved opening of upto 20 Kendriya Vidyalayas each year under defence/civil sector for the five year period of 1993 to 1998, and as many number as found feasible under the Project Sector where all recurring and non recurring expenditure is borne by the sponsoring project.

Kendriya Vidyalaya Sangathan has accordingly opened the following number of new Kendriya Vidyalayas during the past three years :

Year	No. of Kendriya Vidyalayas
1993-94	26
1994-95	23
1995-96	22

(b) No, sir.

(c) Does not arise.

### SUGAR PRODUCTION/IMPORT

1339. **Kumari Uma Bharti** : Will the **Minister of Food** be pleased to state :

(a) the production of sugar during 1994-95 and the closing stock of sugar after taking into account the Imported Sugar;

(b) the production of sugar expected during the current year;

(c) the Foreign Exchange likely to be earned through the export of sugar during 1995-96; and

(d) the policy of the Government to dispose of the surplus production if any left after export so that the domestic market does not get affected adversely?

**The Minister of Food (Shri Ajit Singh)** : (a) The production of sugar during the sugar season 1994-95 was 145.85 lakh tonnes (provisional). The closing stocks of sugar (as on 30.9.1995) after taking into account the imported sugar were about 55.57 lakh tonnes.

(b) As per preliminary reports the production of sugar during the current 1995-96 season beginning from 1st October, 1995 would also be equally good, if not better.

(c) The Foreign Exchange likely to be earned through export of sugar during the Financial Year 1995-96 (April to March) is presently estimated at Rs. 670.00 crores.

(d) The freesale release mechanism is being regulated in a judicious manner in order to maintain the price of sugar in the open market at reasonable level to the consumer as well as the producer to enable them to pay remunerative cane price to the farmers.

[Translation]

### POLLUTION INDUSTRIES IN METROS

1340. **Shrimati Sheela Gautam** :  
**Shri Rameshwar Patidar** :

Will the **Minister of Environment and Forests** be pleased to state :

(a) whether a serious threat has been posed to the environment by the pollution caused by various industries in the Metropolitan cities;

(b) if so, the name of the industries identified under the Pollution Control Action Plan in the Metropolitan Cities; and

(c) the action being taken by the Government against such industries which have not installed pollution control devices?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) Industries in the metropolitan cities, which are not conforming to the prescribed environmental standards, are contributing to pollution and are posing a threat to the environment.

(b) and (c) The names of the defaulting units, in the 17 identified categories of highly polluting industries in the four metropolitan cities and the action taken have been included in the enclosed Statement.

## STATEMENT

## List of Polluting Units in the 17 Identified Categories of Highly Polluting Industries in the Four Metropolitan Cities and the Action Taken

S. No.	Name of Unit	Action Taken
<b>I BOMBAY</b>		
1.	M/s Rajiv Leather Industries Poonawala Chawl, Dharavi, Bombay.	This industry is to be shifted to Deonar for treatment of effluents in a combined effluent treatment plant (CETP).
2.	M/s Chikerur & Sons, Poonawal Chawl, Dharavi, Bombay.	—do—
<b>II DELHI</b>		
3.	M/s Rajghat Power House, New Delhi.	In spite of availability of adequate pond area for wet ash collection by settling, the old filled up ponds are being used, the performance of which is not satisfactory. Industry has been directed to put the additional pond area into operation, failing which further action for prosecution will be initiated.
4.	M/s Hindustan Insecticides Ltd., Guru Gobind Singh Marg, Delhi.	The industry has modified its effluent treatment plant by providing additional units. The working of the new units as well as the measures for control of air pollution have not been fully assessed.
5.	M/s Inderaprashta Power Station, DESU, New Delhi	The plant has adequate air pollution control equipment to achieve the prescribed standards. The plant is operating without a consent under the Water Act and the case is pending in the High Court of Delhi.
<b>III MADRAS</b>		
6.	M/s Ennore Thermal Power Station, Ennore, Madras	Works is in progress for installation of effluent treatment plant (ETP) and electrostatic precipitators (ESPs).
<b>IV CALCUTTA</b>		
7.	M/s Calcutta Electric Supply Corporation, Calcutta.	Action has been initiated for installing appropriate pollution control devices.

[English]

## LITERACY

1341. Shri Lalit Oraon : Will the Minister of Human Resource Development be pleased to state :

(a) the percentage of educated persons in the country at present, State-wise and Sex-wise;

(b) the percentage of educated persons who have attained education up to post graduation, graduation, matric, middle and less than middle level State-wise and Sex-wise;

(c) whether the percentage of educated persons in Bihar is less than that of the other States; and

(d) if so, the remedial measures proposed to be

taken by the Government in this regard.

The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) : (a) and (b) The details as per the census 1981 are furnished in the enclosed Statements. The relevant information of census 1991 is not published.

(c) and (d) For the each category of educated persons there are some States and Union Territories with lower percentage than Bihar. However, Central Government has been providing considerable assistance to Bihar to develop different stages of education through Centrally Sponsored Schemes like Total Literacy Campaign, Operation Blackboard and Vocational Education. Details are available in the Annual Reports of the Ministry.

**STATEMENT**  
**As per census of India 1981**

S.No.	State/UT	Graduation and above		Matric		Middle		Less than Middle **	
		Male	Female	Male	Female	Male	Female	Male	Female
1.	Andhra Pradesh	1.72	0.40	4.86	1.71	7.22	3.63	23.22	14.04
2.	Assam	*	*	*	*	*	*	*	*
3.	Bihar	1.38	0.22	6.97	1.22	8.52	3.00	19.31	8.89
4.	Gujarat	2.17	0.86	8.07	3.92	5.57	2.65	36.94	24.18
5.	Haryana	1.88	0.84	6.82	2.14	8.70	2.91	28.36	15.32
6.	Himachal Pradesh	1.86	0.59	6.62	2.14	8.02	3.18	34.45	24.68
7.	J & K	1.95	0.76	5.31	2.08	8.59	3.03	18.33	9.15
8.	Karnataka	2.11	0.62	6.57	3.06	10.03	5.80	27.55	17.34
9.	Kerala	1.73	1.05	7.00	5.84	18.61	16.07	45.34	40.00
10.	Madhya Pradesh	1.71	0.58	2.17	0.68	5.30	1.90	27.50	11.50
11.	Maharashtra	2.58	1.02	8.56	3.77	12.57	7.15	31.65	21.87
12.	Manipur	2.93	1.00	6.93	2.82	11.66	5.21	28.79	18.76
13.	Meghalaya	1.57	0.85	3.56	2.14	9.34	6.59	22.05	19.68
14.	Nagaland	1.34	0.34	5.39	2.22	7.32	3.88	34.41	26.90
15.	Orissa	1.27	0.22	3.59	0.91	9.26	3.71	31.54	16.00
16.	Punjab	2.15	2.26	8.06	4.14	8.74	4.85	25.54	17.91
17.	Rajasthan	1.65	0.45	3.01	0.74	5.82	0.16	23.40	8.02
18.	Sikkim	1.32	0.48	3.32	1.53	4.40	2.18	33.19	17.42
19.	Tamil Nadu	1.89	0.62	9.05	4.39	8.35	4.96	34.21	23.92
20.	Tripura	1.50	0.55	4.34	1.80	7.24	3.75	36.10	24.70
21.	Uttar Pradesh	1.99	0.64	4.36	1.11	3.23	1.76	22.98	9.86
22.	West Bengal	2.78	1.05	5.64	2.29	8.04	4.33	31.15	21.47
23.	A. & N. Islands	1.71	1.01	5.95	3.45	8.60	5.18	39.08	30.48
24.	Arunachal Pradesh	2.34	0.37	3.18	0.94	3.39	1.11	19.75	8.58
25.	Chandigarh	14.13	10.39	12.71	9.49	9.31	8.03	24.37	23.99
26.	D. & N. Haveli	1.01	0.35	5.14	2.10	2.44	1.11	26.75	12.99
27.	Delhi	9.01	7.09	12.22	7.39	10.76	7.62	28.32	25.86
28.	Goa, Daman & Deev	3.13	1.40	10.00	6.32	12.31	8.90	36.91	29.34
29.	Lakshadweep	2.29	0.19	5.14	1.96	10.76	5.77	46.37	36.26
30.	Mizoram	2.16	0.25	3.65	1.84	6.72	4.49	50.49	47.41
31.	Pondicherry	2.49	0.75	11.65	5.62	10.34	6.85	38.19	31.22
INDIA		2.05	0.72	5.93	2.34	8.39	4.15	28.03	16.75

\* Census was not conducted in Assam.

\*\* Includes non-formal and formal literates (without educational level) and Primary.

### UTILISATION OF FOREIGN AID

1342. **Shri Harin Pathak** : Will the **Minister of Environment and Forests** be pleased to state :

(a) whether over Rs. 800 crores of Foreign Aid received by his Ministry for various projects has remained unutilised;

(b) if so, the details thereof;

(c) the reasons for non-utilisation of such assistance, Project-wise; and

(d) the steps take/proposed to be taken to monitor and ensure effective utilisation of the Foreign Assistance in the future?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) No, Sir.

(b) and (c) Does not arise.

(d) All projects for which external assistance has been received, are in various stages of implementation. The pace of physical and financial progress is monitored regularly.

### SUPPLY OF SUGARCANE TO SUGAR MILLS

1343. **Shri Rabi Ray** : Will the **Minister of Food** be pleased to State :

(a) whether the Government propose to provide sugar at Public Distribution System rate to those farmers who are supplying Sugarcane to the sugar mills; and

(b) if so, the details thereof?

**The Minister of Food (Shri Ajit Singh)** : (a) and (b) In many industrial Sectors, finished products are made available as an incentive to the workers. Need of such incentive was felt for sugar being given to the cane suppliers to the Sugar Industry who are the main contributors to the bumper production of sugar in the last season. The Government is, therefore, keen to make available to these cane suppliers sugar at a concessional price.

The modalities are under examination.

### LITERACY CONFERENCE

1344. **Shri Dharmanna Mondayya Sadul** : Will the **Minister of Human Resource Development** be pleased to state :

(a) whether a literacy conference was held in Delhi during the middle of November, 1995;

(b) if so, states who participated in the Conference; and

(c) details of discussions held therein and outcome thereof?

**The Minister of State In the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja)** : (a) Yes, Sir.

(b) Andhra Pradesh, Bihar, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh.

(c) The major initiatives decided upon during the Conference were :

(i) State Governments to draw up a time bound action plan for bringing uncovered districts under the coverage of Total literacy Campaigns.

(ii) Steps to be taken to increase the motivation of volunteers engaged in literacy campaigns.

(iii) Strong linkages to be established between Panchayati Raj Institutions and literacy campaigns. Increased involvement of Panchayati Raj representatives in the literacy movement.

(iv) Strong linkages between the literacy programme and other development programmes such as Pulse Polio Immunisation and other health programmes. Jawahar Rozgar Yojna, DWCRA etc. to be established.

(v) Decentralisation and delegation of authority for implementation of literacy programmes to State Governments by establishment of State Literacy Mission Authorities. Funds to be released to State Authorities from next financial year.

(vi) State Directorates of Adult Education to be strengthened to enable them to act as nodal agencies for monitoring and supervision of literacy programmes.

### MEDICAL FACILITIES OF EMPLOYEES AND TEACHERS OF KENDRIYA VIDYALAYA SANGATHAN

1345. **Shri Santosh Kumar Gangwar** : Will the **Minister of Human Resource Development** be pleased to state :

(a) the details of medical facilities available to the employees and teachers of Kendriya Vidyalayas;

(b) whether teachers and employees of Kendriya Vidyalayas serving in metropolitan cities have been brought under Central Government Health Scheme; and

(c) if so, the details thereof?

**The Minister of State In the Ministry of Human Resource Development (Department of Education and**

**Development of Culture (Kumari Selja) :** (a) to (c) Kendriya Vidyalaya Sangathan which is an Autonomous Body under the Government of India is following the Medical Attendance Rules of Government of India which have a provision for medical treatment by Authorised Medical Attendant and reimbursement of medical expenses, etc. The employees of the Sangathan are not automatically eligible to be covered by CGHS facility.

However, the CGHS facilities, with the prior concurrence of the Ministry of Health and Family Welfare, have been allowed to staff of some Kendriya Vidyalyas in Bombay, Madras, Calcutta, Hyderabad and Bangalore residing in certain selected areas. In response to the request made by Kendriya Vidyalaya Sangathan, the CGHS Authorities have informed that they are not in a position to extent the facilities to new categories of beneficiaries.

#### EXCISE DUTY BENEFIT TO CONSUMERS

1346. **Shri Astbhuja Prasad Shukla :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to refer to reply given to SQ. No. 309 for April 25, 1995 regarding Excise benefits to consumers and state :

(a) whether the Ministry is considering the feasibility of indicating the Ex-factory Price of commodities on the packages so as to avoid charging of maximum Retail Prices;

(b) whether the Bureau of Industrial Costs and Prices has conducted any survey to see that excise duty concessions announced in the 1995-96 Budget are passed on to the consumers;

(c) whether it is neither mandatory nor obligatory on the part of industries to pass on this concession to the consumers; and

(d) if so, mechanism existing to monitor control over the industries?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Civil Supplies) (Shrimati Krishna Sahi) :** (a) An Expert Committee has been set up in the Ministry to suggest the best methods of declaring retail sale price on prepacked commodities under the Standards of Weights and Measures (Packaged Commodities) Rules, 1977. The issue of indicating the 'Ex-factory Price' on the package is one of the alternatives being considered by the Committee.

(b) Yes, Sir.

(c) and (d) The Ministry of Finance have stated that changes in the excise duty rates on specific commodities may not translate into proportionate changes in their market price. Further they have also stated that it is not feasible

to enforce through legal mechanisms a reduction in prices corresponding to the reduction of excise duty.

#### INDUSTRIAL POLLUTION IN KERALA

1347. **Shri Ramesh Chennithala :** Will the Minister of Environment and Forests be pleased to state :

(a) the names of industries in Kerala which are causing pollution in the major rivers;

(b) the action being taken by the Government against these industries;

(c) whether the Government have provided any financial assistance to the polluted industries for removing pollution during the last three years; and

(d) if so, the details thereof?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) and (b) The Kerala State Pollution Control Board (KSPCB) has informed that there are 20 large industries discharging their treated effluents into the major rivers. Of these, the effluent discharged by M/s Grasim Industries Ltd., Mavoor does not meet the prescribed standards. Legal action has been initiated against the industry.

(c) As informed by the KSPCB, no financial assistance has been provided to the industry during the last three years.

(d) Does not arise.

#### VACANT POSTS IN FOOD CORPORATION OF INDIA

1348. **Shri Ratilal Varma :** Will the Minister of Food be pleased to state :

(a) the numbers of posts at the Officers level in Food Corporation of India and number of posts being held by Scheduled Castes/Scheduled Tribes amongst them;

(b) since when these posts are lying vacant; and

(c) the time by which these posts are likely to be filled up?

**The Minister of Food (Shri Ajit Singh) :** (a) There are 5395 posts at the officers level in the Food Corporation of India, out of which 800 officers belong to Scheduled Castes and 135 belong to Scheduled Tribes.

(b) 159 vacancies belonging to promotion quota relate to the year 1995 and 328 vacancies belonging to direct recruitment quota relate to the period 1991 onwards.

(c) The promotion quota vacancies are being filled up by the Food Corporation of India. At present there is

ban on direct recruitment. However, Food Corporation of India has taken steps to fill up backlog vacancies belonging to Scheduled Castes/Scheduled Tribes.

#### AUCTION OF BHAGWAT GITA

1349. **Shri V. Sreenivasa Prasad :**  
**Shri Tara Singh :**

Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government are aware that Mahatma Gandhi's copy of the Bhagwat Gita is being auctioned in London;

(b) if so, whether the Government have sent a team to London to verify auctioneer's claims;

(c) if so, the facts and details thereof; and

(d) the steps the Government propose to take to secure Mahatma Gandhi's copy of the Bhagwat Gita?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) Yes, Sir. Mahatma Gandhi's copy of the Bhagwat Gita was auctioned in London on 9th November, 1995.

(b) to (d) The Government of India has advised its High Commission in London to take appropriate steps to procure the book. The High Commission has informed that the book had been purchased by a philanthropist Shri Manubhai Madhwani in the auction and that he had already handed it over to the High Commission for forwarding it to Government of India to be kept with other Gandhi papers in an appropriate Gandhi Museum or Archives.

[Translation]

#### IMPROVED BREED OF BULLS

1350. **Shri Upendra Nath Verma :** Will the Minister of Agriculture be pleased to state :

(a) whether there is an acute shortage of improved breed bulls in the country; and

(b) if so, the steps taken/proposed to be taken by the Government to meet the said shortage and make available bulls and make arrangements for insemination in all the districts, blocks and gram panchayat headquarters to improve the breed of cows and other animals?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netem) :** (a) and (b) State Government and Union Territory Administrations are providing

improved breed bulls and a network of Frozen Semen Artificial Insemination (AI) Centres at Block and gram panchayat levels. In order to supplement the State Government's efforts, the Central Government have launched the following schemes for providing improved breed bulls and A.I. facilities :

- (1) Seven Central Government Cattle Breeding Farms and nine bull mother farms of the National Dairy Development Board (NDDB) have been established for providing improved breed bulls for supplying to State Government and UTs.
- (2) The Central Frozen Semen Production and Training Institute Hesserghatta (Bangalore) has been established to produce Frozen Semen of improved breed bulls.
- (3) "Extension of Frozen Semen Technology" to Provide financial assistance on 100% basis to State Government to establish Frozen Semen Bull Stations, Frozen Semen Banks, Frozen Semen Artificial Insemination Centres and Training Centres.
- (4) "National Bull Production Programme" alongwith Embryo Transfer Technology has been launched in the 8th Five year Plan to strengthen the State Cattle Breeding Farms and Gaushalas for production and testing of Breeding bulls of important indigenous breeds as well as for preservation and development of draft breeds.
- (5) Technology Mission on Dairy Development for strengthening of Frozen Semen Bull Stations and Liquid Nitrogen delivery system for Artificial Insemination work.
- (6) The Indian Council of Agricultural Research is also producing bulls and doing research for making available improved breed bulls and semen in the country.
- (7) Under the "National Ram & Buck Production" and "Preservation and Development of pack animals" and piggery Development central assistance is provided to State Governments for strengthening and establishment of infrastructure with a view to produce improved rams, bucks, stallions, stud camels and Boars for distribution in the field.

#### PRICES OF AGRICULTURAL EQUIPMENTS AND PRODUCTS

1351. **Shri Satya Deo Singh :** Will the Minister of Agriculture be pleased to state :



(a) whether the Government have formulated any new policy to maintain the balance between the prices of the agricultural equipment and the agricultural products under the National Agriculture Policy; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) The Government have not formulate any new policy to maintain the balance between the prices of agricultural equipments and agricultural products under the National Agriculture Policy.

[English]

#### MILK CO-OPERATIVE ON ANAND PATTERN

1352. **Dr. (Shrimati) K.S. Soundaram :** Will the Minister of Agriculture be pleased to state :

(a) whether the Government have any proposal to establish Milk Co-operatives on Anand Pattern in other parts of the country;

(b) if so, the details thereof alongwith the area identified to establish such co-operatives in each State; and

(c) the steps taken by the Government to monitor that the high quality of milk is produced and provided to the consumers?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan) :** (a) and (b) Under Operation Flood 23 States/Union Territories are covered for establishing milk producers cooperatives on the Anand pattern in the country. Till September 1995, 71,596 Anand pattern milk cooperatives were formed with 91.7 lakh farmer members in 170 milksheds covering 266 districts. Operation Flood has covered all potential districts of the country and no new District/State has been identified to establish cooperatives under Operation Flood.

(c) Quality of milk is mentioned under the Prevention of Food Adulteration Act. 1954.

#### OPERATION BLACK BOARD

1353. **Shri Sudhir Sawant :** Will the Minister of Human Resource Development be pleased to state :

(a) whether Operation Black Board has coached all the villages of India;

(b) the number of teachers hired and school rooms constructed after expansion of the programme to include

two rooms and two teachers in Sindhudurg and Ratnagiri Districts;

(c) whether equipment as authorised has been provided to all the above schools; and

(d) if not, the reasons therefore?

**The Minister of State in the Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhol) :** (a) The scheme originally envisaged conversion of all single teacher schools into two teacher schools and provision of essential teaching learning material to all primary schools which were in existence in 1987. Central assistance has been almost fully provided as anticipated. The scheme has since been expanded to provide third teacher to primary schools with enrolment exceeding 100 and to cover upper primary schools during the 8th plan. As on date third teacher has been sanctioned 23000 primary schools with enrolment exceeding 100 and teaching learning material has been sanctioned for 33600 upper primary schools.

(b) to (d) The information is being collected from the State Government and will be laid on the table of the Sabha.

[Translation]

#### PLANTATION BY VOLUNTARY ORGANISATIONS

1354. **Shri Somjibhai Damor :** Will the Minister of Environment and Forests be pleased to state :

(a) the details of Voluntary Organisation in Gujarat which have been provided funds by the Union Government for plantation of trees during the last three years;

(b) the number and places of trees planted so far by these organisations;

(c) the number of trees growing out of these trees;

(d) whether several complaints have been received by the Government about non plantation of trees by these Organisations; and

(e) if so, the action taken against the faulty organisations?

**The Minister of State for Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) The details are given in the enclosed Statement.

(d) No, Sir.

(e) Does not arise.

## STATEMENT

## Projects Sanctioned to Voluntary Organisation in Gujarat State Under Grants-in-Aid Scheme.

Sl. No.	Name of the Voluntary Agency	Total amount released from 1992 to 1995 (Rs. in lakhs)	The places where trees have been planted these organisations.	The number of trees planted	The number of trees growing
<b>A. Project Assisted by National Afforestation &amp; Eco-Development Board</b>					
1.	International Rural Education & Cultural Association, Dediapada, Gujarat	1.00	Places : Rajpur, Mota Vaguded, Manckpur, Majoth, Naua Garedia in District Bharuch	1,60,000	1,25,000
2.	The Vanvasi Mahila Grah Utpadak Sehkari Mandli Dediapada, Gujarat	16.98	Places : Revadi, Gadi, Moti Singloti, Ghantoli, Jamni, Moti Kalbi, Ambavadi, Gangapur, Kunbhadi, Kukarda, Ajanvav, Jargam, Koyalivav, Khokharaumer, Kundi Amba, Basna, Mojara, Kunbudi, Mana Suka Amba, Nivalda, Ninghat, Kankalpipla, Kakarpada, Kunbar in District Bharuch.	10,69,500	Information not available
3.	Aga Khan Rural Support Programme, Ahmedabad, Gujarat	2.72	Places : Khaidipada, Tilpada, Babda, Pingot, Pomplapada in District Bharuch.	2,55,800	Information not available
<b>B. Project Assisted by National Wastelands Development Board</b>					
1.	Sarvodaya Pashu Vikas Sahakari Mandli Ltd., Ahmedabad, Gujarat	3.38	Places : Vanjhar, Bhat Fatehwadi, Vishalpur, Pirana and Giratha in Ahmedabad District.	2,71,940	Information not available
2.	Gramaya Vikas Trust, Jamnagar, Gujarat	3.15	Places : Gorinja and Goriyari in Jamnagar District.	1,60,00 (Target)	Information not available
3.	Centre for Environment Education Nehru Foundation Ahmedabad, Gujarat	2.01	Places : Hingolgarh Bhoindra, Khadkana Amrapur, Gundala, Lalavadar in Rajkot District.	48,000 (Target)	Information not available
4.	Self Employment Women Association, Ahmedabad Gujarat	1.04	Place : Jariagarh District.	2,12,200	1,68,659
5.	Vikram Sarabhai Centre for development Interaction, Ahmedabad, Gujarat	0.77	Places : Kubda, Samrapar Nana Kothasana and Banswas in Mehsana, District.	32,000 (Target)	Information not available
6.	Shri Adivasi Majur Karigar and Kamdar Vikas Mandal Valsad, Gujarat.	0.77	Places : Pariya, Ambach and Koparli in Valsad District.	32,000 (Target)	Information not available

[English]

### INTEGRATED CHILD DEVELOPMENT SERVICES

1355. **Shri Bolla Bulli Ramalah :**  
**Shri M.V.V.S. Murthy :**

Will the Minister of Human Resource Development be please to state :

(a) whether the survey conducted by the Central Technical Committee has found that the Integrated Child Development Services have significantly improved the nutritional status of the pre-school children;

(b) if so, to what extent the scheme has covered the Blocks so far; and

(c) the efforts being made to cover all most all the Blocks of the country?

**The Minister of State in the Ministry of Human Resource Development (Department of Women and Child Development) (Kumari Vimla Verma) :** (a) Yes, Sir. The results of the latest surveys conducted by the Central Technical Committee clearly highlight a significant improvement in the nutritional status of pre-school children.

(b) As on date, 3702 Community Development (CD) blocks have been covered under the Integrated Child Development Services (ICDS) Scheme.

(c) The Government is committed to universalise the ICDS Scheme, at the earliest. The Government is making concerted efforts to mobilise external resources, in particular from the World Bank and bilateral Donor Agencies, to complement the domestic resources, for universalisation of ICDS scheme, at the earliest.

### FOOD CORPORATION OF INDIA

1356. **Shri M.V.V.S. Murthy :** Will the Minister of Food be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem appeared in Hindustan Times, dated September 4, 1995 under the heading "F.C.I. in spot over Government indecision";

(b) if so, the reaction of the Government and corrective steps taken in this regard;

(c) whether Food Corporation of India has pointed out that Government's of indecision has created great losses to the Food Corporation of India;

(d) If so, whether keeping the future in view the Food Corporation of India, raised 25 Rice Mills all over the country but preference was not given to the areas

that would have topped the paddy production in the next 10 years; and

(e) whether due to these difference, 13.59 lakh tonnes of paddy is lying in Punjab unmilled because of the refusal of Mills to undertake shelling till their demands are met?

**The Minister of Food (Shri Ajit Singh) :** (a) Yes, Sir.

(b) The press report of 4th September, 1995 relates mainly to appointment of IAS, IPS and IRS officers in the Corporation, setting up of Modern Rice Mills by the Corporation, dispute between FCI and paddy millers on yield and broken rice, shortage of storage space, under staffing in FCI etc. so-far-as the appointment of IAS, IPS & IRS officers are concerned, appointments to the top slots is being done under the Central Staffing Scheme. Appointment of officers belonging to these services to other posts are only need based and is negligible (only 22 officers) as compared to the total strength of employees and officers in the Corporation.

The Corporation had set up 25 Modern Rice Mills between 1968 and 1977. The objectives having been largely achieved and the operation of these mills becoing un-economical due to various factors, it has been decided by the Corporation to close down these mills and the liquidation/disposal is in progress.

The Government has recently issued revised guidelines for the application of single grade specifications and the percentage of yield for raw rice has been fixed at 67% and for parboiled rice it has been fixed at 68%. The storage of paddy in the premises of rice mills was taken due to storage constraint and not because of the reasons indicated in the press report. It is also incorrect to say that the Expert Committee recommended acceptance of broken percentage upto 33%. The FCI is taking necessary measures to get the balance paddy milled.

A on 30.9.1995 against the total storage capacity of 27.92 million tonnes available with it, FCI was holding stocks for 19.36 million tonnes of foodgrains. This shows that there is no shortage of storage space with the Corporation. The power to increase or decrease the rent for the hired storage space entirely vest in the Corporation. The Corporation is at liberty to hire additional capacity as and when required.

Although, there are certain vacancies at the entry level in Category III & IV posts, which have not been filled due to ban on direct recruitment, yet the FCI is not understaffed. The sanctioned strength is determined not only on the basis of storage capacity but also other factors such as stocks actually held, work-load etc.

It is incorrect to say that there are no takers of wheat and that the rice procured in 1991 is still lying with the Corporation. In fact a negligible quantity of rice of crop 1991-92 is available with the Corporation due to bumper procurement of rice during the last 3-4 years. As for the wheat, as against 87.64 lakh tonnes issued under PDS/open sale in 1993-94, the quantity issued in 1994-95 was 101.56 lakh tonnes and upto October, 1995 during 1995-96 the quantity issued is 50.67 lakh tonnes.

(c) No, Sir.

(d) The Food Corporation of India had set up 25 Modern Rice Mills all over country with a view to demonstrate the advantages of modernised rice milling techniques.

(e) It is a fact that during Kharif 1994-95 season, the rice millers had adopted uncooperative attitude in milling paddy procured by FCI and agencies until their demands were met which included implementation of the CFTRI (Central Food Technology Research Institute) Report, reduction in out turn ratio and relaxation of broken percentage upto 40% in rice in the five districts of Punjab viz. Ferozpur, Faridkot, Amritsar, Ludhiana, and Kapurthala. Union Food Ministry, after consulting State Governments and others concerned, has conveyed the decision in the matter of yield and application of single grade specifications on 8th September, 1995 and 28th September, 1995. FCI is seized of the problem of getting the balance paddy milled and is taking necessary measures for the purpose.

#### KURIYARKUTTY-KARAPPARA POWER PROJECT

1357. **Shri V.S. Vijayaraghavan** : Will the Minister of Environment and Forests be pleased to state :

(a) whether the Union Government have given Environmental Clearance to the Kuriyarkutty-Karappara Power Project in Kerala;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) to (c) No, Sir. The Kuriyarkutty-Karappara Power Project of Kerala was rejected in May, 1983 from environmental angle due to its likely adverse impacts on the evergreen forests in the Western Ghats. An Inter-State Expert Committee constituted subsequently by the Ministry to examine the water and power requirements of Palghat region had suggested modifications based on which revised project proposal is to be prepared by the state authorities. The revised proposal with complete environmental data and Management Plans is still awaited.

#### 'FELLING OF TREES IN UTTAR PRADESH'

1358. **Dr. P.R. Gangwar** : Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government are aware of the illegal felling of trees in Uttar Pradesh;

(b) the number of trees cut down the bank of Sharda River in the North of Pilibhit district and in National Dudhawa park separately, during 1994-95 till date;

(c) the action taken against guilty persons; and

(d) the measurastanen by the Government to check it?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) to (d) The information is being collected from the state government and will be laid on the Table of the House.

#### GIRL CHILD

1359. **Shri Sarat Pattanayak** : Will the Minister of Human Resource Development be pleased to state :

(a) whether attention of the Government has been drawn to a UNICEF's Report about the missing of girl child on large scale in India; and

(b) if so, reaction of the Government thereto?

**The Minister of State of Ministry of Human Resources Development (Department of Women and Child Development) (Kumari Vimla Verma)** : (a) Yes, Sir.

(b) The report is about the adverse child Sex-ratation in the country which shows lesser number of girls compared to boys. This is a refelection of gender bias against girls and the unequal status of women. However, as a result of the enabling framework of the Constitution and various women-specific and women-related laws that provide equality for women and a series of programmatic initiatives, both by Government and by Non-Governmental Organisations (NGOs), the status of women as measured by indices like literacy, life expectancy, work participation rate has improved. Prenatal Sex Determination technique (Regulation and Prevention of Misuse) Act, 1994 regulate sex-determination tests to prevent their misuse. A few states have taken legal steps for banning female foeticide.

Attempts are also being made to project positive images of girl child so as to bring about changes in mind-sets and societal attitudes towards them. Various programmes of action and advocacy are also being implemented by the Government in the country for the welfare and development of women and girl child. The

Government has also initiated a media campaign to generate awareness on various issues relating to Girl Child. A National Plan of Action for the SAARC Decade (1991-2000 A.D.) for the Girl Child focussing on survival, protection and development of the girl child has been formulated. A special set of intervention of adolescent girls has been institutionalised through the ICDS structure.

Government of Tamil Nadu and Haryana have launched schemes to improve the Status of the girl children of poor families by focussing on the survival, education and development of girl child.

### EDUCATION FOR ALL

1360. **Shri Datta Meghe** : Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government of Maharashtra has sent any proposal to the Union Government for introducing "Education for all" scheme in the State under the World Bank Aided programme; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhoi)** : (a) and (b) Maharashtra is one of the seven states of Assam, Haryana, Karnataka, Kerala, Tamil Nadu, Madhya Pradesh and Maharashtra where 'District Primary Education Programme' (DPEP) with assistance from International Development Association (World Bank) is already under implementation. The programme aims at Universalization of Elementary Education (UEE) through district specific planning and disaggregated target setting. The programme lays great emphasis on participatory processes for planning and management; emphasises capacity building at all levels; has a marked tribal and gender focus; and lays special emphasis on the education of disadvantaged groups like SCs, STs and Women.

### "DEFORESTATION AT EASTERN GHATS"

1361. **Shri S.M. Laljan Basha** : Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government have launched any plan to protect the Eastern Ghats from deforestation;

(b) if so, the details thereof;

(c) whether the government held any discussions with the Government of Andhra Pradesh and Orissa in this regard;

(d) if so, the details thereof; and

(e) the steps taken by the Government to develop forests in the Region?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) and (b) Constant efforts are being made to arrest deforestation all over the country including Eastern Ghat regions. However, there is no specific plan exclusively for the Eastern Ghat regions. The measures adopted to prevent deforestation include the following.

1. Indian Forest Act, 1927 and wildlife (Protection) Act, 1972 are in force to check forest and wildlife offences.
2. There is a check exercised by the Government of India on diversion of forest land for non-forestry purposes under the provision of Forest (Conservation) Act, 1980.
3. Modern means of communications like wireless sets, fast speed vehicles etc. are provided to protective staff. Flying squads patrol sensitive areas to check illicit removal of forest produce.
4. Joint Forest Management has been introduced in the country to allow people's participation in the management of forests.
5. Use of gobar gas and natural gas as alternatives to fuelwood is encouraged.
6. Fuel efficient chulahs are introduced in the habitations surrounding forests.
7. Wood substitutes and recycling of materials is encouraged to reduce pressure on forests.
8. Awareness campaigns are organised to protect tree growth.

(c) to (e) In respect of Andhra Pradesh and Orissa, externally aided projects with assistance from the World Bank and Swedish International Development Authority respectively are under implementation. In addition afforestation and tree planting activities are taken up under the schemes of State Forest Department and Central Government like Integrated Afforestation and Eco-Development project Scheme, Minor Forest Produce Scheme, Soil Conservation Scheme.

[Translation]

### "ENVIRONMENTAL PROBLEMS"

1362. **Shri Ram Vilas Paswan** : Will the Minister of Environment and Forests be pleased to refer to state :

(a) whether with rapid industrialisation due to liberalisation of economy, environmental problems are likely to increase in the future; and

(b) if so, the steps being taken by the Governments to tackle these problems?

**The Minister of State and the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) and (b) In order to mitigate any adverse environmental impacts due to rapid industrialisation, several precautionary steps are taken before a new industry is set up. These include the following :

- (i) The proposed unit has to obtain a site clearance from the concerned State Pollution Control Board.
- (ii) Polluting units need to have an environmental impact assessment carried out and an environmental clearance obtained from the Central Government as also necessary statutory approvals from the respective State Authorities.
- (iii) Emission and effluent standards have been notified for the major categories of polluting industries and the unit has to comply with the prescribed standards.

#### PROMOTION AND DEVELOPMENT OF LANGUAGES

**1363. Shri Ram Pujan Patel :** Will the Minister of Human Resource Development be pleased to state :

- (a) the amount spent on the promotion and development of Hindi in the Eighth Five Year Plan, so far;
- (b) whether besides Hindi languages Government spent money on the promotion and development of other languages also; and
- (c) if so, the amount spent separately on each languages during the said Plan?

**The Minister of State in the Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhol) :** (a) to (c) A Statement is attached.

#### STATEMENT

##### Expenditure on Promotion and Development of Languages from 1993-93 to 31.10.95 (Plan)

(Rs. in Lakhs)

Language	Amount
Hindi	2157.22
English	277.78
*Modern English Languages	595.23
Sanskrit	1913.88
Arabic and Persian	44.83

\*Includes expenditure on Assamese, Bengali, Gujarati, Kannada, Kashmiri, Konkani, Malayalam, Manipuri, Marathi, Oriya, Punjabi, Sindhi, Tamil, Telugu, Urdu.

[English]

#### TOTAL LITERACY CAMPAIGN

**1364. Shri Kesri Lal :** Will the Minister of Human Resource Development be pleased to state :

- (a) whether the Government have started any new scheme for Neo-Literates under the Total Literacy Campaign in the country;
- (b) if so, the main objectives of the scheme;
- (c) the funds allotted by the Government for the same; and
- (d) the names of the States where it would be implemented in the primary phase and the targets fixed under the Scheme?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) No, Sir.\*

- (b) Does not arise.
- (c) Does not arise.
- (d) Does not arise.

\*The National Literacy Mission has the objective of imparting functional literacy to 100 million learners in the age-group of 15-35 years, through its principal strategy of total literacy campaigns, by the end of the Eight Five-Year Plan.

After successful implementation of the total literacy campaigns, a post literacy campaign is launched in the district for a period of two years for the new-literates for consolidation and retention of the basic literacy skills acquired by them during the TLC phase.

The scheme of Post Literacy and Continuing Education being implemented by the NLM through Jana Shikshan Nilayams is being reformulated as a new scheme of Continuing Education for new-literates coming up in the districts after completion of the 2 year post literacy campaigns. The objectives and modalities of implementation of this revised scheme are under consideration of the Government.

#### CLOSURE/SHIFTING ON POLLUTING INDUSTRIES

**1365. Shri Chandresh Patel :** Will the Minister of Environment and Forests be pleased to refer to the reply given to Unstarred Question No. 1235 dated August 8, 1995 and state :

- (a) whether the Government have collected the information regarding closure/shifting of polluting industries;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) The relevant information has not been furnished by some of the State Pollution Control Boards and Pollution Control Committees of Union Territories despite repeated reminders. As soon as the requisite information is received from these Boards and Committees, the same will be laid on the Table of the House.

#### DECONTROL OF ESSENTIAL COMMODITIES

**1366. Shri Vijay Naval Patil :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether the Government have any proposal to decontrol the operation of many essential commodities barring a few commodities like edible oil and pulses;

(b) if so, the details thereof;

(c) whether the Government have any proposal under consideration to abolish Licence-Quota system of wheat, Coarse-grain and Rice in view of Food Corporation of India releasing stocks to the dealers for exports; and

(d) if so, the details thereof?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) and (b) Under the policy of economic liberalisation, controls on the production and distribution of most of the essential commodities have been liberalised. Even the import of edible oils except coconut oil, palm oil, palm kernel oil and Red palm stearin and pulses have been put under Open General Licence at reduced duty. Their exports are, however, subject to licence in view of their short supplies in the country and rising trend in their prices during lean supply season.

(c) and (d) The policy of export and import of agricultural commodities is being constantly monitored and the export of rice, wheat and coarsegrains is being permitted subject to quantity ceiling keeping in view their sensitive nature in terms of their supplies and prices in the country. Food security of the consumer is the principal aim of the Government Export-Import Policy.

#### POLLUTION IN GAYA

**1367. Shri Prem Chand Ram :** Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government have received any representation from the Council for Renovation of Indian Cultural Heritage, Gaya and others requesting for pollution control in Gaya, Bihar;

(b) whether the Government have received any report in this regard from the Bihar State Pollution Control Board, Patna;

(c) if so, the details of the report; and

(d) if so, the action taken by the Government in this regard?

**The Minister of State of the Ministry of Environment and Forest (Shri Rajesh Pilot) :** (a) to (d) The Bihar State Pollution Control Board had received a representation from the Council for Renovation of Indian Cultural Heritage, Gaya, and others for control of pollution in Gaya. The Bihar State Pollution Control Board examined the complaints and a team of experts visited the location to investigate the cause of pollution. It has been reported that a number of crushers in Ram Shila Hill in the vicinity of Gaya Town emitted high levels of suspended particulated matter (SPM) which caused deterioration of the ambient air quality by adding to the natural dusty conditions. Based on the inspection report, Government of Bihar have initiated action against the stone crushers to control the pollution in the affected area.

#### SUBSTANDARD RICE

**1368. Shrimati Chandra Prabha Urs :** Will the Minister of Food be pleased to state :

(a) whether some bags of Rice are lying in Food Corporation of India godown in R.K. Puram near Bangalore owing to the poor quality;

(b) if so, the details thereof;

(c) the quantity of Rice rejected by the Government of Karnataka;

(d) whether the Food Corporation of India has replaced the rejected stock with better quality of Rice; and

(e) if not, the reasons therefor?

**The Minister of Food (Shri Ajit Singh) :** (a) Yes, Sir. The name of the godown is K.R. Puram and not R.K. Puram.

(b) A quantity of 12235 Mts of rice has been found to be beyond specifications and is under quality complaint.

(c) A quantity of 30,000 Mts of rice which was fit for issue through PDS was not acceptable to the State Government of Karnataka because this stock remained in storage for a long time due to labour strike which continued for 14 months from 21.2.94 to 27.4.95. The representative of State Government inspected the stocks before cleaning and brushing of the rice bags on which cobwebs etc. had developed as no technical operations

like aeration, prophylactic and curative treatments could be undertaken due to labour strike.

(d) and (e) No, Sir. Since the stocks under complaint have not been issued to State Government, the question of any replacement of the rejected stocks does not arise.

#### DECONTROL OF SUGAR

1369. **Shri Ram Naik** : Will the Minister of Food be pleased to state :

(a) whether after decontrol of Sugar from August 16, 1978, the State Governments were directed to freeze stock with Sugar Nominees at that time;

(b) whether the Ministry are aware that losses were incurred by the State Government due to above action;

(c) whether the Government are further aware that request from the State Governments for reimbursement against the losses on Sugar which was frozen are still payable by the Ministry; and

(d) if so, the details thereof and the reasons for non-settlement of State Government dues?

**The Minister of Food (Shri Ajit Singh)** : (a) Yes, Sir. The States Governments were directed to freeze the stock and dispose the same at cost to the sugar wholesale dealers.

(b) to (d) Presently claims from the Government of Maharashtra for Rs. 14.54 lakhs and from the Government of Karnataka for Rs. 23.87 lakhs are under examination in this Ministry.

The Maharashtra Government has been requested to provide copies of the advise to sell the sugar at below cost price. Karnataka Government has been requested for information in respect of rates of procurement, sales realisation etc.

[Translation]

#### SOCIAL FORESTRY IN MADHYA PRADESH

1370. **Shri Khelan Ram Jangde** : Will the Minister of Environment and Forests be pleased to state :

(a) the number of Social Forestry Programmes launched in Madhya Pradesh;

(b) whether Foreign assistance has also been received for any of these projects; and

(c) if so, since when and the details thereof, Project and year-wise?

**The Minister of State of the Environment and Forests (Shri Rajesh Pilot)** : (a) to (c) A comprehensive

forestry project costing Rs. 245.94 crores has been launched in Madhya Pradesh during 1995-96 with assistance from the World Bank. An area of approximately 2,35,000 ha. is proposed to be covered in the State during the project period of four years. The assistance from the World Bank in US \$ 58 million (approximately Rs. 185 crores). The project has been declared effective from 29th September, 1995 and is in initial stages of implementation.

#### MISUSE OF PESTICIDES

1371. **Shri Surendra Pal Pathak** : Will the Minister of Agriculture be pleased to state :

(a) whether tendency to use Pesticides for suicides is growing in the country;

(b) whether the Committee constituted to prevent and check misuse of the Pesticides had submitted its Report to the Government in 1993;

(c) if so, the details of the conclusions of the Committee;

(d) the reasons for delay in taking decisions by the Government on the suggestions made by the Committee; and

(e) the steps taken by the Government to prevent misuse of the Pesticides?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) Sir, no such authentic information has come to the notice of the Government.

(b) No such Committee has been constituted by the Government.

(c) and (d) Question does not arise.

(e) The following steps have been taken by the Government to prevent the misuse of pesticides :

- (i) The Central and State Governments impart training to farmers and other users of pesticides on various aspects of pesticide handling, uses, precautions to be observed, etc.
- (ii) The Government has brought out pamphlets, posters, films, etc. to educate the farmers and general public regarding safe use of pesticides.
- (iii) The Government is promoting the concept of Integrated Pest Management (IPM) technology which envisages cultural, mechanical and biological methods of pest control and need-based and judicious application of pesticides.



[English]

**PENDING CONSUMER CASES**

1372. **Shri Dau Dayal Joshi** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the number of cases pending in various courts in the National Capital Territory of Delhi more than 90/150 days;

(b) the action taken to rectify the problems of these courts?

The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) : (a) As per the information sent by the Government of NCT of Delhi, 9315 cases of more than three months were pending in the District Consumer Forums as on 30.9.1995.

(b) The State Government is making efforts for establishing two more District Fora for the speedy disposal of the cases.

**ASSISTANCE FOR AGRICULTURAL LOAN**

1373. **Shri A. Indrakaran Reddy** : Will the Minister of Agriculture be pleased to state :

(a) the total amount of Financial assistance earmarked for providing Agricultural Loans to the farmers during the past two years;

(b) the total amount disbursed during the above period, State-wise;

(c) the agencies through which it is disbursed; and

(d) the total amount earmarked for the next two years for the purpose?

The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) : (a) to (d) Central Government was providing Short-Term loans to State Governments for Kharif and Rabi Seasons separately every year till Kharif 1993 to help them to purchase agricultural inputs, namely fertilizers, seeds and pesticides, and make them available to farmers in time. A Statement indicating the Short-Term loans sanctioned to different States during the year 1993-94 is enclosed. The scheme for provision of short-term loans to the States has been discontinued from Rabi 1993-94.

**STATEMENT****Short-Term Loan Sanctioned to States during the year 1993-94.**

		(Rs. in crore)
S.No.	States	1993-94 (for Kharif season only)
1.	Andhra Pradesh	15.55
2.	Karnataka	6.50
3.	Kerala	0.93
4.	Tamilnadu	7.51
5.	Gujarat	6.85
6.	Madhya Pradesh	10.77
7.	Maharashtra	18.32
8.	Rajasthan	10.51
9.	Haryana	5.45
10.	Punjab	8.45
11.	Uttar Pradesh	17.60
12.	Himachal Pradesh	1.08
13.	Bihar	19.10
14.	Orissa	7.85
15.	West Bengal	12.81
16.	Tripura	0.51
17.	Meghalaya	0.10
Total		149.99

[Translation]

**IMPORT OF UREA**

1374. **Shri Shivraj Singh Chauhan** : Will the Minister of Agriculture be pleased to state :

(a) the quantity of Urea imported during the last two years;

(b) the expenditure incurred on the import of Urea during the above period; and

(c) the amount likely to be spent on the import of Urea during the coming financial year?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) The table below gives the quantity and value of urea imported during the years 1993-94 and 1994-95 :

Year	Quantity imported (lakh tonnes)	Cost & Freight value (Rupees in crores)
1993-94	28.40	1053.05
1994-95	28.84	1610.17

(c) It is not possible to estimate the total level of imports of urea and its cost during the current year and in 1996-97 as imports of urea depend upon a variety of factors like the trend of indigenous production and consumption of fertilisers in the country, the behaviour of prices in the international market, the global demand and supply position etc.

#### INTEGRATED FOODGRAINS DEVELOPMENT PROGRAMME

**1375. Shrimati Bhavna Chikhliia :** Will the Minister of Agriculture be pleased to state :

(a) whether Integrated Foodgrain Development Programme has been implemented instead Centrally Sponsored Rice Development Programme in the country especially in the Gujarat State;

(b) if so, the details thereof;

(c) whether the Union Government are considering to include all the blocks of Gujarat State under this new Programme and to include machinery like power tiller, thresher, etc. under assistance for equipments and to continue the assistance on ad-hoc basis for weed control pesticides under IPRD;

(d) if so, the details thereof; and

(e) the time by which final decision is likely to be taken in this regard?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) At present the Integrated Cereals Development Programme in Coarse Cereals Based Cropping Systems Areas (ICDP-Coarse Cereals) is under implementation in 6 States of the country including Gujarat State. The Scheme is based on Integrated Cropping Systems approach. There is no scheme entitled Integrated Foodgrain Development Programme under operation in the country including State of Gujarat.

Under ICDP-Coarse Cereals assistance for various components like organisation of field demonstrations &

farmers training, distribution of certified seeds, identified improved farm implements, sprinkler irrigation sets, awards to Gram Panchayats for maximising productivity etc. is being provided.

(c) to (e) The ICDP-Coarse Cereals in entirety is under implementation in all such blocks whose productivity levels are lower than the National/State level average/productivity. The number of such blocks in the Gujarat State is 170. The scheme covers manually operated paddy thresher and power driven multi-crop thresher among other implements but does not cover power tillers. There is no provision for assistance to weed controlling pesticides under the ICDP-Coarse Cereals. At present there is no scheme known as IPRD.

#### VOLUNTARY ORGANISATIONS

**1376. Shri N.J. Rathva :** Will the Minister of Human Resource Development be pleased to state :

(a) the number of Voluntary Organisations benefited by organisational assistance in the country especially in the Tribal Areas of Gujarat;

(b) the details of such organisations for the last three years, State-wise;

(c) whether any application for sanction is pending with the Ministry;

(d) if so, the number of applications from Backward/Tribal Areas and the total number of pending applications, State-wise; and

(e) the reasons for the delay and the time by when these will be granted approval?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) According to information available, the Ministry of Welfare and Department of Women and Child Development administer Schemes of Organisational Assistance to Voluntary Organisations. Under these schemes, 312 organisations were given assistance in the country, during the years 1992-93 to 1994-95, out of which 17 were in Gujarat.

(b) The State-wise details of organisations benefited during the last three years are as under :

Andhra Pradesh	11
Assam	2
Bihar	36
Gujarat	17
Haryana	3

J & K	11
Karnatakā	3
Kerala	17
Maharashtra	17
Madhya Pradesh	12
Manipur	1
Orissa	8
Punjab	3
Rajasthan	24
Tamil Nadu	30
Uttar Pradesh	55
West Bengal	37
Delhi	25

(c) No, Sir.

(d) and (e) Do not arise.

[English]

#### NEHRU MEMORIAL PAVILION

1377. Shri Thayil John Anjalose : Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government of Kerala has submitted the revised proposal regarding the Nehru Memorial Pavilion in Alleppey;

(b) if so, the details thereof; and

(c) the decision taken by the Union Government thereon?

The Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs and Sports) and Minister of State of the Ministry of Parliamentary Affairs (Shri Mukul Wasnik) : (a) No, Sir.

(b) and (c) Do not arise.

#### PODU CULTIVATION

1378. Shri Gopi Nath Gajapathi : Will the Minister of Agriculture be pleased to state :

(a) whether the Government have identified the areas in different State where podu cultivation is going on;

(b) if so, the details thereof;

(c) whether the Government propose to pan podu (Jhoom/shifting) cultivation in those areas; and

(d) if so, the specific new technology proposed to

be adopted in those areas in order to prevent the podu cultivation?

The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) : (a) and (b) It is estimated that an area of 49.13 lakh ha. is under Podu/Jhoom/Shifting Cultivation in the 11 States of India. State-wise break-up is given below :

S.No.	State	Area (lakh ha.)
1.	Andhra Pradesh	1.50
2.	Arunachal Pradesh	2.10
3.	Assam	1.39
4.	Bihar	0.81
5.	Madhya Pradesh	1.25
6.	Manipur	3.60
7.	Meghalaya	2.65
8.	Mizoram	1.89
9.	Nagaland	6.33
10.	Orissa	26.49
11.	Tripura	1.12
Total		49.13

(c) There is no proposal to ban Podu/Jhoom/Shifting Cultivation.

(d) Area specific technology of mitigate ill-effects of such cultivation exists and are recommended by various research institutions. In addition, Government of India have launched in 1994-95, a scheme for watershed development in Shifting Cultivation areas in the North Eastern Region with the objective to mitigate ill-effects of this practice by introducing scientific land use/technologies which will improve production and productivity on a sustainable basis.

[Translation]

#### NEW TIGER RESERVES

1379. Shri Sushil Chandra Varma : Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government of Madhya Pradesh has sent a proposal for the sanction of three new tiger reserves under the Project Tiger so that the security of tigers can be strengthened;

(b) whether the Government have also received such proposals from other states;

(c) if so, the details thereof; and

(d) the action taken by the Union Government thereon?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) and (b) Yes, Sir.

(c) The details of the proposals received are as under :

- |                     |   |
|---------------------|---|
| (i) Madhya Pradesh  | - Achanakmar Wildlife Sanctuary;<br>- Udanti Wildlife Sanctuary; and<br>- Bori-Satpura Sanctuary. |
| (ii) Karnataka      | - Nagarhole National Park; and<br>- Bhadra Wildlife Sanctuary.                                    |
| (iii) Uttar Pradesh | - Katarniaghat Sanctuary.   |
| (iv) Andhra Pradesh | - Gundla Brahmeshwaram Sanctuary.   |

(d) In view of limited resources and infrastructure available under the Project Tiger Scheme, it has been decided not to consider inclusion of any new area under the scheme, beyond the already existing twenty-three areas, during the 8th plan period. The State Governments are, however, expected to take adequate measures to strengthen security of the tigers.

[English]

#### PULSES

**1380. Shri Syed Shahabuddin :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the estimated shortage of Pulses in the country for the current financial year;

(b) whether the retail price level has shown marked upward movement during the year;

(c) whether the Government propose to place the Pulses on the Open General Licence as an essential item of mass consumption, or atleast to allow liberal import of Pulses; and

(d) if so, the quantity to be imported on Government account, the name of the agency for the import and the estimated CIF price and the difference between the price

of the imported and indigenous pulses?

**The Minister of State In the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) The estimated shortage of pulses in-the country is about 5 million tonnes.

(b) A Statement showing the month-end retail prices of pulses at selected centres in April and October, 1995 is enclosed.

(c) The Government has already placed pulses under Open General Licence and to augment the imports, the Custom duty on pulses have been reduced to 5% from 10%. Further to encourage large quantities of imports, the Pulses, Edible Oil Seeds (Storage Control) Order, 1977 has been amended to exclude imported pulses from the storage limit prescribed under the Order.

(d) The Government has no plan to import pulses on Govt. account.

#### STATEMENT

##### Month-end Retail prices of Pulses at selected centres during financial year 1995-96.

Items/ Centre	Retail Prices (Rs. per Kg.)	
	April 1995	Oct. 1995
1	2	3
<b>Gram</b>		
Delhi	13.00	14.00
Bombay	15.00	15.00
Calcutta	16.00	15.00
Madras	13.00	12.50
<b>Arhar</b>		
Delhi	19.00	30.00
Bombay	23.00	29.00
Calcutta	19.00	28.00
Madras	28.00	28.00
<b>Moong</b>		
Delhi	24.00	23.60
Bombay	23.00	23.60

1	2	3
Calcutta	22.00	24.00
<b>Masur</b>		
Delhi	19.00	20.00
Bombay	18.00	19.00
Calcutta	20.00	25.00
<b>Urad</b>		
Delhi	36.00	36.00
Bombay	38.00	32.00
Calcutta	24.00	25.00

Source : (i) State Governments' Civil Supplies Departments.

(ii) Dte. of Eco. & Statistics, M/o Agriculture.

#### NATIONAL NUTRITION POLICY

1381. **Dr. Laxminarayan Pandey :**  
**Maj. Gen. (Retd.) Bhuwan Chandra Khandur :**  
**Shri Atal Bihari Vajpayee :**

Will the Minister of Human Resource Development be pleased to state :

(a) the number of people suffering from various degrees of malnutrition during last year till date;

(b) the main components of the National Nutrition Policy (NNP) formulated by the Government;

(c) the various steps taken by the Government for implementation of the National Nutrition Policy;

(d) how far the National Nutrition Council (NNC) set up as the apex body to oversee implementation of this policy has achieved the objectives of the National Nutrition Policy; and

(e) the time by which it is expected to achieve optimum nutrition in the country?

The Minister of State in the Ministry of Human Resource Development (Department of Women and Child Development) (Kumari Vimla Verma) : (a) The results of the surveys conducted during the last year are likely to be available after a period of one year.

(b) The main components of the National Nutrition Policy (NNP) formulated by the Government are a mutisectoral approach for alleviating the multifaceted prob-

lem of malnutrition and undertaking direct nutrition interventions for vulnerable groups as short-term measures as well as long-term institutional and structural changes for creating conditions for improved nutrition.

(c) A National Plan of Action on Nutrition has been formulated involving the role of concerned sectors of the Government to serve as a framework for implementing the National Nutrition Policy in the country. An Inter-ministerial Coordination Committee was set up under the chairpersonship of Secretary, WCD which has already met twice and discussed the issue involved with the concerned sectors. The State Governments have been sensitised towards Nutrition Policy instruments and micronutrition malnutrition control through four regional advocacy workshops organised during 1994-95.

(d) Preparations for the first meeting of the National Nutrition Council set up in the Planning Commission are in progress.

(e) The Nutrition Policy recommends various nutrition promotion measures to control and eliminate various forms of malnutrition but does not specify time limit for achieving the optimum nutrition in the country.

#### EXPORT OF SUGAR

1382. **Shri A. Venkatesh Naik :** Will the Minister of Food be pleased to state :

(a) whether the Government have received any request from the Government of Karnataka to permit the State for exporting Sugar; and

(b) if so, the action taken by the Government in this regard?

The Minister of Food (Shri Ajit Singh) : (a) and (b) : As per the decision taken by the Government, the export of sugar is being undertaken by Indian Sugar & General Industry Export Import Corporation Ltd. (ISGIEIC), a notified export agency under Sugar Export Promotion Act, 1958. As such, no other agency can be permitted to export sugar.

[Translation]

#### FAKE UNIVERSITIES

1383. **Shri Mohammad Ali Ashraf Fatmi :** Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government propose to utilise print and electronic media for making announcements about the fake Universities and their illegal degrees/diplomas in the interest of the students;

- (b) if so, the details thereof; and  
 (c) if not, the reasons therefor?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) to (c) Information regarding fake Universities is disseminated periodically by University Grants Commission (UGC) through Press releases which are covered by Doordarshan and All India Radio (AIR).

The Commission also publishes list of fake universities in its Newsletter. The Association of Indian Universities (AIU) issues notifications from time to time in "Employment News" and its weekly journal "University News" advising students to ascertain the position in regard to self-styled Universities /Institutions from AIU.

AIU also brings out comprehensive Hand-Books containing information regarding recognised universities in the country for the benefit of students and others.

#### QUALITY OF CEMENTS

**1384. Shrimati Girja Devi :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

- (a) whether Government are aware to the fact that several Cement factories are producing inferior quality Cement;  
 (b) if so, whether any inquiry has been conducted in this regard;  
 (c) if so, the details thereof; and  
 (d) if not, the reasons therefor?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Civil Supplies) (Shrimati Krishna Sahl) :** (a) to (d) The Ministry of Industry (which) is administratively concerned with the subject has informed that it has not received any specific complaint regarding production of inferior quality Cement. However, the Bureau of Indian Standards carries out periodical inspection for surveillance of the operation of licences issued by it for use of standard mark on various types of Cement. During the last two years, 3207 samples were drawn by the BIS for independent testing with respect to licences, out of which 369 samples were found non-conforming to one or more of the requirements of the relevant standards. 'Stop marking' orders were imposed in cases wherein non-conformance of samples in independent testing was recurring.

The BIS has also informed that it has received

complaints from consumers against 5 Cement factories alleging that they were adding adulterants while grinding clinker for manufacture of Cement. In 2 cases, the complaint was not substantiated. In 1 case the sample failed in independent testing. In the remaining 2 cases, samples are under test.

[English]

#### HINDI TEACHERS IN ORISSA

**1385. Shrimati Geeta Mukherjee :**  
**Shri Lok Nath Choudhury :**

Will the Minister of Human Resource Development be pleased to state :

- (a) the amount of financial assistance given to Orissa for payment of the salary of Hindi Teachers against the new posts created in the state during Eighth Plan period;  
 (b) whether the Central assistance for this purpose has suddenly been deferred and stopped in Orissa; and  
 (c) if so, the reasons therefor?

**The Minister of State in the Ministry of Human Resource Developments (Department of Education) (Dr. Krupasindhu Bhoi) :** (a), to (c) During the Eighth Plan period from 1992-93 to 1994-95 an amount of Rs. 4.12 crores to Government of Orissa for 600 posts of Hindi Teachers created during the Eighth Plan period has been released. Assistance will continue to be given for these posts till the end of 8th Plan period.

#### SELJA COMMITTEE ON KENDRIYA VIDYALAYAS

**1386. Shri Muhl Ram Salkia :** Will the Minister of Human Resource Development be pleased to state :

- (a) the details of the recommendations of Selja Committee on Kendriya Vidyalaya Sangathan.  
 (b) whether the Governments have appointed any Committee to ensure effective and time-bound implementation of those recommendations; and  
 (c) if so, the details thereof?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) The Review Committee under the chairpersonship of Kumari Selja, the then Deputy Minister (Education & Culture) in the report submitted to Ministry of HRD has made 50 recommendations covering all the areas of Kendriya Vidyalaya Sangathan including its management structure, administrative financial and academic matters. A copy of the report of the Review Committee including its recommendations is placed in the Parliament Library.

(b) and (c) No, Sir. Government has not appointed any Committee. However, the Board of Governors (BOG) Kendriya Vidyalaya Sangathan have taken a decision to monitor the progress of implementation of the accepted recommendations of the Review Committee in its periodic meetings.

**ASHES OF SUBHASH CHANDRA BOSE**

1387. **Maj. Gen. (Retd.) Bhuwan Chandra Khanduri :  
Dr. Laxminaryan Pandeya :  
Shri Atal Bihari Vajpayee :**

Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government to bring ashes of Subhash Chandra Bose from Japan to India;

(b) if so, whether it is proposed to conduct any test to establish the genuineness of the ashes; and

(c) if so, the details thereof?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) No final of view has been taken on this matter till now.

(b) and (c) In view of (a) above, do not arise.

**ASOM RASTRABHASHA PRACHAR SAMITI**

1388. **Shri Probin Deka :** Will the Minister of Human Resource Development be pleased to state :

(a) the amounts of grant released by the Union Governments to Asom Rastrabhasha Prachar Samiti, Guwahati during each of last three years;

(b) whether the amount so released was utilised as per the guidelines issued by the Union Governments;

(c) whether there is any method to examine the proper utilisation of such funds provided by the Union Government;

(d) if so, the details thereof; and

(e) the steps initiated by the Governments to propagate Hindi in the rural areas of Assam?

**The Minister of State for Education in the Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhoi) :** (a) The amount of grant released to Asom Rastrabhasha Prachar Samiti, Guwahati during the last three years is as under :-

1992-93 : Nil

1993-94 : Rs. 15,82,402/-

1993-94 : Rs. 15,82,402/-

(b) Yes, Sir.

(c) Yes, Sir.

(d) The accounts as maintained by the grantee institution regarding the Union Governments grants for promotion of Hindi are examined by a Chartered Accountant and on the basis of the audit report and utilisation certificate issued by him, the Union Government issues its own utilisation certificate for the grant.

If need be, special audit arrangements may also be made by the Union Government. In addition to this, the concerned Regional Officer, Central Hindi Directorate, also visits and checks up the accounts of the grantee institutions from time to time.

(e) Under the scheme of financial assistance to voluntary organisations for promotion of Hindi, proposals received from voluntary organisations located in rural areas are considered alongwith proposals received from other voluntary organisations located in urban areas. The Government provided financial assistance for promotion of Hindi to 23 voluntary organisations located in rural areas of Assam in the last three financial years 1992-93 to 1994-95.

[Translation]

**'FUEL REQUIREMENT IN MAHARASHTRA'**

1389. **Shri Vilasrao Nagnathrao Gundewar :** Will the Minister of Environment and Forests be pleased to state :

(a) whether a large number of trees are cut by the people for their fuel requirements in the State of Maharashtra;

(b) whether heavy land-sliding is as a results of large scale deforestation; and

(c) if so, the measures taken/proposed to be taken by the Government in this regard?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) Fuelwood is collected from the forest areas for meeting the domestic needs throughout the country including Maharashtra.

(b) Landsliding is an outcome of combination of various physical and climatic factors and may get aggravated due to deforestation.

(c) Measures taken to prevent deforestation include the following :

(1) Indian Forest Act, 1927 and Wildlife (Protection) Act, 1972 are in force to check forest and wildlife offences.

(2) There is a check exercised by the Govt. of India on diversion of forest land for non-forestry purposes under the provisions of forest (Consarvation) Act, 1980.

- (3) Modern means of communication like wireless sets, fast speed vehicles etc. are provided to protective staff. Flying squads patrol sensitive areas to check illicit removal of forests produce.
- (4) Joint Forest Management has been introduced in the country to allow people's participation in the management of forests.
- (5) Use of gobar gas and natural gas as alternatives to fuelwood is encouraged.
- (6) Fuel efficient chulahs are introduced in the habitations surrounding forests.
- (7) Massive afforestation programmes have been launched in different status to regenerate degraded forest areas.
- (8) Wood substitutes are recycling of materials is encouraged to reduce pressure on forests.
- (9) Awareness campaigns are organised to protect tree growth.

#### BICENTENARY OF AHILAYABAI

1390. **Shrimati Sumitra Mahajan : Will the Minister of Human Resource Development** be pleased to state :

- (a) whether the year 1995 is the bicentenary year of Ahilyabai.
- (b) if so whether the Government propose to celebrate the bicentenary of Ahilyabai; and
- (c) if so, the details thereof?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) and (b) Yes, Sir.

(c) The Government has constituted a National Committee under the Chairmanship of Minister of Human Resource Development to chalk out various Programmes. Meeting of the National Committee has taken place at Indore on 11.11.1995. A list indicating the major decisions taken in the meeting is enclosed as Statement.

#### STATEMENT

##### Major Decisions Taken in the Meeting of the National Committee on 11.11.1995.

The following major decisions were taken :-

- (i) Public memorial functions should be held at Meheswar and Devguradia to pay tributes to Ahilyabai Memorial, functions should also be held in Maharashtra, Rajasthan, Tamilnadu and Uttar Pradesh at places related to Ahilyabai.

- (ii) An annual National Award carrying Rs. Five lakhs should be instituted by the Government of India in the memory of Ahilyabai. The Award should be given to such a woman who has made significant contribution towards public service, administration and preservation of Indian culture and heritage. Stress should be given on administrative competency while considering the factors for the Award.
- (iii) A postage stamp should be issued in the memory of Ahilyabai.
- (iv) The Ministry of information & Broadcasting should be requested to produce and telecast a TV serial on the life of Ahilyabai.
- (v) Devi Ahilyabai Charity Trust, Indore which maintains the temples, ghats and dharmshalas constructed by Ahilyabai should be provided assistance for proper maintenance.
- (vi) The Government of India should give necessary assistance for setting up a special Ahilyabai unit in the Lal Bagh Museum established by the State Government of Madhya Pradesh.
- (vii) The Minister of Human Resource Development should request all the State Government to organise seminars, essay competitions, quiz etc. during the bicentenary period in the educational institutions on the subject "Vision and Values of Ahilyabai".

[English]

#### EDIBLE OILS

1391. **Dr. Vasant Niwrotti Pawar : Will the Minister of Civil Supplies Consumer Affairs and Public Distribution** be pleased to State :

- (a) the export of Edible Oils during 1993-94 and 194-95 and likely to be expected during '96;
- (b) the stock of Edible Oils as on November 30, 1995; and
- (c) the Insurance Cost and Freight Cost of imported Edible Oil, Free On Board Cost of the exported edible Oils and the Average Internal Price?

**The Minister of State in the Ministry of Civil Supplies Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) Under the Export and Import Policy of Government export of selected edible Oils is allowed in consumer packs upto 5 kgs. The exports are minimal and details about actual quantity exported are not available.



(b) As on 28.11.95, the State Trading Corporation was holding a stock of 17,953 tonnes of imported palmolein PDS.

(c) The purchase of edible Oils for meeting the requirements of PDS is made by STC in the international market in CIF (Cost Insurance Freight) basis. The value of each of these charges is not available separately. As stated in reply to part (a) export of Edible Oils is made only in 5 Kg. packs and not in bulk. The FDB rates for export of edible oil are not available. The domestic prices of edible oil are domestic prices of edible oil are different for each variety.

[Translation]

#### PRODUCTION OF PULSES

1392. **Shri Mohan Rawale :**  
**Shri Santosh Kumar Gangwar :**

Will the Minister of Agriculture be pleased to state :

(a) whether the Government had taken certain measures to increase the production of Pulses in the country;

(b) if so, the salient features thereof;

(c) the extent to which these efforts have been successful to increase the production of various Pulses in the country;

(d) whether the Government propose to take some other measures to bridge the gap between the demand and supply of Pulses in the country; and

(e) if so, the details thereof?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) The Centrally Sponsored National Pulses Development Project (NPDP) is under implementation in 25 States and Union Territory of Andaman Nicobar Islands. Under the Project Assistance is provided to the farmers on production and distribution of seeds, Rhyzobial cultures, sprinklers sets, improved farm implements etc. Further production technologies are being disseminated through Frontline Demonstrations by ICAR and Block Demonstrations by State Department of Agriculture.

(c) The production of pulses has increased to 14.46 million tonnes in 1994-95 than 12.02 million tonnes obtained in 1991-92.

(d) and (e) The Gap is bridged through imports. The quantity imported during 1992-93, 1993-94 and 1994-95 was 3.83, 6.28 and 5.55 lakh tonnes respectively. During the current financial year (April to August) the quantity imported is 11.37 lakh tonnes.

#### LITERACY DRIVE

1393. **Dr. Sakshiji :** Will the Minister of Human Resource Development be pleased to state :

(a) the quantum of grant provided to the Government of Uttar Pradesh under Literacy Drive during each of the last three years;

(b) the amount utilised out of the grant during the said period; and

(c) the percentage of primary schools brought under this programme in Uttar Pradesh?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) During 1992-93, 1993-94 and 1994-95 Grants-in-aid of Rs.9.58 Crores, Rs. 25.67 Crores and Rs. 22.62 Crores respectively were released for Literacy programmes in Uttar Pradesh.

(b) So far Rs. 23.10 Crores only have been utilised as Literacy Campaigns are in different stages of implementation.

(c) Primary Schools are not covered by Literacy Programmes under the National Literacy Mission.

[English]

#### WOMEN AND CHILD WELFARE SCHEMES

1394. **Shri Jagat Vir Singh Drona :** Will the Minister of Human Resource Development be pleased to state :

(a) whether due to paucity of funds, many Women and Child Welfare Schemes have come to stands till in Uttar Pradesh; and

(b) if so, the corrective steps taken or proposed to be taken to improve the situation?

**The Minister of State in the Ministry of Human Resource Development (Department of Women and Child Development) (Kumari Vimla Verma) :** (a) No, Sir.

(b) Does not arise.

[Translation]

#### BRANCHES OF NAFED

1395. **Shri Rampal Singh :**  
**Dr. Ramesh Chand Tomar :**  
**Shri Satya Deo Singh :**  
**Shri Pankaj Chowdhary :**

Will the Minister of Agriculture be pleased to state :

(a) whether the Government propose to open the branches of National Agricultural Cooperation Marketing Federation (NAFED) in foreign countries;

(b) if so, the names of countries where these are proposed to be opened; and

(c) the time by which a final decision is likely to be taken in this regard?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) NAFED has opened one branch in Dubai (Jabal Ali-Free Trade Zone) w.e.f. 20.1.94. There is no proposal for opening any more branches in foreign countries at present.

(b) and (c) Does not arise.

#### 'ENCROACHMENT ON RIDGE IN DELHI'

1396. **Shri Cheddi Paswan :**  
**Shri Kunjee Lal :**

**Will the Minister of Environment and Forests be pleased to state :**

(a) Whether the Supreme Court has recently issued directives to remove all such encroachments from the ridge areas of Delhi which are reducing the greenery of Delhi;

(b) whether any initiatives has been taken by the Government in the direction of removing the Polo-ground and other encroachments done by Government, religious institutions and private persons including military and paramilitary camps;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) Yes, Sir.

(b) to (d) All the ridge areas of Delhi have been notified under section 4 of the Indian Forest Act, 1927 with the intention of the government to constitute these as reserved forests under Section 20 of the said Act. Forest Settlement Officer has been appointed to consider the claims, failed by various parties before final notification is issued. While decioing the claims, the Forest Settlement Officer will consider the allotments made to various institutions by the Land and Development Officer of the Ministry of Urban Affaris and Employment. The removal of the encroachments can be decided only after the Forest Settlement Officer has passed suitable orders in the matter.

#### LITERACY AMONG TRIBALS

1397. **Shri Mahesh Kanodia :**  
**Shri Kashiram Rana :**

**Will the Minister of Human Resource Development be pleased to state :**

(a) whether the Government have formulated any time bound programme for alleviation of illiteracy and propagation of literacy among the tribals;

(b) if so, the details thereof with special reference to Gujarat; and

(c) whether any target has been fixed by the Union Government to fulfil this mission with cooperation of the State Government?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) and (b) Under the integrated approach of education for all, universalisation of Elementary Education, Non-Formal Education for school dropouts and Adult Education Programmes under the National Literacy Mission are being implemented in all the States and Union Territories including the Tribal districts of Gujarat. Almost all the primary schools have been covered under the ongoing scheme of Operation Black Board. All the districts of the Gujarat state have also been covered under Total Literacy Campaigns for imparting functional literacy to the illiterates in the age-group of 9-35 years.

(c) There is no quantification of year-wise targets under the Literacy campaign. The national Literacy Mission has the objective to make 100 million persons literate in the age-group of 15-35 years by the end of 8th Five Year Plan. However, an attempt is made to cover all the potential learners identified through survey.

#### ALL INDIA RICE EXPORTERS FEDERATION

1398. **Shri Ram Kripal Yadav :**  
**Shri Arjun Singh Yadav :**

**Will the Minister of Food be pleased to state :**

(a) whether the All India Rice Exporters Federation has sought Government's permission to sell Rice one rupee less than the rate prevailing in the open market;

(b) if so, the details thereof;

(c) whether the Government have granted permission to the consortium; and

(d) if not, the reasons therefor?

**The Minister of Food (Shri Ajit Singh) :** (a) to (d) Government has received a number of requests from

Exporters including the All India Rice Exporters Federation for supply of rice by Food Corporation of India at prices lower than the Open Market Sale Price of Food Corporation of India. However, it has not been found possible to accede to such requests.

[English]

#### BIRTH ANNIVERSARY OF MAHATMA GANDHI

1399. **Shri Shraavan Kumar Patel** : Will the **Minister of Human Resource Development** be pleased to state :

(a) the main highlights of Celebrations of the 125th birth anniversary of Mahatma Gandhi in the country;

(b) the main articles and places associated with his life preserved as heritage and steps taken for their preservation;

(c) whether there was any proposal to install the statue of Mahatma Gandhi at India Gate, New Delhi on October 2, 1995; and

(d) if so, the reasons for not installing the statue?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja)** : (a) Details are given in Statement-I enclosed.

(b) Details are given in Statement-II enclosed.

(c) Yes, Sir.

(d) The information is given in Statement-III enclosed.

#### STATEMENT-I

##### Main Highlights of Celebration's of the 125th Birth Anniversary of Mahatma Gandhi

The following are the main highlights :—

- (i) Public function was held at Vigyan Bhavan, New Delhi on 2nd October, 1994 in which hon'ble President of India, hon'ble Prime Minister and other dignitaries addressed the gathering. A public function was also held at Vigyan Bhavan, New Delhi on 2nd October, 1995 in which hon'ble Prime Minister and other dignitaries addressed the gathering.
- (ii) An international Annual Gandhi Peace Prize has been instituted. The award carries an amount of Rs. one crore and a citation.
- (iii) A Corpus Fund of Rs. Five crores for National Gandhi Museum and of Rs. one crore each for Regional Gandhi Museums at Sabarmati, Berrackpur, Patna, Madurai and Bombay have been created.

(iv) A National Convention on Panchayats has been organised under the aegis of Ministry of Rural Development.

(v) A programme for development of 125 blocks in the country is also in the pipeline in the Ministry of Rural Development.

(vi) Grants of Rs. 45.00 lakhs have been provided to the Kastruba Trust (Gujarat) and Rs. 18.00 lakhs to Kastruba Ashram (Gujarat) for their development and maintenance.

(vii) A proposal for setting up of an institution on Naturopathy and Indian System of Medicines is under consideration.

(viii) The Nehru Yuvak Kendra Sangathan, an autonomous organisation, has organised "MANAVATA YATRA" which was flagged off on 2.10.95 at Porbander and culminated at Sevagram Ashram (Wardha).

(ix) State Level Committees in various states/UTs have been constituted to celebrate 125th Birth Anniversary of Mahatma Gandhi. The Committees have undertaken various programmes/activities.

(x) National Archives of India has organised an exhibition on "Archives and Mahatma Gandhi—A Satyagrahi in South Africa" from 1st November to 7th December, 1994.

(xi) An International Hindi University at Wardha is being established.

(xii) 2 Gandhi chairs, one in Jamia-Milia and the other in some other University, are being established.

(xiii) A decision has been taken to institute 12 Research Associateships for Gandhian Studies under the aegis of University Grant Commission.

#### STATEMENT-II

##### Main Articles and Places which Have been Preserved/Would be Preserved as Heritage Associated with the Life of Mahatma Gandhi.

The main articles and places are as follows :—

- (i) The National Archives of India have a huge collection consisting of 40,000 items and 400 microfilm rolls of material connected with Mahatma Gandhi. These materials preserved at the National Archives of India in ambient storage condition.

- (ii) A concept Committee has been constituted under the Chairmanship of Shri Sadiq Ali for restoration of Valmiki Bhawan Complex, Mandir Mar, New Delhi where Gandhiji used to stay.
- (iii) A concept Committee has also been constituted under the Chairmanship of Governor of Bihar for restoration of Chairman and neighbouring estates as well as improvement of Sadaqat Ashram in Patna.

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### STATEMENT-III

#### Installation of Mahatma Gandhi's Statue at India Gate.

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The decision that the statue of Mahatma Gandhi should be installed on 2.10.95 to mark the conclusion of the celebration of 125th Birth Anniversary of Mahatma Gandhi was taken by the Steering Committee for the celebration of the Golden Jubilee of Quit India Movement held on 22.12.94, under the Chairmanship of the then Minister of Railways. The question of locating a suitable site for the installation of the statue of Mahatma Gandhi in the proposed August Kranti Udyan, namely the 'C' Hexagon around India Gate is still under consideration and no final decision has been taken.

A writpetition (CWP No. 2725/94) had been filled in the Delhi High Court by the Conservation Society of Delhi and INTACH against the alleged proposal to remove the canopy. The Delhi High Court has passed an order restraining the Union of India, the respondents, from altering, mutilating or demolishing the canopy. The matter is, therefore, subjudice.

The work of preparation of the statue of Mahatma Gandhi has been entrusted to Shri C.R.S. Patnaik, sculptor stationed at Visakhapatnam in Andhra Pradesh. The work of preparation of the statue is in progress.

[Translation]

#### EXPORT OF SUGAR

1400. **Shri Brishin Patel :**  
**Shri Nitish Kumar :**  
**Shri Satya Deo Singh :**

Will the Minister of Food be pleased to state :

(a) whether due to excess production of Sugar a decision to export Sugar was taken by the Government;

(b) if so, the quantity exported during each of the last three years;

(c) the quantity of Sugar decided to be exported between September, 1994 and October, 1995;

(d) whether the said export of Sugar was actually undertaken; and

(e) if so, the actual quantity of Sugar exported and the reasons for difference between the target fixed and the actual export of Sugar?

**The Minister of Food (Shri Ajit Singh) :** (a) Yes, Sir.

(b) The quantity of Sugar exported during last three Financial years under the commercial & Preferential exports are as under :—

Financial Year	Quantity (in Lakh tonnes)
1992-93	3.63
1993-94	2.85
1994-95	Nil

(c) A quantity of 5.19 lakh tonnes comprising 0.19 lakh tonnes of Preferential quota to EEC & USA and 5 lakh tonnes of commercial exports has been notified, between September, 1994 and October, 1995

(d) and (e) As informed by the Export Agency the entire quantity of 0.19 lakh tonnes of preferential quota and 0.24 lakh tonnes of Commercial Exports has been shipped out of India upto 31-10-1995, and further exports are in progress.

#### PROCUREMENT PRICES BY FOOD CORPORATION OF INDIA

1401. **Shri Nawal Kishore Rai :**  
**Shri Nitish Kumar :**

Will the Minister of Food be pleased to state :

(a) whether any rules/criteria has been prescribed to fix the procurement prices of Wheat, Rice and other Coarse Grains by the Food Corporation of India and sale Price of these items by various State Governments;

(b) if so, the details thereof;

(c) the difference between the Procurement Prices of these items by the FCI and in the open market and between Sale Prices under the Public Distribution System and in the open market during the last three years upto October, 1995, year-wise; and

(d) the quantity of Wheat and Rice sold by the Food Corporation of India in open market and under the Public Distribution System during each of the last three years, year-wise?

**The Minister of Food (Shri Ajit Singh) :** (a) and (b) The Minimum Support Prices of Foodgrains are fixed

on the basis of the recommendations of the commission on Agricultural Costs and Prices (CACP) after taking into account the views of the State Governments and the concerned Central Ministries. While formulating its recommendations on price policy, the CACP considers a number of important factors like cost of production, changes in input prices, input/output price parity, trends in market prices etc.

Factors such as cost of procurement of foodgrains availability of foodgrains in the open market, ability of consumers to pay, the likely impact of issue prices in the general economy, the need to safeguard the interest of poor and the ability of the subsidy budget to absorb increased costs are taken into account while fixing the CIP.

(c) FCI procures foodgrains (wheat, paddy and coarsegrains) at the Minimum Support Prices announced by the Central Government. The Minimum Support Prices of wheat, paddy and coarsegrains for the last 3 years are given below :

(Rs. per quintal for naked grains)

	Wheat	Paddy		
		Common	Find	Superfine
1993-94	330.00 (Including Rs. 25/- bonus)	310.00	330.00	350.00
1994-95	350.00	340.00	360.00	380.00
1995-96	360.00	360.00	375.00	395.00

### Coarsegrains

	Jowar, Ragi, Bajra			Maize	Barley
	1993-94	260.00	265.00		
1994-95	280.00	290.00	275.00		
1995-96	300.00	310.00	285.00		

Statement-I and Statement-II showing the open sale prices of wheat and rice since November, 1993 and January, 1994 upto October, 1995 are enclosed.

The open Market prices of foodgrains which keep fluctuating from time to time and vary from place to place are enclosed.

(d) The quantities of wheat and rice sold by FCI under PDS and open market sale scheme during the last 3 years are as under :

(in lakh tonnes)

Year	Wheat		Rice	
	Open sale	P.D.S.	Open sale	P.D.S.
1993-94	28.56	58.64	0.17	88.85
1994-95	50.29	48.29	4.54	79.79
1995-96	20.47	26.89	10.70	53.90

(upto October, 1995)

**STATEMENT-I**  
**Prices Fixed for Open Sale of Wheat**

Sl. No.	Name of the State	Nov. 93	Dec. 93 & Jan. 94	Feb. & Mar. 94	Apr. 94	May June, July, 94	Aug & Sept. 94	Oct. & Nov. 94	Dec. 94	Jan. 95 to Mar. 95	April to July 95	(Rate Rs./Per Mt.)	
												28th Aug.** to Sept. 95	Oct. 95
1	Punjab/Haryana/U.P.	3850	3850	4100	4100	4100	4150	4200	4150	4100	4100	4150	4150
2	Delhi	4050	4050	4250	4250	4200	4250	4300	4200	4150	4150	4200	4150
3	Rajasthan	4000	3950	4150	4150	4150	4200	4250	4200	4150	4150	4200	4250
4	J&K/H.P.***	4000	4000	4200	4200	4200	4250	4300	4200	4150	4150	4200	4200
5	Maharashtra	4450	4400	4650	4500	4500	4550	4600	550	4500	4350	4450	4550
6	Gujarat	4300	4250	4450	4350	4350	4400	4450	4400	4350	4350	4400	4500
7	M.P.	4100	4000	4200	4100	4100	4150	4200	4150	4100	4100	4150	4250
				4100*									
8	West Bengal/Orissa	4400	4250	4400	4350	4350	4400	4450	4440	4350	4350	4400	4475
9	Bihar	4300	4190	4350	4300	4300	4350	4400	4350	4300	4300	4350	4400
10	Tamilnadu	4500	4500	4750	4600	4600	4650	4700	4650	4600	4550	4650	4650
11	Andhra Pradesh	4450	4450	4700	4550	4550	4600	4650	4600	4550	4550	4600	4600
12	Karnataka	4550	4550	4750	4600	4600	4650	4700	4650	4600	4550	4600	4600
13	Kerala	4600	4600	4800	4600	4600	4650	4700	4650	4600	4550	4650	4700

\* Price of wheat in M.P. under open sale reduce to Rs. 4100/ w.e.f. 4.3.94.

\*\* Open sale remained suspended from 1st August, to 27th August, 95.

\*\*\* Rs. 4250/- for October, 95 in respect of Himachal Pradesh.

## STATEMENT-II

The Price Announced by FCI for Open Sale of Rice during January, 1994 to November, 1995.

(Rate Rs./per MT)

Name of the State	Jan., 94*	Feb., 94 to May, 94	June, 94 to July, 94	Aug., 94 to Sep., 94	w.e.f. 1.10.94 to 16.10.94	17th Oct. to Dec., 94	Jan. to Oct., 1995	Nov., 1995
Punjab	The sale	6600	6550	6550	7150	7050	7000	7050
Haryana	was con-	6600	6550	6550	7150	7050	6950	7000
Uttar Pradesh	ducted on	6600	6550	6550	7150	6800	6800	6900
Delhi	the basis	6700	6600	6600	7200	6900	6700	7000
Rajasthan	of tender	6600	6550	6550	7150	6900	6800	5850
J&K	enquiry	6600	6550	6550	7150	6900	6800	6800
H.P.		6600	—	—	—	—	—	—
Maharashtra		6800	6700	6650	7250	6800	6600	6750
Gujarat		6800	6700	6650	7250	6800	6600	6750
Madhya Pradesh		6600	6550	6550	7150	6700	6600	6750
Bihar		6600	6550	6550	7150	6800	6600	6750
West Bengal		6600	6550	6550	7150	6800	6600	6750
Orissa		6600	6550	6550	7150	6750	6650	6750
Tamilnadhu		7000	6700	6650	7250	6800	6600	6750
Andhra Pradesh		6600	6550	6550	7150	6700	6600	6750
Karnataka		7000	6700	6650	7250	6800	6600	6750
Kerala		7100	6700	6650	7250	6800	6600	6750

\* The Prices for fine rice both raw & parboiled is Rs. 200/-P/MT less than the that of superfine rice. In A.P. it is less by Rs. 100/- per MT for Feb., 1994 to May, 1994.

\*\* Price for fine rice is Rs. 300/- less than that of super-fine rice, w.e.f. 1.6.1994.

[English]

## FLORICULTURE

1402. **Shri Ashok Anandrao Deshmukh :**  
**Shrimati Vasundhara Raj :**

Will the Minister of Agriculture be pleased to state :

- (a) whether Floriculture is a new area with high potential for exports;
- (b) if so, the details of study made of this potential;
- (c) the steps taken to exploit this potential; and

(d) the success achieve so far and profits earned from the exports?

**The Minister of State In the Ministry of Agriculture (Shri Arvind Netam) :** (a) Yes, Sir.

(b) The following studies have been made on the export potential of flowers :

- (i) Study by Expert Group of Government of India on Floriculture Development in India.
- (ii) Market survey for floriculture, sponsored by APEDA (Ministry of Commerce), the agency

responsible for promotion of exports of floriculture products.

- (iii) 'Opportunities for Floriculture in India' by Ministry of Agriculture, Environmental Matters & Fisheries, Government of Netherlands.
- (c) (i) Ministry of Agriculture is implementing a Central Sector Scheme on Commercial Floriculture during Eight Plan, which aims at providing basic support of collection and multiplication of planting material, training etc. for developing floriculture both for domestic and export market.
- (ii) Assistance in the form of soft loan is also being provided to the floriculture Units by the National Horticulture Board for integrated production and marketing including exports.
- (iii) In addition, assistance is also available on use of plastics for green houses, drip irrigation, mulching etc. for such units.
- (iv) The Government is also facilitating bulk imports of planting material of new varieties having export potential under the New Seed Policy (1988).
- (v) APEDA is providing financial assistance to the export oriented units for floriculture for development of infrastructure, export promotion and air-freight subsidy etc. APEDA had also sponsored visits by trade delegations from leading countries in this field e.g. the Netherlands, Japan, Israel, etc.
- (vi) APEDA is also implementing a UNDP assisted Project on Floriculture aiming to achieve an expansion of the cut flowers export sector based on improved production expertise and market knowledge.
- (d) These efforts have resulted in approval of nearly one hundred and fifty 100% Export Oriented Units for floriculture to be set up in the country. Most of these Units are being set up with foreign technical and financial collaboration. Nearly 15 of such Units have commenced production and exports and another 15 are likely to take off by end 1995—beginning 1996. The exports of floriculture products have accordingly increased from Rs. 14.55 crores in 1991-92 to Rs. 30.16 crores during 1994-95.

#### SUPER BAZAR

1403. **Shri Rajnath Sonkar Shastri** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether there is great difference between the Cost Price and selling Prices of the items in Super Bazar

even after selling the items below the Maximum Retail Price (MRP);

(b) if so, the reasons for their variance;

(c) whether the Government have undertaken any study to find out the reasons therefore

(d) the steps proposed to be taken in this regard; and

(e) how does the above compare with that of the Kendriya Bhadar?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma)** : (a) and (b) Audited final accounts of Super Bazar show an average margin (percentage of gross profit to sale) of only about 8%. This prima facie shows that by and large there is no great difference between the cost price and selling price of numerous items sold in the Super Bazar. In fact, it has been reported by Super Bazar that in some of the items like edible oil, sugar, atta, tea and toilet soaps, the average margin is as low as 1.5 to 5%. Super Bazar further adds that the margin in about 32,000 items sold by them is fixed on the basis of market survey so that their prices are competitive.

(c) No, Sir. The annual reports of consumers co-operatives received in the Ministry show an average margin of only 5 to 83%. So there is no need of a study.

(d) Does not arise.

(e) It has been reported by Super Bazar that Kendriya Bhandar operates on a lower margin than the Super Bazar in some items like stationery and furniture since they have lower over-heads.

#### NATIONAL FORESTRY ACTION PLAN

1404. **Shri D. Venkateshwara Rao** :  
**Shri Bolla Bulli Ramalah** :

Will the Minister of Environment and Forests be pleased to state.

(a) whether the Government have finalised any comprehensive National Forestry Action Plan;

(b) if so, the details of the Action Plan;

(c) whether all the concerned have been consulted before forming the Plan.

(d) if so, the views submitted by the State Governments; and

(e) the time by which the plan is likely to be introduced.



**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) A comprehensive 'National Forestry Action Programme (NFAP) is under preparation in close collaboration with State/U.T. Governments.

(b) The objective of the project is to prepare National Forestry Action Programme, as well as identification and qualification of investment and technical assistance proposals, in line with National Forest Policy, 1988. Implementation of NFAP will contribute to sustainable development and use of forestry resources on the one hand and to maintain ecological balance of the country on the other. Adequate attention is being paid to inter-sectoral linkages in NFAP.

(c) and (d) Wide spread discussions have been held in two national level and five regional workshops on NFAP held so far. The issues raised and suggestions made by various agencies are being incorporated in the NFAP document.

(e) Final NFAP document is expected to be ready by the end of June, 1996.

[Translation]

#### RAGGING

**1405. Shri Phool Chand Verma :** Will the Minister of Human Resource Development be pleased to state.

(a) whether several students have ended their lives weary of ragging in several colleges of the country;

(b) if so, the number of students; and

(c) whether the Government propose to legally ban such misbehaviour like ragging so that the life of students could be saved in the future?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) to (c) Government has drawn the attention of Vice-Chancellors of all Universities, Directors of IITs, Principals of Regional Engineering Colleges and Education Secretaries of all States/Union Territories to incidents of ragging and requested them to take immediate steps to put an end to ragging and to provide new students conditions in which they feel welcome and comfortable. Delhi University has passed an ordinance strictly prohibiting ragging within the premises of all colleges and Departments of the University as well as on public transport. Similar steps can be taken by other universities where the practice of ragging prevails. As the practice of ragging is reprehensible, it is for the universities and college authorities and the students themselves to ensure that ragging does not take place.

[English]

#### SYLLABUS IN KENDRIYA VIDYALAYAS

**1406. Shri Mullappally Ramchandran :** Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government propose to introduce any change of improvements in the curriculum/syllabus of Kendriya Vidyalaya; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) and (b) The Kendriya Vidyalyas are affiliated to the Central Board of Secondary Education. The CBSE revises its curricula for the schools from time to time and the same are adopted by the Kendriya Vidyalaya Sangathan.

#### FOREST COMMUNICATION PROJECT

**1407. Shri Santosh Kumar Gangwar :** Will the Minister of Environment and Forests be pleased to state :

(a) whether a Forest Communication Project submitted by the Government of Uttar Pradesh for International assistance is pending with his Ministry;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) No proposal seeking international assistance for Forest Communication Project in Uttar Pradesh has been received so far.

(b) and (c) Do not arise.

#### CHANGE IN I.I.T. JOINT ENTRANCE EXAMINATION PATTERN

**1408. Shri R. Surender Reddy :** Will the Minister of Human Resource Development be pleased to state :

(a) whether Government have decided to change pattern of the Joint Entrance Examination (JEE) for admission to the Indian Institutes of Technology (IIT) from 1996.

(b) if so, the details thereof indicating inter alia the reason for changing the pattern of the entrance examination and the objectives to be achieved thereby;

(c) whether the foreign nationals and Indian nationals studying abroad would be eligible to seek admission to the IIT directly and without appearing in the JEE; and

(d) if so, the reasons therefor indicating the conditions thereof?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) and (b) In Joint Entrance Examination (JEE) of IITs, there will now be only three papers (Mathematics, Physics & Chemistry) of three hours' duration. The objective paper which used to be in JEE as a screening paper has been done away with as the experience shows that this paper does not serve much purpose.

(c) and (d) The foreign nationals & Indian nationals residing abroad for at least five years in the last seven years and have taken the qualifying exam outside the country could be considered for direct admission provided they fulfil certain admission criteria.

#### KRISHI VIGYAN KENDRAS

**1409. Shri Ramesh Chennithala :** Will the Minister of Agriculture be pleased to state :

(a) the number of Krishi Vigyan Kendras functioning in Kerala at present;

(b) the amount of grants given to the State by ICAR during the past three years;

(c) whether any study has been made about the impact of Krishi vigyan Kendras in Kerala's Agriculture; and

(d) if so, the details thereof?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan) :** (a) Nine K.V.S. are functioning in Kerala.

(b)

Years	Rupees in Lakhs
1992-93	58.47
1993-94	93.26
1994-95	95.78
Total	247.41

(c) and (d) Yes, Sir. The KVK, Mitraniketan has made a study on the impact of its programmes.

1. There has been 40 to 60% adoption of intercropping in Coconut garden and 30% adoption of Integrated Pest Management in rice. Due to the training and demonstration conducted by KVK vegetable production has been adopted up to 75% in the area of its jurisdiction. The fruits and vegetable processing has been taken up by 25% trainees of the KVK. Fodder production has been adopted by 53% practising farmers of the district. The artificial insemination has been adopted between 85 to 90%.

2. The popularization of most appropriate technology of root feeding of systemic fungicides against stem bleedings in coconut palms has helped in increasing the coconut yield.
3. Preparation of paddy straw bed for mushroom cultivation was separately standardized by the KVK. A hollow space in the centre of the bed was created with the help of bamboo or PVC pipe of 3" diameter. This has helped in heavy growth of Oyster mushroom. This has been adopted by the farmers and farm women.
4. The KVK has also developed low cost technology for processing of underexploited fruits.
5. The demonstration on high yielding varieties of casava intercropped with groundnut or cowpea or beans has become one of the popular practices.

#### NOISE POLLUTION IN HOSPITALS

**1410. Shri V. Sreenivasa Prasad :**  
**Shri Tara Singh :**

Will the Minister of Environment and Forests be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "There's too much din in capital's hospitals" appearing in 'the Pioneer' dated October 31, 1995.

(b) if so, whether the Government have received any report on the noise level in the hospitals in the Delhi conducted by a Non Governmental Organisation;

(c) if so, the facts and details thereof; and

(d) the steps taken/proposed to be taken by the Government to reduce noise pollution adjoining various hospitals particularly in the capital?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) Studies carried out by a Non-Governmental Organisation (NGO) and the Central Pollution Control Board (CPCB) have revealed high noise levels in some hospitals in Delhi. The study conducted by CPCB has indicated noise levels of 62 to 90 decibels in Lok Nayak Jai Prakash Hospital (LNJP), 53 to 75 decibels in Moolchand Hospital, 50 to 88 decibels in All India Institute of Medical Sciences and 53 and 75 decibels in Mahendra Hospital. The studies carried out by NGO in LNJP, Safdarjang, Moolchand and Mahendra Hospital have indicated average noise level to 66 to 68 decibels. The ambient noise standards for Industrial, Commercial, Residential areas and the Silence zone are given in the enclosed Statement.

(d) The steps taken/proposed to be taken to reduce noise pollution adjoining various hospitals in the capital include planting of trees and bushes in open spaces between the lanes and the buildings, restriction on the use of pressure horns, notifying standards for noise from vehicle as and plying of heavy vehicles near the silence zones.

### STATEMENT

#### Ambient Noise Standards

S.No.	Area +	Leg dB(A)	
		Day Time*	Night Time**
01.	Industrial Area	75	70
02.	Commercial Area	65	55
03.	Residential Area	55	45
04.	Silence Zone	50	40

\* Day time—6.00 AM to 9.00 PM (15 hours)

\*\* Night time—9.00 PM to 6.00 AM (09 hours)

\*\*\* Areas upto 100 meters around certain premises like hospitals, educational institutions and courts may be declared as silence zones by the competent authority; honking of vehicle horns, use of loudspeaker, bursting of crackers and hawkers noise should be banned in these zones.

+ Mixed areas should be declared as one or four aforesaid areas by the competent authority and the corresponding limit be applied.

[Translation]

#### CLEANING OF GANGA IN UTTAR PRADESH

1411: Shri Arjun Singh Yadav :  
Shri Kesri Lal :  
Shri Jagat Vir Singh Drona :  
Shri Hari Kewal Prasad :

Will the Minister of Environment and Forests be pleased to state :

	Haridwar	Farrukhabad Kannauj (U/S)*	Kanpur (D/S)	Allahabad (D/S)	Varanasi (D/S)
BOD Level 1986 (mg/L)	1.80	5.5	8.6	15.5	10.6
BOD Level in June 1995 (mg/L)	1.50	2.1	5.8	3.8	1.6

\*U/S Upstream

D/S Downstream

(BOD levels should not be more than 3 mg/L)

(a) whether Rs. 200 crore have been allocated to the Local Bodies/State Government of Uttar Pradesh under the Ganga Action Plan;

(b) whether the Ganga River is still very much polluted in six important cities of Uttar Pradesh viz. Haridwar, Varanasi, Kanpur, Mirzapur, Allahabad and Farrukhabad;

(c) if so, the reason therefore;

(d) whether the Government have taken any sample of water from these areas;

(e) if so, the details and the outcome thereof;

(f) whether due to paucity of resources with Local Bodies the Sewage treatment plants are not properly maintained and a large quantity of discharge of sewage and effluent from tanneries is flowing into Ganga every day; and

(g) if so, the effective steps taken by the Government in this regard?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) Against the sanctioned cost of Rs. 184.84 crores, an amount of Rs. 163.86 crores have so far been spent on 106 schemes taken up in the six towns of Uttar Pradesh under Ganga Action Plan (GAP) Phase I. Work is in progress in four of these schemes.

(b) and (c) The water quality of river Ganga has shown discernable improvement in all the towns of Uttar Pradesh covered under the Action Plan. However, violation in biochemical oxygen demand (BOD) at Kanpur down-strea continue, as only part of Kanpur city, generating around half of the total sewage was covered in GAP Phase I. Occasional violations in the BOD levels have also been reported from Allahabad.

(d) and (e) Regular water quality monitoring is carried out at selected locations in the stretches of river Ganga in Uttar Pradesh to assess the status of water quality. The data of BOD levels which is a measure of pollution at different monitoring locations is given as under :

(f) and (g) The effluent from all the 175 tanneries of Kanpur, after pre-treatment by the owners is treated through the common effluent Treatment Plant at Jajmau after mixing with domestic sewage in the ratio of 1 : 3.

### LOSS TO CROP BY INSECTS

1412. **Shri Upendra Nath Verma** : Will the Minister of Agriculture be pleased to state :

(a) whether attack of insects on agricultural crops has become a routing matter;

(b) if so, whether the Government have conducted any enquiry in this regard;

(c) if so, the total value of the crops damaged by insects during the last three years; and

(d) whether the government have ever compensated it?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) No Sir, the attack of insects on agricultural crops occurs only when conducive agroclimatic conditions prevail for their multiplication and development.

(b) and (c) No comprehensive studies have been made for assessment of exact extent of crop loss due to insect pests. On the basis of sample trials, it is generally estimated that the crop loss due to insects pests are known to reduce 10-15% of the potential yield.

(d) There is no provision of compensation for crop losses due to insects. However, the Govt. is organising practical field training on Integrated Pest Management (IPM) for the farmers education to empower them for controlling insect pests.

### EDUCATION OF GIRLS

1413. **Shri Satya Deo Singh** : Will the Minister of Human Resource Development be pleased to state :

(a) whether any financial assistance is taken from time to time from UNICEF in order to improve the education of girls;

(b) if so, the details thereof; and

(c) the financial assistance taken during the last three years?

**The Minister of State in the Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhol)** : (a) and (b) UNICEF is providing assistance for activities related to Education For All (EFA);

Bihar Education Project (BEP) and Educational Innovations.

Girls education is a major focus of Bihar Education Project and Project for Universalisation of Girls' Education in Anantpur and Mehboobnagar districts (Andhra Pradesh).

(c) UNICEF support to education has been of the order of Rs. 59.97 crores during the calendar years 1993, 1994 & 1995.

[English]

### LEVY SUGAR

1414. **Dr. Shrimati K.S. Soundaram** : Will the Minister of Food be pleased to state :

(a) whether the ratio of Levy Sugar has presently come down from 65% to 45%;

(b) whether the price of Levy Sugar which was once Rs. 3.75 per kg. is now at the level of Rs. 9.05 per kg.;

(c) whether the Sugar industry produces Molasses and Press mud which fetch a good price for the Sugar industry; and

(d) if so, the reasons for which the Sugar industry is incurring losses?

**The Minister of Food (Shri Ajit Singh)** : (a) Under the present policy of partial control being followed continuously since 17.12.1979, a specified percentage of total production of each sugar factory is procured as levy sugar at notified prices for distribution through the Public Distribution System at a uniform retail issue price throughout the country. The ratio of levy to freesale sugar has been varying from time to time as under :

	Ratio of Levy : Freesale
From December 1979 to	
1984-85	65 : 35
1985-86	55 : 45
1986-87	50 : 50
1987-88	50 : 50
1988-89 to 1991-92	45 : 55
1992-93 to date	40 : 60

(b) Yes, Sir. The retail issue price of levy sugar for distribution through Public Distribution System has been varying from 3.75 per kg. to Rs. 9.05 per kg. as indicated below :

Date From which effective	Retail Issue Price Sugar for P.D.S. (Rs. per Kg.)
1-12-1982	3.75
1-2-1984	4.00
1-4-1985	4.40
1-12-1985	4.80
15-12-1986	4.85
1-1-1988	5.10
1-1-1989	5.25
24-7-1991	6.10
21-1-1992	6.90
17-2-1993	8.30
1-2-1994	9.05

(c) Molasses and press mud are by-products of the Sugar Industry. While Molasses is used as raw material for the manufacturer of alcohol, Press mud is used as manure and is usually given to the farmers free of cost by most of the factories. As per the information received from 171 sugar factories, the average realisation of Molasses during the period 1-10-1994 to 31-7-1995 was in the range of Rs. 47.10 to Rs. 244.27 per quintal.

(d) The Government does not maintain profit and loss accounts in respect of sugar mills. The profitability or otherwise of sugar mills depends upon a variety of factors such as size, age and condition of plant and machinery, technical and managerial competence etc.

#### EXPORT OF RICE

1415. **Shri Sobhanadreeswara Rao Vadde** : Will the Minister of Food be pleased to state :

(a) whether the Government are aware of the fact that there are no takers for Indian Rice abroad despite the low price;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

**The Minister of Food (Shri Ajit Singh)** : (a) to (c)

During the period April-August, 1995 a total quantity of 14,56,276 Metric Tonnes of rice (Basmati and non-Basmati) valued at Rs. 1186.74 crores has been exported.

#### FUNDS FOR FRUITS PLANTATION

1416. **Shri Sudhir Sawant** : Will the Minister of Agriculture be pleased to state :

(a) whether the Government has given priority to Horticulture during 1995-96;

(b) if so, the details of assistance made available to Maharashtra for fruit Plantation;

(c) whether priority is given to Alphonso Mango in Konkan;

(d) if so, the details of programmes being implemented in this regard;

(e) whether any research is being conducted in Deogad Alphonso; and

(f) if so, the details thereof?

**The Minister of State In the Ministry of Agriculture (Shri Arvind Netam)** : (a) to (d) Yes, Sir. Government of India is implementing a scheme on 'Integrated Development of Fruits' under which assistance is given to Maharashtra for establishment of fruit nurseries, area expansion and improving productivity of fruit crops, training and demonstration of improved technology etc. with an outlay of Rs. 119.83 lakhs during 1995-96. Besides Government of Maharashtra under Employment Guarantee Scheme linked horticulture development programme is providing assistance wherein average area covered under various fruit crops each year is 98,400 ha. which includes Alphonso Mango in Konkan area also.

(e) to (f) The All India Coordinated Research Project Centre on Sub-Tropical Fruits located at Vengurla in Konkan Region of Maharashtra is conducting researches different aspects of Alphonso Mango. The centre has already standardised propagation technique and induction of flowering by Paclobtrazol. The centre has also released seedless mango known as Sindhu.

#### FOODGRAINS PRODUCTION

1417. **Shri M.V.V.S. Murthy** :  
**Shri Sultan Salahuddin Owaisi** :

Will the Minister of Agriculture be pleased to state :

(a) whether the government feel that Rabi production for 1995-96 fixed at 84.5 tons is likely to exceed;

(b) if so, the details thereof;

(c) whether State Governments have been asked to release the unspent balance from the Crop Production Oriented Schemes; and

(d) whether the government had received reports from all the States in regard to the Rabi targets?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) The Rabi production for 1995-96 may exceed the target of 84.5 million tonnes and the likely production during the current year may be of the order of last year i.e. about 90 million tonnes.

(c) All the State Governments implementing various crop production oriented schemes have been permitted to utilise the unspent balances available with them.

(d) All the states provided Rabi production targets during the National Conference on Agriculture for Rabi Campaign 1995-96 held on 27th and 28th September, 1995.

#### "NOISE POLLUTION"

1418. **Shri Rajendra Agnihotri :** Will the Minister of Environment and Forests be pleased to state :

(a) whether traffic noise in large cities poses a threat to the human health and hearing and causes both physical and mental stress;

(b) whether any survey has been conducted recently and if so, the outcome thereof;

(c) the specific steps taken so far in controlling Noise Pollution of the vehicles;

(d) whether the use of pressure horns have been banned in the major cities, and

(e) if so, the number of prosecutions made against violating the ban especially by the buses in the country?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) and (b) High levels of traffic noise are a hazard which may lead to adverse effects on human health, hearing and can cause stress. A survey was conducted at Bhopal, Ahmedabad, Aurangabad, Coimbatore and Mangalore by Central Pollution Control Board during 1993-94. The results of the survey revealed that noise levels at Bhopal in commercial zones exceeded the norms whereas in Ahmedabad, the noise levels in residential, commercial areas and sensitive zones were more than the prescribed norms most of the day time. The position with respect to noise pollution in Aurangabad was found to be relatively better but at

Coimbatore, the noise levels were found more than the permissible limits in residential, commercial areas and silence zones. The noise levels at most of the places in Mangalore were also found to be more than the prescribed limits.

(c) to (e) The standards for noise levels or different areas such as industrial, commercial, residential and silence zones have been notified. Noise limits for the automobiles at the manufacturing stage have also been notified. The use of pressure horn has been banned since 1989, under the Motor Vehicles Act. During the year till 15 November, 1995, one lakh nine thousand prosecutions, including those of bus drivers for using pressure horns, have been made by the traffic Police in Delhi. The information for the rest of the country is being collected and will be laid on the Table of the House.

#### KRISHI VIGYAN KENDRAS

1419. **Shri Sarat Pattanayak :**  
**Shri Mullapally Ramchandran :**

Will the Minister of Agriculture be pleased to state, the location-wise details of the Krishi Vigyan Kendras likely to be opened during the year 1995-96 and 1996-97?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan) :** (A) Details of the KVKs established in 1995-96 :

---

1. Kinnaur	(H.P.)
2. Shimla	(H.P.)
3. Cherrapunjee	(Meghalaya)
4. North Tripura	(Tripura)
5. Vishakhapatnam	(A.P.)
6. West Godawari	(A.P.)
7. Amaravati	(M.S.)
8. Sindhudurg	(M.S.)
9. Yavatmal	(M.S.)
10. Tanjavur	(T.N.)
11. Chidambarnar	(T.N.)
12. Warangal	(A.P.)
13. Jhunjhunu	(Rajasthan)

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(B) Details of the KVKs likely to be established subject to availability of funds during the year 1996-97 are as given below :

1. Bijapur	(Karnataka)
2. Chitradurga	(-do-)
3. Bhandara	(Maharashtra)
4. Chandrapur	(-do-)
5. Garh Chiroli	(-do-)
6. Khargaon	(M.P.)
7. P.M.T.	(Tamilnadu)
8. Krishna	(A.P.)
9. Naogaon	(Assam)

[Translation]

#### WOMEN WELFARE SCHEMES

1420. Shri Datta Meghe :

Will the Minister of Human Resource Development be pleased to state :

(a) the number of Beneficiary Oriented Schemes being implemented in the country specially in Maharashtra for benefit of the women:

(b) the number of women benefited therefrom till date, Scheme-wise: and

(c) the number of schemes out of them being implemented directly by the Department of Women and Child Development?

The Minister of State in the Ministry of Human Resource Development (Department of Women and Child Development) (Kumari Vimla Verma) : (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) The Department of Women and Child Development is directly implementing 11 Beneficiary Oriented Schemes for women throughout the country, out of which 10 schemes are being implemented in Maharashtra.

[English]

#### NATIONAL SPORTS CLUB

1421. Shri S.M. Laljan Basha : Will the Minister of Human Resource Development be pleased to state :

(a) the nodal authority for running and managing the National Sports Club of India in Delhi;

(b) whether there is any Government Nominee on the same;

(c) if so, the details thereof;

(d) whether the facilities provided therein are being properly maintained;

(e) if not, the reasons therefore; and

(f) the steps proposed to be taken to improve infrastructure at the Club?

The Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs and Sports) and Minister of State in the Ministry of Parliamentary Affairs (Shri Mukul Wasnik) : (a) The nodal authority for running and managing the National Sports Club of India rests with its Regional Committee of Delhi and Bombay. Its headquarters is in Delhi and it has a branch in Bombay.

(b) No, Sir.

(c) Does not arise.

(d) to (f) National Sports Club of India is a voluntary body managing and maintaining its own infrastructure. No complaints have been received by the Government that the infrastructure is not properly maintained. Nor has the Government received any proposal from the club seeking assistance for improving its infrastructure.

#### TECHNOLOGY MISSION

1422. Shrimati Vasundhara Raje : Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government have launched seven Technology Missions for Indian Institutes of Technology;

(b) if so, the main objectives of launching such Technology Missions; and

(c) the funds provisions made for the purpose?

The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) : (a) to (c) Technology Missions in seven generic areas have been launched in five Indian Institutes of Technology (IITs) and Indian Institute of Science, Bangalore with the following objectives :

(i) To modernise these Centres of Excellence to enable them to play a leadership role in developing technology.

(ii) To assess and forecast technology requirements in the national context.

- (iii) To undertake development of globally competitive/futuristic technologies together with Industry with the aim to achieve technological self-reliance.

An allocation of Rs. 60.00 crore has been made during the VIIIth Plan Period.

[Translation]

#### APPEARS TO SUGAR MILLS

1423. **Shri Lalit Oraon** : Will the Minister of Food be pleased to state :

(a) the outstanding amounts as Sugarcane arrears due to farmers as on November 30, 1995 State-wise; and

(b) the steps taken by the Government to clear the arrears?

**The Minister of Food (Shri Ajit Singh)** : (a) On the basis of the available information furnished by sugar factories, the Statewise position of cane price arrears relating to the 1994-95 season as on 30-9-1995 is in the Statement enclosed.

(b) Ensuring timely payment of cane price is primarily the responsibility of the State Governments who have got the necessary powers and field organisations to enforce such payment. However, the Central Government has been monitoring the position and had requested the State Government to take requisite steps to liquidate the cane price arrears.

#### STATEMENT

##### Statement Showing Statewise Position of Arrears of Cane Price Relating to the 1994-95 season as on 30-9-1995.

S.No.	State	Cane Price Arrears as reported by factories (in lakhs of rupees)
1	2	3
1.	Punjab	39.89
2.	Haryana	192.62
3.	Rajasthan	129.16
4.	Uttar Pradesh	6680.46
5.	Madhya Pradesh	278.62
6.	Gujarat	155.06
7.	Maharashtra	1079.83

1	2	3
8.	Bihar	2069.31
9.	Assam	0.01
10.	Andhra Pradesh	928.27
11.	Karnataka	3395.31
12.	Tamilnadu	3558.16
13.	Kerala	0.71
14.	Orissa	0.00
15.	West Bengal	0.33
16.	Nagaland	0.00
17.	Pondicherry	1.18
18.	Goa	0.00
All India		18508.92

[English]

#### COMMISSION FOR FAIR PRICE SHOPS

1424. **Shri Chandresh Patel** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether the Union Government have fixed any commodity-wise commission for Public Distribution System and Ration Shops and Co-operative Consumers Shops etc.

(b) if so, the details thereof, State and Union Territory-wise.

(c) whether there is any demand from Fair Price Shops to increase their commission;

(d) the steps taken/proposed to be taken by the Government in this regard; and

(e) the details of the commodity wise Commissions in each States and Union Territory during 1990 to 1995, year-wise?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma)** : (a) to (e) The Central Government issues Public Distribution System (PDS) commodities at fixed Central Issue Prices (CIP) to States/UTs for distribution through PDS. The States/UTs



generally decide upon matters like margins for PDS outlets while fixing the end retail prices of commodities as part of their operational responsibilities. In case of sugar, margins are finalised by Ministry of Food, State-wise, based on the recommendations/proposal received from State Governments/UTs and subject to maintenance of uniform end retail price of levy sugar throughout the country. In case of kerosene the Government finalises margins to wholesalers and retailers and transport charges are fixed by the respective States/UTs. In Revamped Public Distribution System (RPDS) areas the Central Government has advised the States/UTs that end retail prices of foodgrains should not exceed 25 paise over the CIP for RPDS areas. Detailed Year-wise, commodities wise commissions in each States/UTs are not maintained by the Central Government.

### SUBSIDIES IN AGRICULTURE

1425. **Shri Ram Kapse** : Will the Minister of Agriculture be pleased to state :

(a) whether the Economic Survey Report 1994-95 has recommended scaling down subsidies in Agriculture to augment resource in the other sectors; and

(b) if so, the action taken thereon?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) and (b) The Economic Survey 1994-95 has, inter-alia, drawn attention towards declining trend of public investment in agriculture observed in recent years and the need to reverse this trend. As the higher rate of investment in agriculture is absolutely vital for the overall growth and diversification of agriculture, it becomes necessary that the available resources are used more for the building up productive infrastructure in agriculture rather than allowing increasing share of current expenditure for subsidising inputs, especially power and irrigation water.

### SALE OF WHEAT IN OPEN MARKET

1426. **Shri Surendra Pal Pathak** : Will the Minister of Food be pleased to state :

(a) whether the government have reviewed all the aspects of sale of wheat in the open market;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government in this regard?

**The Minister of Food (Shri Ajit Singh)** : (a) to (c) For making open Sale Scheme more effective and to ensure that the benefits of the scheme are available to a large number of beneficiaries including small traders, the Government had reviewed the policy and procedure of

the open market sale scheme. After review the FCI was advised as under :

- (i) To fix an upper ceiling of 200 MT and 1000 MT for open sale from FCI godowns with capacity of 5000 MT and more than 5000 MT respectively per buyer per week;
- (ii) To advise Distt. Managers not to assume the role of allotting wheat for open sale to buyers. With upper ceiling as in para (i) above they were advised to follow the existing instructions on "First come First served" basis;
- (iii) To reduce the difficulties and harassment to the purchasers, FCI was advised that the purchasers may not be asked to take delivery of wheat normally from a point beyond 100 kms from their place of business;
- (iv) To keep a close and constant watch on the pattern of sales, General market reports, price trend etc.;
- (v) To enforce policy of "First In First Out" while issuing foodgrains in open sale;
- (vi) To display prominently a Notice Board in the Offices of Distt. Managers indicating clearly the tentative quantity available for sale, total stocks available and rates of open sale.

FCI have issued instructions to their Field Offices and it is felt that grievances of the general buyers have been reduced to the minimum by following the above procedure/instructions.

### FISHERIES PROPOSALS

1427. **Shri Thamil John Anjalose** : Will the Minister of Agriculture be pleased to state :

(a) whether the Union Government have received any proposals relating to fisheries from the State Governments;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government thereon?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) No proposals other than on the ongoing Central/Centrally Sponsored Schemes relating to fisheries have been received from State Governments.

(b) and (c) Does not arise.

[Translation]

### WORLD FOOD PROGRAMME

1428. **Shri Sushil Chandra Verma** : Will the Minister of Agriculture be pleased to state :

(a) whether the Government of Madhya Pradesh has sent any project to the Union Government under the World Food Programme;

(b) if so, the date on which the project has been received by the Union Government and the action taken thereon so far;

(c) the main objects of the project and the cost to be incurred thereon;

(d) whether the project has been sent to the World Food Organisation; and

(e) if not, the time by which it is likely to be sent there?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) Yes, Sir. Government of Madhya Pradesh forwarded the Project related to 'Integrated Development of Forests through Joint Forest Management' for seeking assistance under World Food Programme.

(b) The proposal was received on 21st April, 1995. It was examined in consultation with concerned Departments, Planning Commission, State Government and World Food Programme. The revised version of the proposal has been forwarded to WFP for their consideration.

(c) The main objectives of the project include

(i) to raise the level of income and nutrition of targetted groups by providing food at subsidised rates.

(ii) development of afforestation activities and control of ecological degradation.

(iii) rural and agricultural development.

(iv) Socio-economic welfare of women, and

(v) encourage people's participation.

The cost of the project is yet to be finalised.

(d) and (e) Yes, Sir. The proposal has been forwarded to World Food Programme and is under their active consideration.

[English]

#### DESERTIFICATION

**1429. Shri Syed Shahabuddin :** Will the Minister of Environment and Forests be pleased to state :

(a) whether wide spread and increasing desertification has been noticed in various parts of the country;

(b) whether any survey has been undertaken;

(c) if so, the area which has been desertified during the last decade;

(d) the steps taken by the Government to reverse the movement of desert and to prevent further desertification;

(e) if so, the details thereof?

**The Minister of State of the Ministry of Environment and Forests (Rajesh Pilot) :** (a) to (c) No periodical survey or Desertification has so far been undertaken. It has been estimated that approximately 33% of the land area of the country is degraded and crore to desertification.

(d) The Government launched the Desert Development Programme (DDP) in 1977-78 to control the effects of desertification in desert areas and to conserve, develop and harness land, water and other natural resources for restoration of ecological balance in the long run. At present the programme is under implementation in 227 Blocks of 36 Districts in 7 States.

(e) No, Sir.

(f) Does not arise.

#### AREA UNDER FOODGRAINS/HORTICULTURE

**1430. Shri N.J. Rathva :** Will the Minister of Agriculture be pleased to state :

(a) the total area of land covered under foodgrains and horticulture cultivation, separately in various states, State-wise;

(b) the total number of farmers engaged in the production of foodgrains and horticulture crops separately, State-wise;

(c) the incentives provided by the Union Government to the State Governments, especially to the farmers of tribal areas; and

(d) the financial assistance provided to each state for the purpose during the last three years and proposed to be provided during the current year?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) State-wise total area under foodgrains and horticulture (Fruits & Vegetables) is given in the enclosed Statement-I.

(b) State-wise number of operation holdings separately for foodgrains and horticulture crops is not available. However, Statewise total number of operation holdings are given in Statement-I enclosed.

(c) and (d) Financial assistance given to States during 1992-93 to 1994-95 and allocations for 1995-96 for

foodgrains and horticulture crops are given in the enclosed statement II and III respectively. No exclusive

scheme for tribal area exists. However, all the schemes cover the tribal population also.

### STATEMENT-I

#### Area covered under foodgrain & Horticulture and number of operation holdings.

(Area in '000 hectares  
Operational Holding in '000)

S.No.	States	Foodgrains (1994-95)	Horticulture Fruits & Vegetable (1992-93)	Total No. of Operational Holding (1990-91)
1.	Andhra Pradesh	6660	487	9298
2.	Assam	2668	290	2419*
3.	Bihar	8685	1158	11711*
4.	Gujarat	4202	236	3517
5.	Haryana	4027	89	1538
6.	Himachal Pradesh	849	160	844
7.	Jammu & Kashmir	889	365	1217
8.	Karnataka	7079	642	5776
9.	Kerala	534	545	5419
10.	Madhya Pradesh	17497	282	8481
11.	Maharashtra	13531	496	9470
12.	Orissa	5776	910	3348
13.	Punjab	5921	162	1117
14.	Rajasthan	12908	80	5107
15.	Tamilnadu	4477	190	7999
16.	Uttar Pradesh	20150	1154	20074
17.	West Bengal	6413	743	6284
18.	Others	1282	319	1059
	All India	123548	8308	105278

\* Data relates to 1985-96.

## STATEMENT—II

Financial Assistance provided to the States under Foodgrains programmes during 1992-93 to 1994-95 and allocation for 1995-96.

(Rs. in lakhs)

S.No.	States	Funds Released			Allocation 1995-96
		1992-93	1993-94	1994-95	
1.	Andhra Pradesh	1027	999	33	934
2.	Arunachal Pradesh	1	6	7	39
3.	Assam	103	48	—	159
4.	Bihar	447	585	142	1156
5.	Goa	8	5	—	13
6.	Gujarat	551	193	78	317
7.	Haryana	807	905	187	697
8.	Himachal Pradesh	62	82	45	164
9.	Jammu & Kashmir	52	42	159	206
10.	Karnataka	460	440	201	481
11.	Kerala	83	134	80	80
12.	Madhya Pradesh	940	796	5	1585
13.	Maharashtra	1211	857	457	959
14.	Manipur	5	4	5	26
15.	Meghalaya	5	5	—	21
16.	Mizoram	—	7	—	23
17.	Nagaland	5	13	29	36
18.	Orissa	211	176	—	761
19.	Punjab	1267	1618	41	624
20.	Rajasthan	511	557	605	856
21.	Sikkim	8	8	27	28
22.	Tamilnadu	890	474	705	644
23.	Tripura	20	14	22	23
24.	Uttar Pradesh	2996	2585	2271	2476
25.	West Bengal	252	115	270	125
26.	A & N Islands	1	2	1	1
27.	Delhi	—	1	1	1
28.	Pondicherry	2	22	8	
	All India	11925	10693	5379	12435

## STATEMENT—III

Financial Assistance Provided for Horticultural Crops during 1992-93 to 1994-95 and funds allotted for 1995-96.

(Rs. in lakhs)

S. No.	Name of the State	Funds Released			Allocation 1995-96
		1992-93	1993-94	1994-95	
1	2	3	4	5	6
1.	Andhra Pradesh	346.69	677.45	1208.88	1194.71
2.	Arunachal Pradesh	45.59	89.92	166.51	121.62
3.	Assam	79.86	105.74	80.24	104.63
4.	Bihar	75.57	214.55	50.06	127.79
5.	Goa	51.24	110.36	226.89	196.32
6.	Gujarat	431.67	204.63	406.82	383.45
7.	Haryana	79.23	181.12	545.80	231.58
8.	H.P.	149.91	181.80	354.48	182.68
9.	J & K	104.74	145.28	148.20	236.52
10.	Karnataka	581.94	927.20	1527.80	1287.53
11.	Kerala	1027.96	1591.49	3274.13	2035.08
12.	M.P.	222.98	336.30	479.64	509.43
13.	Maharashtra	292.22	909.92	2584.02	1690.69
14.	Manipur	25.98	41.18	129.95	72.64
15.	Meghalaya	19.04	41.86	75.38	74.23
16.	Mizoram	19.28	62.02	57.63	72.46
17.	Nagaland	23.63	38.43	160.83	98.54
18.	Orissa	72.41	295.08	335.12	276.13
19.	Punjab	109.18	158.24	311.49	184.73
20.	Rajasthan	163.82	137.09	390.06	285.49
21.	Sikkim	23.98	62.23	131.41	95.61
22.	Tamilnadu	408.94	770.23	1038.86	902.06

1	2	3	4	5	6
23.	Tripura	38.30	44.89	76.27	101.89
24.	U.P.	204.32	305.40	474.36	548.25
25.	West Bengal	41.64	193.61	43.82	217.79
26.	A & N ISL	38.21	48.19	9.50	32.03
27.	Chandigarh	1.50	39.46	11.73	2.50
28.	D & N Haveli	6.50	18.07	74.90	34.38
29.	Delhi	11.77	50.99	17.51	48.38
30.	D & Diu	6.50	18.07	12.79	16.41
31.	Lakshadweep	13.06	25.07	72.03	22.25
32.	Pondicherry	14.96	37.38	17.43	49.22
Total		4712.42	8063.73	14490.54	11437.02

### KHESARI PULSE

1431. **Shrimati Girija Devi** : Will the Minister of Agriculture be pleased to state :

(a) whether any representation has been received against the work undertaken by the Indian Council of Agricultural Research regarding "Development of Low Boaa Khesari Lines (Varieties)" responsible for Pulse shortages in the country;

(b) if so, the details thereof;

(c) whether showing of proper variety of khesari dal is likely to remove the shortage; and

(d) if so, the steps proposed to be taken to increase its production?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan)** : (a) and (b) Yes Sir, representation has been received from Dr. S.L. Kothari, President, National Institute for Nutrition, Nagpur against the work undertaken by ICAR on the development of Low Boaa Khesari Lines.

He has stated that low toxin varieties of khesari dal are not necessary since toxicity level and utility of such dal in daily diet is unknown. He views that consumption of khesari dal is not the cause of Lathyrism.

(c) When low toxin Boaa khesari varieties are cultivated by farmers, it would help in removing the shortage of pulses in the country to some extent.

(d) It is proposed to identify low toxin khesari dal varieties after proper testing in different khesari growing states, for which steps have been intensified by the Council.

### RASTOGI COMMITTEE

1432. **Shrimati Geeta Mukherjee** :  
**Shri Loknath Choudhury** :

Will the Minister of Human Resource Development be pleased to state :

(a) the names of the States which had already allowed interim relief to the College and University Teachers for whom further revision of the scales of University Grants Commission is under consideration of the Rastogi Committee;

(b) whether the pay scales of Demonstrators/Librarians of all States and Central Universities have been implemented as per 1986 revisions made by the University Grants Commission; and

(c) if not, the names of States which have not implemented the Scales?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) to (c) The information is being collected and will be laid on the Table of the House.

**"TECHNOLOGY FROM GERMANY"**

1433. **Maj. Gen. (Retd.) Bhuwan Chandra Khanduri :  
Dr. Laxminarayan Pandeya :  
Shri A. Indrakaran Reddy :**

Will the Minister of Environment and Forests be pleased to state :

(a) whether some proposals have been received from Germany, Canada and other foreign countries for transferring high-tech technology for environmental protection in India;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) No, Sir.

(b) and (c) Does not arise.

**FUNDS FOR SOIL CONSERVATION**

1434. **Shri Probin Deka :** Will the Minister of Agriculture be pleased to state :

(a) the amount allocated to Assam for soil conservation during each of the last three years;

(b) the amount actually utilised by the State Government; and

(c) the progress made so far in the implementation of Soil Conservation Scheme in the State?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) Two schemes of Department of Agriculture & Cooperation relating to soil conservation e.g., Centrally Sponsored Scheme of Soil Conservation in the catchments of River Valley Projects (RVP) and Watershed Development Project in Shifting Cultivation Areas (WDPSCA) are under implementation in Assam. Amounts provided and funds actually utilised by the State during last three years is as under :

**RVP Scheme**

(Rs. in Lakh)

Year	Amount provided	Amount utilised
1992-93	60.00	30.98
1993-94	Nil	3.00
1994-95	50.00	16.52

For the scheme on Shifting Cultivation, an amount of Rs. 200.00 lakh was released during 1994-95.

(c) Since inception of the scheme of RVP, an area of 13810 ha. has been reported to have been treated with various soil and water conservation measured in the State at an estimated cost of Rs. 433.35 lakh.

Under the programme of WDPSCA, two model watershed projects have already been approved for implementation in N.C. Hills district and Karbi Anglong district. No progress report has been received from the State Government.

[Translation]

**"PENDING DEVELOPMENT PROJECTS"**

1435. **Shri Vilasrao Nagnathrao Gundewar :  
Shri Ram Nalk :  
Prof. K.V. Thomas :  
Shri Sushil Chandra Varma :**

Will the Minister of Environment and Forests be pleased to state :

(a) the names of various developmental projects pending with the Ministry for want of environment and forest clearance;

(b) since when these are pending alongwith the reasons therefor; and

(c) the steps taken by the Government to expedite clearance?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) and (b) A Statement is attached.

(c) All efforts are made to obtain a final decision on the clearances of the project proposals is taken within a stipulated time frame of 90 days from the date of receipt of all requisite information and relevant details from the project proponents.

## STATEMENT

List of developmental projects pending with this Ministry for Environmental &amp; Forest clearance.

## A. Environmental Clearance

S.No.	Name of the Project	Pending since	Reasons for pendency
1	2	3	4
<b>Andaman &amp; Nicobar Islands</b>			
1.	Construction of Phoenix Bay Jetty (Stage-II) at Port Blair in Andaman & Nicobar Islands.	August 1995	Under process.
<b>Andhra Pradesh</b>			
2.	Widening to 4 lane and strengthening of the existing 2 lane carriageway between Chilakaluripet and Vijaywada (km. 354/775 to km. 434/150) of Madras-Vijaywada section of NH-5.	August 1995	Under final stage of examination.
3.	Bulk drug manufacturing unit at Nalgonda Distt. A.P. of Divi's Laboratories Ltd.	May 1995	Under final stage of examination.
4.	Development of the Rava Oil and Gas field, located near the Godavari River Delta A.P. of M/s Command Petroleum (India) Pvt. Ltd., with ONGC.	June 1995	Additional information awaited.
5.	Expansion of Paperboard Production and Cogeneration Power Plant at ITC Sarapaka, Khammam of M/s ITC Bhadrachalam Paperboard Ltd.	August 1995	Under process.
6.	Expansion of Paint Complex by Asian paints, Patancheru, A.P.	September 1995	Under process.
7.	Cement Plant at village Anantapur, by M/s Larsen & Tourbo Ltd.	November 1995	Under process.
8.	600 TPD Cement Plant at Tadipatri of M/s Penna Cement Industries Ltd.	October 1995	Under process.



1	2	3	4
9.	2x500 MW Simhadri TPS APSEB	November 1994	Additional information awaited.
10.	Hyderabad Metro Combined Cycle Power Plant, Stage I (650 MW) of NTPC.	November 1995	Under process.
11.	Tandur Limestone Mine, M/s Cement Corporation of India Limited.	March 1993	Additional information awaited.
12.	Manupuru Opencast-IV Mine. Ms/SCCL	March 1993	Under process.
13.	Koyapudam Opencast Coal Project, M/s SCCL	November 1994	Under process.
14.	Tummal Penta Limestone Mine, M/s Larsen & Toubro	November 1995	Under process.
<b>Assam</b>			
15.	Proposed Air-Strip at Ledo, Assam by North Eastern Coal-Fields Ltd.	July 1995	Additional information awaited.
16.	15.5 MW Banskandi TPP by M/s DLF Power Ltd.	October 1995	Additional information awaited.
<b>Bihar</b>			
17.	50 kl/day distillery unit at Sitamarhi, Bihar of M/s Riga Sugar Co. Ltd.	June 1995	Additional information awaited.
18.	Augmentation of Crude processing capacity of Barauni Refinery from 3.3 to 4.2 MMTPA of IOC.	October 1995	Under process.
19.	Jojobera Thermal Power Projects (3 x 67.5 MW) of Jamshedpur Power Co. Ltd.	October 1995	Additional information awaited.
20.	Amjhore Mining Project M/s Pyrites Phosphates & Chemicals Ltd.	March 1989	Under process.
21.	North Urimjri Opencast Mine of M/s CCI.	February 1993	Under process.
22.	Ray Bachra Underground Mine of M/s CCI.	February 1993	Under process.
23.	Tapin South Opencast Mine of M/s CCI.	April 1993	Under process.

1	2	3	4
24.	Gobindpur Opencast Mine of M/s CCI.	April 1993	Under process.
25.	Hesaldag Dolomite Mine M/s SAIL.	January 1994	Under process.
26.	Bhawanathpur Limestone Mine, M/s SAIL.	May 1994	Under process.
27.	Hurilong Underground, Mine of M/s CCL.	December 1994	Additional information awaited.
28.	Churi Underground Mine of M/s CCL.	November 1991	Under process.
29.	Kedia Opencast Mine of M/s CCL.	July 1992	Under process.
30.	Ashok Opencast Mine of M/s CCL.	August 1992	Under process.
31.	Konar Opencast Mine of M/s CCL.	September 1992	Under process.
32.	Kaveri Opencast Mine of M/s CCL.	January 1993	Under process.
33.	Revised Bhalgoru Mine M/s BCCL.	June 1995	Additional information awaited.
34.	Pakbar Bauxite Mine M/s INDAL.	September 1995	Under process
35.	Bagru Hite Bauxite Mine M/s INDAL.	September	Under process.
<b>Diu &amp; Daman</b>			
36.	Proposal for construction of Khyati Hotels and Water Sports Complex at Daman by M/s Khyati Hotels Pvt. Ltd.	April 1995	Additional information awaited.
37.	Development of Hotel Devaka Beach Resorts Pvt. Ltd. at Daman clearance under CRZ provisions.	September 1995	Under process.
<b>Goa</b>			
38.	Proposed construction of tourist cottages and hotel building on survey no. 24, 26 & 16 at Colva by Star Beach Resort.	December 1994	Survey of India's report on High Tide Line profile is awaited.
39.	Construction of Multi purpose Bulk Cargo Berth at Mormugac Port, Goa.	February 1995	Additional information awaited.

1	2	3	4
40.	Enhancement of an existing shipyard at Sancoale on river Zuari at Goa by M/s Marman Engineering and Ship Building Pvt. Ltd.	June 1995	Additional information awaited.
41.	Proposed extension of the existing Leela Beach Resort in sy. no. 100/1,2,3 & 99/1 at Celossim, Goa.	August 1995	Survey of India's report on HTL profile is awaited.
42.	Proposed construction of cottages at Bogmalo Beach by Trade Wings Ltd. in sy. no. 37/1 & 2 of Chicalim, Goa.	August 1995	Survey of India's report on HTL profile is awaited.
43.	Regularisation of existing building including basement for Penthouse Builders Pvt. Ltd.	August 1995	Survey of India's report on HTL profile is awaited.
44.	Revised proposal of Beach Resort by Mr. Garth D'Souza.	August 1995	Survey of India's report on HTL profile is awaited.
45.	Proposed Mini Resort by M/s Rizvi Estate & Hotels Pvt. Ltd.	August 1995	Survey of India's report on HTL profile is awaited.
46.	Proposed construction of Maharani Guest House in sy. no. 41/1,2,3, & 42/2 of Utorda village, in Salcete Taluka, Goa.	September 1995	Survey of India's report on HTL profile is awaited.
<b>Gujarat</b>			
47.	Construction of an Express way from Bombay to Vadodara.	June 1995	Additional information awaited.
48.	Expansion of Mangrol Fishing Harbour State-II.	July 1994	Under final stage of examination.
49.	Construction of a Port terminal at Dahej in the Gulf of Cambay for handling liquid hydrocarbon and other chemicals-proposal of M/s Indian Pertochemicals Corp. Ltd.	October 1994	Additional information awaited.
50.	Construction of 4th Oil Jetty at Kandla Port.	January 1995	Under final stage of examination Clearance.
51.	Proposals for addl. facilities for handling crude oil at Vadinar in the gulf of Kutch, Kandla Port.	February 1995	Under final stage of examination.

1	2	3	4
52.	Construction of LPG import terminal at Navalakhi Port, M/s Dharamsi Morarji Chemicals Ltd.	June 1995	Under final stage of examination.
53.	Construction of captive jetty of Kharo-creek in Kutch Distt. Proposal of M/s Sanghi Industries Ltd.	July 1995	Additional information awaited.
54.	Permission to build storage tanks at Okha Port in Gujarat under CRZ Notification proposal of M/s Western Petro Diamond Pvt. Ltd.	July 1995	Additional information awaited.
55.	Permission to continue mining of limestone and marl in the CRZ area at Taluka Mahal Jafarabad, Distt. Amreli, Gujarat.	September 1995	Additional information awaited.
56.	Setting up of a captive jetty facilities on river Narmada for the Gandhar Petrochemicals Complex (GPC) of IPCL.	October 1995	Additional information awaited.
57.	Proposed virtual jetty at Kandla Port by HPCL environmental clearance regarding.	October 1995	Additional information awaited.
58.	Dahej-Gandhar-Baroda Pipeline Project of IPCL.	May 1995	Additional information awaited.
59.	Pharmaceutical plant at Sanand, Ahmedabad of M/s Dolphin Laboratories Ltd.	June 1995	Additional information awaited.
60.	Manufacturer of Dyes and Dye Intermediates of M/s Metrochem Industries Ltd. Baroda.	July 1995	Under process.
61.	Expansion of Kandla Fertilizers Plant by M/s IFFCO, Gujarat.	July 1995	Under process.
62.	Setting up a Chlor Alkali Plant in GIDC Estate in Judawa near Ahmedabad of M/s United Phosphorus Ltd.	July 1995	Additional information awaited.
63.	Expansion of the Paint Plant at GIDC Industrial Estate, Ankleshwar, Gujarat, of M/s Asian Paints.	July 1995	Under process.
64.	Nitrophosphate Project at Hazira of M/s KRIBHCO.	August 1995	Under process.

1	2	3	4
65.	Viscose Staple Fibre Plant of 60,000 TPA capacity at Karach, Distt. Bharuch of M/s Birla Cellulose Vadhodra.	August 1995	Additional information awaited.
66.	Caustic Soda Plant at Jhagadia of M/s DCM Shriram Consolidated Ltd.	August 1995	Additional information awaited.
67.	Kawas Combined Cycle Power Project Stage-II (650MW).	July 1995	Additional information awaited.
68.	2x120 MW Mangrol TPP of GIPCL.	September 1995	Under process.
69.	4x250 MW Reliance TPP at Motikhavedi in Jamnagar.	September 1995	Under process.
70.	2x500 MW Coal based coastal TPS near Sarakhadi in Saurashtra by Gujarat Electricity Board.	September 1995	Additional information awaited.
71.	2x120 MW Ghogha TPP by M/s. Gujarat Power Corpn. Ltd.	October 1995	Under process.
72.	1x120 MW Lignite Fired TPP near Kharsaliya Village, Bhavnagar Distt. by M/s Gujarat Power Corpn. Ltd.	October 1995	Additional information awaited.
73.	Captive Combined Cycle Co-generation Steam and Power Plant (90 MW) by M/s Gujarat Alkalies & Chemicals Ltd.	November 1995	Under process.
74.	Copper Smelter & Refinery Complex and the captive part facilities of M/s Metdic Industries Ltd.	November 1995	Under process.
<b>Haryana</b>			
75.	Palwal Thermal Power Station (2 x 250 MW) of HSEB.	August 1995	Additional information awaited.
76.	Bulk Drug Unit at Gurgaon by EMS Bio-Chem Laboratories (P) Ltd.	June 1995	Additional information awaited.
77.	Manufacture of DOP (DIOCTY Phthalates) at Rohna Distt. Sonapat.	September 1995	Additional information awaited.
78.	Setting up Fertilizers Project at Panipat of National Fertilizers Ltd.	October 1995	Under Process.

1	2	3	4
<b>Himachal Pradesh</b>			
79.	Helisking activities in Kullu Area by M/s Mercury Himalayan Explorations.	February 1995	Under Process.
<b>Karnataka</b>			
80.	Proposed Bulk LPG storage and distribution facilities & construction of Jetty at Karwar, for import of LPG proposal of M/s Indo LPG Bottling Plant Ltd.	August 1995	Additional information awaited.
81.	Pig Iron & Foundry Unit of M/s Kirloskar Ferrous Industries Ltd.	August 1994	Under Process.
82.	Pig Iron & Ductile Iron Spun Pipe Plant of Kudremukh Iron Ore Co. Ltd.	May 1995	Under final stage of examination.
83.	Hot Metal Pig Iron Plant at Raichur of M/s Kalyani Ferrous Industries Ltd., Pune	June 1995	Additional information awaited.
84.	Bulk Drug Unit at Kunnigal of M/s Kanpha Chemo Organic Ltd.	June 1995	Under Process.
85.	Bulk Drug Unit at Mysore, Karnataka of M/s Max India Ltd.	June 1995	Under final stage of examination.
86.	Manufacturing of Bulk Drugs at Bidar, Karnataka of M/s LSK pharmaceuticals Pvt. Ltd.	July 1995	Additional information awaited.
87.	Steel Plant at Raichur Distt. of M/s Kalyani Steels Ltd.	July 1995	Additional information awaited.
88.	Manufacture of rectified Spirit and Indian made liquor at Bidar of M/s Gabsons Distilleries Ltd.	September 1995	Additional information awaited.
89.	Project of Chemicals Plant at Ranipet of M/s Thirumalai Chemicals Ltd.	October 1995	Under Process.
90.	Bulk Drugs Unit of M/s Recon Ltd. Koramanglam, Karnataka.	October 1995	Under Process.
91.	4 x 250 MW Mangalore TPP at Nandikur of Mangalore Power Company.	June 1995	Under Process.

1	2	3	4
92.	Raichur TPS Units 5 & 6 (2 x 210 MW) of KPCL.	July 1995	Additional information awaited.
93.	100 MW Captive Power Plant at Belgaon by M/s Indian Aluminium Co. Ltd.	October 1995	Under Process.
94.	Sandur Manganese & Iron Ore Project, M/s SMIORE.	May 1993	Under Process.
95.	Quartz Mine. M/s Sandur Manganese & Iron Ore Ltd.	April 1994	Under Process.
96.	Dod Kanya Magnesite & Dunite Mine, M/s. The Tata Iron & Steel Co. Ltd.	June 1995	Additional information awaited.
97.	Jaisingpur Iron Ore Project M/s P. Abubakar.	August 1995	Under Process.
<b>Kerala</b>			
98.	Fisheries Harbour, stage-II Development at Cochin.	March 1993	Confirmation regarding harbour development from department of Ocean Development is awaited.
99.	Fishery Harbour Project at Kayamkulam, Kerala.	August 1995	Under Process.
100.	Import, Botteling & Marketing of LPG at Calicut of M/s Peeves Petroleum Products.	July 1995	Under Process.
101.	900 TPD Sulphuric Acid. Plant of FACT Ltd.	November 1995	Under Process.
<b>Madhya Pradesh</b>			
102.	Sponge Iron Project at Distt. Bilaspur of M/s Prakash Industries Ltd.	June 1995	Under final stage of examination.
103.	2 x 500 MW Thermal Power Project at Korba Distt. Bilaspur of M/s Daewod Power Ltd.	June 1995	Additional information awaited.
104.	120 MW DGPP at Gwalior of Gwalior Power Pvt. Ltd.	June 1995	Additional information awaited.
105.	125 MW DGPP at Barasingpur of Global Boards Ltd.	August 1995	Under Process.
106.	2 x 250 MW Coal based TPP at Bhilai by L&T Ltd. & SAIL.	August 1995	Under Process.

1	2	3	4
107.	Bina TPS (1000 MW) by Bina Power Supply Co. Ltd.	August 1995	Under Process.
108.	120 MW Diesel Power Project at Pithampurkheda near Indore by M/s. Shapoorji Pallonji Power Co.	November 1995	Under Process.
109.	Rowghat Iron Ore Mine of M/s SAIL.	February 1995	Under Process.
110.	Baradaur Dolomite Mine of M/s SAIL.	September 1994	Under Process.
111.	Nighai Opencast (Exp.) Mine of M/s NCL.	October 1994	Under Process.
112.	Bauxite Mine, M/s Hindalco Industries Ltd.	November 1994	Under Process.
113.	Aradand & Kewai Project M/s SFCL.	March 1995	Under Process.
114.	Rajnagar Opencast Mine of M/s SECL.	May 1995	Under Process.
<b>Maharashtra</b>			
115.	Modernisation of Bombay Port Trust MOT berths J-1 to J-3, Jawahar Dweep.	March 1995	Under Process.
116.	Construction of Ethylene/ODC unloading jetty and ethylene storage tanks at Ranpar port M/s Finolex Pipes Ltd.	March 1995	Under final stage of examination.
117.	Reclamation in part of lagoon areas behind berths complex in Jawahar Lal Nehru Port.	May 1995	Under Process.
118.	Marine Chemical Terminal at JNPT.	June 1995	Additional information awaited.
119.	Redevelopment of property at C.S. No. 1552 at Girgaum Divn., Bombay under CRZ.	April 1995	Under Process.
120.	Development of property bearing final plot No. 766 of Town Planning Scheme IV, Mahim Divn. Dadar, Bombay by M/s Suraj Estates Developers Pvt. Ltd.	May 1995	Additional information awaited.
121.	Construction of Dighi Jetty in Rajapuri Creek, Maharashtra, proposal of M/s Pilot Cooking Gas Ltd.	May 1995	Additional information awaited.



1	2	3	4
122.	Clearance for reconstruction proposal for Afghan Consulate building at Walkeshwar Road in Malabar Hill Division, Bombay.	May 1995	Additional information awaited.
123.	Setting up a resort-cum-recreation park at Nhava proposal of M/s .Mirage Resorts Pvt. Ltd., Bombay.	June 1995	Under Process.
124.	Proposals for Golf links and Ancillary Activity at Goregao, West Bombay by Shri Naren Kuwadekar-env. clearance regarding.	July 1995	Additional information awaited.
125.	Consturction of residential Quarters at Manori & various places in Alibagh and Basin Division by Custom Deptt. exemption of CRZ Notification.	July 1995	Under Process.
126.	Permission for conversion of agricultural land into non-agricultural purpose for setting up of a Holiday Resort—a request from Shri P.V. Mahatre of Raigarh Distt. Maharashtra.	July 1995	Under Process.
127.	Passenger Water Transport (PWT) between South Bombay and New Bombay—a proposal of City and Industrial Development Corp. of Maharashtra Ltd. (CIDCO).	August 1995	Additional information awaited.
128.	Permission for development (re-construction) of existing office building at Cadbury House, Bhulabhai Desai Road, Bombay.	August 1995	Under Process.
129.	Permission sought by Shri Narain Bhojwani of Bombay Under CRZ Notification for : (i) Construction of 7 flats for members of APSARA Co-operative Society Ltd. (ii) Construction of 2/3 more floors over existing building at plot No. C117 at Bandra West.	August 1995	Under Process.
130.	Proposal of Municipal Corporation of Greater Bombay for laying of GRP water main along marine drive from foot at flyover bridge to the Bus Stand.	August 1995	Under Process.
131.	Proposed residential building plot No. 1 Worli Scheme No. 52 by M/s Tahir Properties Pvt. Ltd.	August 1995	Additional information awaited.

1	2	3	4
132.	Redevelopment on land bearing C.S. No. 1024, 1/1024, 1021, 1026, 1029 1030, 1031, 1032, of Mahim Division in G/North ward of Municipal Corporation of Greater Bombay-proposal of M/s M.J. Builders.	August 1995	Under Process.
133.	Petroleum installation in Wadala/Sewri-Bombay by IBP Company Ltd. env. clearance under CRZ.	September 1995	Under Process.
134.	Educational Complex of Mumbai Educational Trust (MET) at Bandra, Maharashtra—env. clearance under CRZ regulations.	September 1995	Under Process.
135.	Proposal of M/s BHP Engineers Ltd, to set up a shipyard at Dharamtar, Maharashtra.	October 1995	Under Process.
136.	Manikgarh Cement Project at Chandrapur.	October 1994	Additional information awaited.
137.	SPM/Cross country pipeline. Effluent disposal facilities of the 6 MMTPA grassroot Refinery at Deoghar in Maharashtra by Hindustan Oman Petroleum Co. Ltd.	January 1995	Under final stage of examination.
138.	Expansion of Existing Distillery capacity from 30 KL/day of the Rajuri Sah. S Karkhana Ltd., Ahmednagar	February 1995	Under final stage of examination.
139.	Environmental clearance for distillery of 30,000 LPD and ENA of 20,000 LPD at Sonai Distt. Ahmednagar (Mula SSK).	August 1994	Under final stage of examination.
140.	Malt Distillery Project Din'dori Nasik of Oceanic Distt. Pvt. Ltd.	August 1994	Under final stage of examination.
141.	Manufacturing Potable Alcohol of 22 KL/day at Nagegon, Post Saharpur of M/s Amar Alcohol Ltd. Bandhara, Nagpur.	March 1995	Under Process.
142.	Organic Chemical Manufacturing Unit at Patalganga of M/s Garodia Chemicals Ltd.	May 1995	Additional information awaited.
143.	Modernisation-cum-Expansion of existing batch type distillery to continuous fermentation type at Ahmednagar by M/s V.K. Patil and Saghakari Karkhana Ltd.	June 1995	Under final stage of examination.

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144.	Bulk Drug at Plot H-4 MIDC Industrial Area Waling, Distt. Aurangabad of M/s Boskar Chemicals Ltd.	July 1995	Additional information awaited.
145.	Bulk Drugs Unit at Daund Taluka, Pune of M/s TASC Industries India Ltd.	July 1995	Additional information awaited.
146.	Manufacturing of Oxyclozanide inoproturon Cypermethrinic Acid etc. at Bombay of M/s Gardha Chemicals (P) Ltd.	July 1995	Under Process.
147.	Pesticides Formulation Unit at Akola of M/s Rallis India Ltd.	July 1995	Under Process.
148.	Manufacture of 125 TPA of Rifampicin at MIDC, Mahad of M/s Hindustan Ciba Geigy Ltd.	August 1995	Additional information awaited.
149.	Manufacture of Drugs and Pharmaceutical at Kolihire, pune of M/s Crosslands Research Laboratories Ltd.	August 1995	Additional information awaited.
150.	Manufacture Steel through Electric ARC Furnace route (Mini Steel Plant) M/s Sun Flag Iron & Steel Co. Ltd.	September 1995	Additional information awaited.
151.	Polyester Plant at Dahali Mauda, Distt. Nagpur of DCL polyesters Ltd.	September 1995	Under Process.
152.	Modernisation-cum-Expansion of Maval Foundry of Maval Taluka, Pune of M/s TELCO.	September 1995	Under Process.
153.	Polyester Plant at Mundhagoan Distt. Nasik of M/s Jindal Polyester Ltd.	October 1995	Under Process.
154.	450 MW Combined Cycle TPP at Bhivpuri of Tata Hydro Electric Supply Co. Ltd.	June 1995	Additional information awaited.
155.	Additional Co-generation Facility at Uran Terminal of ONGC.	August 1995	Under final state of examination.
156.	Baránj & Bander Block Nippon Denro Ispat Ltd.	May 1995	Additional information awaited.

1	2	3	4
157.	Kumbharkhani Underground, WCL.	July 1995	Additional information awaited.
158.	Mogalgad Bauxite Mine M/s Indian Aluminium Co. Ltd.	October 1995	Under Process.
159.	Sinter Plant Project at existing Pig Iron Plant at REDI village M/s Usha Ispat Ltd.	November 1995	Under Process.
<b>Mizoram</b>			
160.	Environmental clearance for the proposed aerodrome at Lengpui in Mizoram.	September 1995	Additional information awaited.
<b>Orissa</b>			
161.	4 laning of NH-5 from km. 27.8 to km. 61.0 (Jagatpur to Chandikhol) Govt. of Orissa.	June 1995	Under final stage of examination.
162.	Proposals for fish landing centres at the coast of Orissa by Govt. of Orissa, at  (i) Tantipal in Kendrapara Distt. (ii) Bahabalpur in Balasore Distt. (iii) Sorala in Ganjam Distt. (iv) Bandara in Jagatsinghpur Distt. (v) Khandiapatana in Kendrapara Distt.	July 1995	—do—
163.	Tank Farm Project at Paradip, Orissa, M/s AGID Counter Trade Pvt. Ltd.	August 1995	Under Process.
164.	One million Tonne Steel Plant, near Daitri of M/s Neelanchal Ispat Nigam Ltd., Bhubaneshwar.	December 1994	Under Process.
165.	Talcher STPP Stage-II (4 × 500 MW) of NTPC.	July 1995	Under Process.
166.	1000 MW Naraj TPP by Orissa Power Partners.	August 1995	Additional information awaited.
167.	Ananta Opencast Mine of M/s MCL.	January 1994	Under Process.
168.	Saruabil Chromite Dolomite Mine of M/s Misri Lal Jain.	July 1995	Additional information awaited.
169.	Bolani Iron Ore Mine M/s SAIL.	September 1994	Additional information awaited.
170.	Samleshwari Opencast Mine (Exp. Project) of M/s MCL.	December 1994	Under Process.

1	2	3	4
171.	Sukinda Chromite Mine Tata Iron & Steel Co. Ltd.	June 1993	Under Process.
172.	Iron Ore Ore Mine, Tantara Raikéal & Bandhal M/s Jindal Stripe Ltd. M/s Jindal Stripe Ltd.	February 1995	Additional information awaited.
173.	Barsua-Kalta Iron Ore Mine, M/s SAIL.	December 1994	Additional information awaited.
174.	Malda Manganese Mine M/s Tata Iron & Steel.	May 1995	Under process.
175.	Kulda Opencast Project M/s MCL.	May 1995	Under process.
176.	Basundhara West Opencast Mine of M/s MCL.	June 1995	Under process.
177.	Kutru Mali Bauxite Mine M/s Larsen & Toubro.	September 1995	Additional information awaited.
178.	Chhendipada Opencast Mine of M/s Mahanadi Coalfield.	September 1995	Under Process.
179.	Installation of one stamp charged coke oven Battery No. 6 of Rourkela Steel Plant of SAIL.	July 1995	Additional information awaited.
<b>Pondicherry</b>			
180.	Permission to construct Chancellors Lodge at Pondicherry University Campus.	January 1995	Under final stage of examination
181.	Installation of a high storage pump at Karaikal, env. clearance under CRZ notification.	July 1995	Under Process.
182.	Construction of tourist lodge at Karaikal in CRZ.	January 1995	Addition information awaited
183.	Construction of single storeyed residential building at R.S. No. 149/92 in CRZ area by Shri M. Rajendran, Chinnakalpet, Pondicherry.	August 1995	Under process
184.	Bulk Drug Plant at Yanam Pondicherry of M/S Vantech Industries Ltd.	July 1995	Additional information awaited.
185.	Agro-Chemical Unit at Yanam Pondicherry of M/s KCP Vantech Ind. Ltd.	July 1995	Additional information awaited.

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<b>Rajasthan</b>			
186.	Bulk Drug Plant at A-1128 Industrial Area Bhiwadi of M/s Dee Pharma Ltd.	June 1995	Under Process.
187.	1.0 MTPA Cement Plant at Nimbahera, Rajasthan of M/s Graphite India Ltd.	June 1995	Additional information awaited.
188.	Grain based gluten Starch & Spirit Complex Distt. Alwar of M/s Kedia Delln Industries Ltd.	July 1995	Under process.
189.	1.2. MTPA Cement Unit at Chittorgarh of M/s Birla Jute & Industries Ltd.	August 1995	Under Process.
190.	Gair Mumkin Behed Land for Industrial proposal of M/s Winsone Brewaries Ltd.	September 1995	Under Process.
191.	Cement Plant of Binanigram Sirohi of M/s Binani Zinc Ltd.	September 1995	Additional information awaited
192.	Bulk Drug Plant at Industrial area Bhiwadi of M/s Aban Loyd Chiles Offshore Ltd.	October 1995	Under Process.
193.	Jhamakotra Integrated Project M/s Rajasthan State Mines & Mineral Ltd.	February 1994	Under Process.
194.	Balda Tungsten Flourite M/s Hindustan Zinc Ltd.	February 1994	Under Process.
195.	Limestone (Amlī-Malap) M/s Binani Cement Ltd. Amlī and Thandīberj (Sirohi Distt.)	January 1995	Under Process.
196.	Limestone Mininig (Jaitaran) M/s DLF Cement Ltd.	June 1995	Under Process.
197.	Limestone Mine M/s Shree Cements Ltd.	July 1995	Under Process.
198.	BAGDER Gypsum Mining Project, M/S RSMM	November 1995	Under Process.
199.	CHANDERI Gypsum Mining Project, M/s RSMM	November 1995	Under Process.
200.	MAHILA-KI-DHANI Gypsum Mining Project	November 1995	Under Process.

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201.	LALANIYA gypsum Mining Project, M/s RSMM.	November 1995	Under Process.
202.	LAKHERA-2 Gypsum Mining Project, M/s RSMM.	November 1995	Under Process.
203.	KHARSANDI Gypsum Mining Project, M/s RSMM	November 1995	Under Process.
204.	DESHLI Gypsum Mining Project, M/s RSMM.	November 1995	Under Process.
205.	ANANDGARH Gypsum Mining Project, M/s RSMM	November 1995	Under Process.
206.	Ballar-2 Gypsum Mining Project, M/s RSMM	November 1995	Under Process.
207.	ASHUWALITALAI Gypsum Mining Project, M/s RSMM	November 1995	Under Process.
208.	AKASAR Gypsum Mining Project, M/s RSMM.	November 1995	Under Process.
209.	NACHNA Gypsum Mining Project, M/s RSMM.	November 1995	Under Process.
210.	MIRGARH Gypsum Mining Project, M/s RSMM.	November 1995	Under Process.
<b>Tamil Nadu</b>			
211.	Construction of Houses at Manavalkurichi, Kanniyakumari for the staff members of Indian Earths Ltd. Relaxation of CRZ norms.	February 1995	Additional information awaited.
212.	Construction of a Beach Hotel at Muthukadu village, MGR Distt. Tamil Nadu—Proposal of M/s Gem Stone Beach Resorts Pvt. Ltd.	April 1995	Under Process.
213.	Proposals from Madras port Trust for Environmental clearance :	May 1995	
	(i) Construction of Multy storied Transit Shed,		Under final stage of examination.
	(ii) Modernisation of West and North Quay Berths		—do—
	(iii) Expansion of container terminal at Bharati Dock; and		—do—
	(iv) Integrated scheme of extension of South Quay III and modernisation of East Quay.		—do—

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214.	Effluent disposal pipeline of cauvery basin refinery at Nagapattinam—M/s Madras Refineries Ltd.	August 1995	Additional information awaited.
215.	Leasing of port land within 500m from HTL—clearance requested by Tuticorin Port Trust.	August 1995	Additional information awaited.
216.	Environmental clearance under CRZ for the proposed expansion of existing Granite Plant at Kathivakkan Village, Saidapet Taluk, Chengulpattu, MGR Distt. Tamil Nadu—by M/s Kothari Industrial Corp. Ltd.	September 1995	Under process.
217.	3 MMTPA capacity petroleum refinery at Tuticorn of M/s Aban Loyd Chiles Offshore Ltd.	May 1995	Under Process.
218.	Balaji TPP (100 MW) of Balaji Power Corpn. (P) Ltd.	May 1995	Under final stage of examination.
219.	325 MW Gas Turbine TPP at Pillaiporumallanallur of Dyna Makowaski Power Co.	July 1995	Under Process.
220.	200 MW DGPP at Basin Bridge of GMR Vasavi Power Corpn. Ltd.	August 1995	Under final stage of examination.
221.	500 MW coal based TPP at Tuticorin by SPIC Electric Power Corpn. Ltd.	September 1995	Under Process.
222.	Distillery plant at Cuddalore of M/s Squared Beverages Ltd.	November 1995	Under Process.
<b>Uttar Pradesh</b>			
223.	Construction of Sukhidhag Mathyabang bridge road at Pithoragarh Distt., U.P.	July 1995	Addl. information awaited.
224.	Construction of Kapkote Karmi Motor Road (8 kms. to 19 Kms.) at Bangeshwar, Distt. Almora, U.P.	August 1995	Additional information awaited.
225.	Construction of Ogla Bhagichauva—Pasma Motor Road upto Bagrihat at Pithoragarh Distt., U.P.	September 1995	—do—
226.	Construction of Chaubattia Kanalokhet-Bamsun Motor Road (8 to 16 km.) at Pithoragarh Distt., U.P.	September 1995	—do—



1	2	3	4
227.	Integrated Sugar-Cum-Paper Project at Bijnnor Distt. of M/s Indo Gulf Fertilizers and Chemicals Ltd.	May 1995	Under Process.
228.	Expansion of 30 klpd to 100 klpd to Ethyl Alcohol 30 mtpd to 60 mtpd of Acetic Acid & Acetic Antiydride of M/s Dhampur Sugar Mills Ltd.	July 1995	Under Process.
229.	Distillery Unit of Faizabad of M/s K.M. Sugar Mills.	August 1995	Additional information awaited.
230.	0.45 MTPA Coke Oven Plant at Jagdishpur of M/s Malvika Steel Ltd.	September 1995	Under Process.
231.	Adoption of dual firing system by Tata Babrala Fertilizer Plant.	September 1995	Additional information awaited.
232.	Jawaharpur TPP (2x400 MW) in Etah Distt. UP of Power Pacific Electric Power Development Corpn.	September 1995	Under Process.
233.	Jhiroli Magnesite Mine	June 1993	Under final stage of examination.
234.	Bina Mine No. II of M/s NCL	January 1993	Under Process.
<b>Tamil Nadu</b>			
235.	Jayamkondam Lignite Mine, M/s Jayamkondam Power Corporation Ltd.	April 1994	Under Process.
236.	Proposed Limestone Mine M/s Madurai Cement Pvt. Ltd.	July 1995	Under Process.
<b>West Bengal</b>			
237.	Environmental Clearance for the proposed POL terminal of Hindustan Petroleum Corp. Ltd. located at CRZ area, Brindabanchak, Haldia, Midnapore, W.B.	August 1995	Additional information awaited.
238.	Proposed POL Terminal of Bharat Petroleum Corporation Ltd., to be located within CRZ area at Haldia, Distt., Midnapore.	September 1995	Under Process.
239.	0.5 MTPA Steel Products at Durgapur of M/s Durgapur Project Ltd.	September 1994	Additional information awaited.
240.	PDL Terminal at Haldia Distt. Midnapore of M/s Bharat Petroleum Corpn. Ltd.	October 1995	Under Process.
241.	Sarshatali Captive Coal Mine M/s CESE	November 1995	Under Process.

**B. Projects Pending with the Central Government for Clearance Under  
the forest (conservation) Act, 1930**

Name of the Proposals		Reasons for Pendency	Pending Since
1	2	3	4
<b>Name of State : Andhra Pradesh</b>			
1.	Ash pond in favour of APSEB	Under Process	October, 1995
2.	Renewal of Mining lease to M/s Hindustan Zinc Ltd.	—do—	July, 1995
<b>Name of State : Arunachal Pradesh</b>			
3.	De-reservation of forest in Echi RF in Siang	Site inspection report awaited	June, 1995
4.	Const. of road from YJN—Shugaster—Girsan Nelyain	—do—	June, 1995
5.	Chingawati-Wallonn-Namchi road in Lohit	Under process	September, 1995
<b>Name of State : Bihar</b>			
6.	Hurilong Coal Project in Palamu	Under process	October, 1995
7.	Collection of floats/pebbles by Dhanurdhwaj Singh	—do—	May, 1995
8.	—do—	—do—	—do—
9.	—do—	—do—	—do—
<b>Name of State : Gujarat</b>			
10.	Kali-II Irrigation Project	Site inspection report	August, 1995
<b>Name of State : Haryana</b>			
11.	Widening (4-laning) of Saharanpur Kurukshetra Road.	Under process	October, 1995
12.	Const. of 400 KV Tr. line	—do—	—do—
<b>Name of State : Himachal Pradesh</b>			
13.	Arki limestone project by NDMC	Under process	January, 1995
<b>Name of State : Karnataka</b>			
14.	Renewal of M/C in favour of M/S Gadagi Minerals Mining Company.	Under process	October, 1995
15.	Rehabilitation of tribals of Nagarahole National Park	Site inspection report awaited.	September, 1995
16.	Regularisation of pre 27.4.78 encroachments	Under process	July, 1995

1	2	3	4
17.	Resettlement on forest land.	Under process	July, 1995
18.	Renewal of M/L in favour of M/S Auro Minerals.	—do—	June, 1995.
19.	Grant of mining lease in favour M/S Rohini Mining (P) Ltd. in Yellapur division.	—do—	May, 1995
20.	Renewal of M/L in favour of M/S S.B. Minerals.	—do—	March, 1995
21.	Mining lease for extraction of Manganese Ore in f/o M/S Sh. Radha Krishna Pilai.	—do—	March, 1995
<b>Name of State : Kerala</b>			
22.	Diversion of forest land to Kerala Water Authority for laying pipelines for drinking water.	Under process	September, 1995
<b>Name of State : Madhya Pradesh</b>			
23.	Diversion of forest land to SECL for construction of air-strip.	Under process	October, 1995
24.	Use of forest land for Malthone Firing Range	—do—	—do—
25.	Renewal of soap stone and dolomite M/L in favour of M/S Narmada Minerals Industries.	—do—	September, 1995
26.	Diversion of forest land in f/o M/S HINDALCO Ltd. for Bauxite mining.	—do—	August, 1995
27.	—do—	—do—	—do—
28.	—do—	—do—	—do—
29.	Renewal of temporary pattas in forest villages— Bhopal.	Site inspection report awaited.	July, 1995
30.	—do— Dewas	—do—	—do—
31.	—do— Betul	—do—	—do—
32.	—do— Sagar	—do—	—do—
33.	—do— Raisen	—do—	—do—
34.	—do— Tikamgarh	—do—	—do—
35.	—do— Rajgarh	—do—	—do—
36.	—do— Dhar	—do—	—do—
37.	—do— Vidhisha	—do—	—do—
38.	—do— Guna	—do—	—do—
39.	—do— Chhindwara	—do—	—do—

1	2	3	4	
40.	—do—	Raigarh	Site inspection report awaited.	July, 1995
41.	—do—	Bilaspur	—do—	—do—
42.	—do—	Sarguja	—do—	—do—
43.	—do—	Mandsour	—do—	—do—
44.	—do—	Durg	—do—	—do—
45.	—do—	Rajnandgaon	—do—	—do—
46.	—do—	Indore	—do—	—do—
47.	—do—	Balaghat	—do—	—do—
48.	Diversion of forest land to M/s Maihar Cement Co. for renewal of mining lease.		Under process	March, 1995
<b>Name of State : Maharashtra</b>				
49.	Const. of Pendherinalls med. Irrig. Project		Site inspection report awaited.	July, 1995
50.	Goki river Med. Irrig. Project		—do—	August, 1995
51.	Chiwale Minor Irrig. Project		Under process	—do—
52.	Haripura MIT		—do—	November, 1994
53.	Const. of Kumbharkimi MIT		Site inspection report awaited	June, 1995
54.	Const. of Walheri MIT		Under process	August, 1995
55.	Vaitarna Water Supply Project in Tansa Sanctuary		—do—	September, 1995
56.	Warran Irrig. Proj.		—do—	—do—
57.	Const. of Nira Deoghar Major Irrig. Project		—do—	October, 1995
58.	Const. of Surya Project		—do—	—do—
59.	Const. of Vaslai MIT		—do—	—do—
60.	Const. of Jambulkheda New N.I.T.		—do—	—do—
61.	Diversion of forest land for Ghuggus Open Cast Project of Western Coalfields		—do—	—do—
62.	Const. of Kathalbodi Percolation Tank		—do—	—do—
63.	Const. of Khapa-II Percolation Tank		—do—	—do—
64.	Const. of Wardha MIT Project		—do—	—do—
<b>Name of State : Mizoram</b>				
65.	Indo Bangladesh Road		Site inspection report awaited	February, 1995

1	2	3	4
<b>Name of State : Orissa</b>			
66.	Rehabilitation of Villagers	Under process	June, 1994
67.	Const. of hotels on Puri & Konark beach	—do—	October, 1995
68.	Ren of mining lease of Talcher Colliery of Mahanadi Coalfields Ltd.	—do—	November, 1994
69.	Const. of Baghwa Minor Irrig. Project Stage-II	—do—	July, 1995
70.	Forest Land for Sarubil Chromite Mines in favour of Mishrilal Mines (P) Ltd.	—do—	October, 1995
<b>Name of State : Rajasthan</b>			
71.	Forestland for four laning and strengthening of N.H. No. 8 from km. 107/180 to 612/500 (ADB-III)	Under process	October, 1995
72.	Erection of Astronomical facility 'Grace' by Barc	—do—	October, 1995
<b>Name of State : Uttar Pradesh</b>			
73.	Const. of Badyagarh to Saurkhal MR	Under process	August, 1995
74.	Horn Bill Tourist Complex	Under process	July, 1995
75.	Renewal of mining to Almora Manganese Limited	—do—	March, 1993
76.	Ram Raj Field Firing Range	—do—	October, 1995
77.	Gangadhar Field Firing Ranges.	—do—	—do—
78.	App. road and bridge on three rivers	—do—	—do—
79.	Rawari-Joshiwara LVR	—do—	—do—
80.	Tanakpur-Tawaghat M.R.	—do—	—do—
81.	Const. of Mana Field Firing Range	—do—	—do—
<b>Name of State : West Bengal</b>			
82.	Forest land to ICFRF in Midnapore	Under process	October, 1995
83.	Mining lease to Banerjee	Under process	—do—

[English]

#### DECLARATION OF COW AS NATIONAL ANIMAL

1436. **Dr. Vasant Niwruoti Pawar** : Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government have received any representations for declaring the Cow as National Animal;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) to (c) The Government have received suggestions to declare cow, bullocks and bulls as the national animals from time to time. However, the tiger has been declared as the national animal in 1973. No change in this is under consideration.

#### REVAMPED PUBLIC DISTRIBUTION SYSTEM

1437. **Shri Mohan Rawale** :

**Dr. Ramkrishna Kusmaria** :

**Shri Brijbhushan Sharan Singh** :

**Shri Pankaj Chowdhary** :

Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) the name of States and the number of blocks in each State which are covered under Revamped Public Distribution System (RPDS);

(b) the salient features of the Revamped Public Distribution System;

(c) the extent to which the Revamped Public Distribution System has proved useful for Weaker Sections of the society;

(d) whether the Government have any proposal to extend the scope of Revamped Public Distribution System to other areas in the country;

(e) if so, the details thereof and the time by which this is likely to be extend;

(f) whether the Government propose to start the modified Revamped Public Distribution System in additional Development Blocks of the country; and

(g) if so, the details thereof?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma)** : (a) A Statement

showing the names of States and the number of blocks covered under RPDS is enclosed.

(b) to (g) After discussion on at the 13th meeting of the Advisory Council on Public Distribution System held in August, 1991, the Government initiated measures to improve the reach of the PDS in remote, hilly, inaccessible, tribal and rural areas and decided to revamp the PDS. In consultation with the State Governments and UT Administrations, the blocks covered by various areas specific programmes such as Drought Prone Area Programme (DPAP), Desert Development Programme (DDP), Designated Hill Areas (DHA) and Integrated Tribal Development Projects (ITDP) where a substantial segment of the rural poor population live were identified for the Revamped Public Distribution System. The State Governments and UT Administrations were requested to take action on various points and monitor the progress of implementation which are :

(i) Opening additional fair price shops in areas hitherto unserved or underserved;

(ii) Issue additional ration cards to population not so far covered;

(iii) Create/hire storage capacity for stocking of foodgrains in interior areas for distribution;

(iv) Make suitable arrangements for door steps delivery of PDS items to FPS in interior areas;

(v) Constitute Vigilance Committees for monitoring the supply and availability of commodities to consumers;

(vi) Distribute additional items of mass consumption through PDS outlets.

The scheme of Revamped PDS was launched by the Prime Minister as on 1.1.1992 at Barmer in Rajasthan in about 1700 blocks. The Government decided to issue foodgrains at specially subsidised prices from 1.6.92 in all RPDS blocks. Earlier the specially subsidised price was only applicable to ITDP blocks. The Central Issue Prices (CIP) of foodgrains distributed through RPDS was Rs. 50.00 per quintal lower than the CIP for normal PDS and the States were requested that the end retail prices of foodgrains should not be more than 25 paise per kg over and above CIP. 3.2 million tonnes of additional quantity of foodgrains per annum has been earmarked for distribution exclusively in RPDS areas which was over and above the allocations reportedly being made to these areas by the State Government.

It has been decided to extend the Revamped PDS to all blocks covered under Employment Assurance Scheme (EAS) numbering 2446, from October, 1995.

## STATEMENT

Statement showing the Number of  
Blocks Covered Under R.P.D.S.

No.	State/UT	No. of Blocks Covered under EAS/RPDS
1	2	3
1.	A.P.	155
2.	Arunachal Pradesh	56
3.	Assam	142
4.	Bihar	266
5.	Goa	—
6.	Gujarat	131
7.	Haryana	44
8.	H.P.	19
9.	J & K	80
10.	Karnataka	119
11.	Kerala	21
12.	M.P.	297
13.	Maharashtra	171
14.	Manipur	22
15.	Meghalaya	32
16.	Mizoram	20
17.	Nagaland	28
18.	Orissa	175
19.	Punjab	—
20.	Rajasthan	172
21.	Sikkim	4

1	2	3
22.	T.N.	89
23.	Tripura	18
24.	U.P.	248
25.	W.B.	128
26.	A & N Is.	2
27.	Chandigarh	—
28.	D & N Haveli	1
29.	D & Diu	1
30.	Delhi	—
31.	Lakshadweep	5
32.	Pondicherry	—
Total		2446

RPDS : Revamped Public Distribution System

EAS : Employment Assurance Scheme

[Translation]

**CENTRALLY SPONSORED SCHEMES IN U.P.**

1438. **Dr. Sakshiji** : Will the Minister of Agriculture be pleased to state :

(a) the details of the Centrally Sponsored Schemes implemented in Uttar Pradesh to increase the agricultural production during 1994-95;

(b) the details of the achievements made under these Schemes during the above period; and

(c) the amount spent on these schemes so far?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) to (c) The details of the Centrally Sponsored Schemes implemented in Uttar Pradesh during 1994-95, the achievements made during 1994-95 and the amount spent on these schemes are given in the enclosed.

## STATEMENT

## Centrally Sponsored Schemes Implemented in U.P. in 1994-95.

S.No.	Name of the Scheme	Physical targets/ Achievements	Amount released so far (Rs. in lakhs)
1	2	3	4
1.	National Watershed Development Project for Rainfall Areas	327716 ha. (8th Plan target)	6800.497
2.	Oilseed Production Programm	223.7 lakh tonnes (1994-95)	1164.77 (During 8th Plan)
3.	National Pulses Development Project	24.60 lakh tonnes (1994-95)	1572.47 (During 8th Plan)
4.	Non-overdue cover	No Target	722.00 (During 8th Plan)
5.	Soil Conservation in the Catchment of River Valley Projects (RVP)	5.46 ha. (1994-95)	3590.00
6.	Integrated Watershed Management in the Catchment of Flood Prone River (FPR)	47.49 ha. (1994-95)	6810.00
7.	Reclamation of Alkali Soils	10180 ha. (1994-95)	911.22 (During 8th Plan)
8.	Balanced and Integrated Use of Fertilisers.	2600 ha. (Target) (1994-95)	99.15
9.	National Project on Development of Fertilizer Use in Low Consumption and Rainfed Areas.	(i) Supply of bags 77000 (ii) Demonstration on integrated National Supply System-30. (iii) Demonstration on improved method of compost making-30 (1994-95—Target).	16.27 (During 1994-95 and 1995-96)
10.	Integrated Cereal Development Programme in Rice Based Cropping System Areas (ICDP-Rice)	4.5 lakh qtl. see distribution 900 field demonstration 900 IPM demonstration 20255 Farm implements distribution (1994-95).	3268.02 (Eighth Plan)
11.	Integrated Cereals Development Programme in Wheat Based Cropping System Areas (ICDP—Wheat)	3.60 lakh qtls seed distribution 784 field demonstration 7377 farm implements distribution (1994-95).	5089.34 (Eighth Plan)
12.	Intensive Cotton Development Programme (ICDP)	(i) 535 ha. field demonstration. (ii) 20 ha. IPM demonstration. (iii) 600 plant protection equipment (1994-95).	19.21 (Eighth Plan)



1	2	3	4
13.	Special Jute Development programme (SJDP)	(i) 568 qtls. seed distribution	38.66 (8th Plan)
14.	Assistance to Women's Cooperatives.	11 socieites assisted. (1994-95)	10.99 (1994-95)
15.	Promotion for Use of Plastics in Agriculture	(i) Farm demonstration 467 (ii) Grip installation 1333 (iii) Green House 1.36 (iv) Mulching 400 (Target—1994-95)	439.44
16.	Integrated Programme for Development (CHILLIES) of Species.	(i) Demonstration of Plant Protection Measures—5000 ha. (ii) Distribution of Minikita-500 (iii) Establishment of Paprika Plots-50 (iv) Establishment of Demonstration-cum-Seed Multiplication Plots-500 (v) Distribution of Plant Protection Equipments—200 (GINGER) (vi) Distribution of Minikits-500 (vii) Establishment of Demonstration-cum-seet Multiplication Plots-400 (MINOR SPICES) (viii) Distribution of Minikits-5000 (ix) Organising demonstraion plots in farmer fields-1000 (TURMERIC) (x) Establishment of Demonstration-cum-seed Multiplication Plots-100 (Target—1994-95)	55.56
17.	Comprehensive Scheme on Cost of Cultivation of Principal crops.	No Target	148.36 (8th Plan)
18.	Timely Reporting of Estimates of Area and Production of Principal Crops	No Target	61.27 (8th Plan)
19.	Improvement of Crop Statistics	No Target	110.91 (8th Plan)
20.	Crop Estimation Survey of Fruits, Veg. and Minor Crops	No Target	27.11 (8th Plan)
21.	Assisting the States/UTs inthe Conduct of Livestock Census.	No Target	45.69 (8th Plan)
22.	Strengthening of Agricultural Engineeering Deptt. of State Agricultural Universities	No Target	148.36 (8th Plan)

(Narendra Dev University of Agriculture and Technology, Faizabad)

[English]

### GRANTS TO PRIMARY SCHOOLS

1439. **Shri Jagat Vir Singh Drona** : Will the Minister of Human Resource Development be pleased to state :

(a) whether Uttar Pradesh Government have provided grants to those Primary Schools which are not recognised and participation of the students is nil there; and

(b) if so, the corrective steps taken by the Government in this regard?

**The Minister of State in The Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhol)** : (a) and (b) Information is being collected from the State Government of Uttar Pradesh and will be placed on the table of the Sabha.

[Translation]

### ASSESSMENT OF RESEARCH WORK

1440. **Shri Chhedi Paswan** :  
**Shri Lall Babu Rai** :

Will the Minister of Agriculture be pleased to state :

(a) whether the Government have undertaken assessment of the research work done by the Indian Council of Agriculture Research vis-a-vis expenditure incurred on it in order to find out the which part of the research has really been effective in increasing production, per capita availability and foreign exchange earnings;

(b) if so, the details thereof; and

(c) if not, the time by which action is likely to be initiated in this direction?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan)** : (a) Yes, Sir.

(b) and (c) Some results for rice crop are available. For example, it is estimated that usually non-measurable input factors like research, extension production which accounts for about one-third of output growth during 1971-88. Of these non-measurable input factors, the contribution of research alone is estimated at 57%.

[English]

### USE OF POLYTHENE BAGS/PLASTIC MATERIAL

1441. **Shri Mahesh Kanodia** :  
**Shri Ram Kashwan** :

Will the Minister of Environment and Forests be pleased to state :

(a) whether the Central Pollution Control Board has suggested a blanket ban on the use of polythene bags and plastic wrappers on the perishable consumer goods;

(b) if so, the details thereof; and

(c) the reaction of the Government to the suggestion?

**The Minister of State in the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) No, Sir.

(b) and (c) Do not arise.

### 'SAVE THE TIGER CAMPAIGN'

1442. **Shri Shraavan Kumar Patel** : Will the Minister of Environment and Forests be pleased to state :

(a) whether a "Save the Tiger" Campaign has been launched on October 1, 1995 on the eve of Mahatma Gandhi's Birthday;

(b) if so, the salient features of the Campaign; and

(c) the steps taken being taken in pursuance of the Campaign?

**The Minister of State in the Ministry of Environment and Forests (Shri Rajesh Pilot)** : (a) No such campaign has been launched by the Government of India.

(b) and (c) Do not arise.

[Translation]

### FOODGRAINS REQUIREMENT

1443. **Shri Brishin Patel** :  
**Shri Nitish Kumar** :

Will the Minister of Agriculture be pleased to State :

(a) whether the Government have passed the quantum of requirement of various Foodgrains in the Country for the next two years and also by the end of this century;

(b) if so, the estimated quantum of Wheat, Rice, Oil and Pulses required separately; and

(c) the annual average rate of increase registered in the production of the above foodgrains during each of the last three years?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) According to the eighth Five Year Plan Document, the Foodgrain requirements for 1996-97 and 2006-07 have been estimated to be around 208 million tonnes and 283 million tonnes respectively. The national normative foodgrain requirement based on energy protein has been estimated to range from 179 to 187 million tonnes for the years 2000 A.D.

(b) It is difficult to estimate the quantum of Wheat, Rice, Oil and Pulses required separately since the requirement of individual commodities depends upon a number of variable factors such as level of production, per capita income, availability of substitutes, consumer habits etc.

(c) The all-India average compound growth rate of production for the period 1980-81 to 1994-95 has been estimated to be 3.48 per cent per annum for Rice, 3.70 for Wheat, 1.67 for Total Pulses and 5.89 per cent per annum for Total Oilseeds.

[English]

### SUPER BAZAR

1444. **Shri Rajnath Sonkar Shastri** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to refer to the reply given to unstarred Question No. 285 and 350 dated August 1, 1995 regarding Super Bazar and State :

(a) whether the grocery items supplied by the Haldi Ram Namkeen to Super Bazar were found sub-standard and adulterated during the last three years;

(b) if so, what is the good of claiming that Super Bazar has a system of laboratory testing of grocery items for ensuring quality;

(c) whether those items had not been tested before putting them on the sales counter; and

(d) the action taken against the guilty officials and to ensure selling of quality goods only?

The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Vinod Sharma) : (a) No Sir.

(b) to (d) Do not arise.

### NEW STORAGE TECHNOLOGY

1445. **Shri D. Venkateswara Rao** :  
**Shri Bolla Bulli Ramaiah** :

Will the Minister of Food be pleased to state :

(a) whether food corporation of India has decided to adopt a new storage technology for Vacuum Processed storage to time over the crisis of surplus caused by massive stocks of Food-grains accumulated during the last three years;

(b) whether the expert committee examined the techno-economic feasibility of vacuum processed storage;

(c) if so, whether it has submitted its Report;

(d) if so, the recommendations made therein; and

(e) reaction of the Government thereto?

The Minister of Food (Shri Ajit Singh) : (a) to (c) M/s. Vacuum Process Storage Co. Ltd. Ireland had given a proposal for introduction of VPS System (Vacuum Process Storage System) in India. In order to examine the Techno-economic feasibility of the said VPS system Food corporation of India has appointed National Industrial Development Corporation as consultants for the same. National Industrial development Corporation Ltd. have not submitted their report yet.

(d) and (e) Do not arise.

### INCENTIVES FOR SPORTSPERSONS

1446. **Shri R. Surender Reddy** : Will the Minister of Human Resource Development be pleased to State :

(a) whether the Government propose to accord top priority to Sports and provide facilities, encouragement and incentives to sportspersons and students in the country so as enable them to complete successfully in the International Sports;

(b) if so, the details of the measures taken by the Government in this regard;

(c) whether the Government have any scheme to make the Sports Authority of India more active and result-oriented; and

(d) if so, the details thereof?

The Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs and Sports) and the Minister of State in the Ministry of Parliamentary Affairs (Shri Mukul Wasnik) : (a) and (b) Yes, Sir. A number of incentives and facilities are provided to sportspersons which include conferring of Awards/Cash rewards to medal winners at International Competitions, provision of international standard sports equipment, foreign coaches, Scientific back up, Air passage cost for participation in competitions abroad etc. Besides this Medal winners at Olympics and Gold Medal winners at Asian Games are given a monthly pension of Rs. 2000/- and Rs. 1500/- respectively. The Sports Authority of India (SAI) is also implementing various schemes to identify the talented sportspersons from amongst students and to provide intensive training and coaching facilities to them.

(c) and (d) Yes, Sir. Government of India had engaged the Tata Consultancy Services to suggest improvement in the various schemes of SAI and to make them more active and results-oriented. Their report has recommended modifications in the schemes as follows :—

1. Development of a Scheme for broadbasing of sports through mass participation in educational networks.

2. Creation of more facilities for continuity of sports in Colleges and Universities.
3. Creation of "Centres of Excellence" for selected sports disciplines for attaining international level performances.
4. Re-organisation of existing schemes to implement the above recommendations.

The above recommendations have been reviewed by the Governing Body of SAI and certain rationalizations in the schemes have been effected.

#### COCONUT OIL

**1447. Shri Ramesh Chennithala : Will the Minister of Agriculture pleased to state :**

(a) whether the Government have taken any steps to popularise the use of Coconut Oil in the non-traditional areas; and

(b) if so, the details thereof and the results achieved so far?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) The Coconut Development Board has opened display-cum-sales centres to popularise use of coconut products including oil in non-traditional areas like Patna and Bhubaneshwar and in traditional areas like Kochi, Kottayam, Bangalore. The Board also regularly releases advertisement through the media to promote coconut oil both in traditional, non-traditional centres.

(b) The efforts, of late, have made significant impact on consumption of both edible and non-edible and uses of coconut oil.

#### PULSES RESEARCH INSTITUTE

**1448. Shri V. Sreenivasa Prasad :  
Shri Tara Singh :**

**Will the Minister of Agriculture be pleased to state :**

(a) whether the Government propose to set up a Pulses Research Institute to augment the production of Pulses in the country;

(b) if so, the details thereof; and

(c) the extent to which the production of Pulses likely to be affected after formation of the research institute?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan) :** (a) No, Sir.

(b) A fullfledged Indian Institute of Pulses Research is already functioning at Kanpur (U.P.) w.e.f. 6.9.1993.

(c) Question does not arise.

[Translation]

#### FISHERIES IN LIEU OF PADDY CULTIVATION

**1449. Shri Upendra Nath Verma : Will the Minister of Agriculture be pleased to state :**

(a) whether the area under Paddy cultivation is declining in the country particularly in Andhra Pradesh and Punjab and Fisheries have been taken in place of that;

(b) if so, the extent of land being utilised for fisheries in Andhra Pradesh, Punjab and other states which was under Paddy cultivation during the last three years;

(c) whether the work of fisheries is more profitable as compared to the Paddy cultivation;

(d) whether the Government are aware of certain crops in lieu of which other crops are being grown; and

(e) if so, the details thereof?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) No, Sir. There is no significant change in the Paddy cultivation area in the country as well in Andhra Pradesh and Punjab in the recent past.

(b) Question does not arise.

(c) Yes, Sir.

(d) and (e) As a regular feature, farmers change cropping pattern on the basis of various factors such as climatic conditions, price variations, profits etc.

[English]

#### PER UNIT SUGER

**1450. Shri Satya Deo Singh : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :**

(a) whether the Government have any proposal to supply equal Sugar per unit in Real as in Urban Areas; and

(b) if so, by when the scheme is likely to be implemented?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) :** (a) and (b) As part of their operational responsibility for implementing the Public Distribution (PDS), State Government/UT Administrations decide upon matters like entitlement criteria and scale of entitlement to consumers. The amount of levy sugar entitlement per unit in rural and urban areas is a matter under the administrative jurisdiction of State Governments/UT administration. Central Government makes bulk allocation of levy sugar to States/UTs generally

on a uniform norm of 425 grams per capita availability per month for the projected population as on 1.10.86 in rural and urban areas of the States/UTs.

#### PRODUCTION OF COTTON AND OILSEEDS

1451. **Shri A. Venkatesh Naik** : Will the Minister of Agriculture be pleased to state :

(a) the target fixed for production of the Cotton and Oilseeds during 1995-96;

(b) the estimated production likely to be achieved;

(c) whether the production of Cotton and Oilseeds is likely to be increased during the current year as compared to the previous two years; and

(d) if so, the details thereof?

The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) : (a) and (b) Targets and estimated production likely to be achieved of Cotton and Oilseeds during 1995-96 are as follows :

Crop	Unit	Target	Likely Achievements
Cotton	Lakh bales of 170 Kg each	130.0	123.4
Total Oil-seeds	Lakh tonnes	225.0	218.0

(c) and (d) Yes, Sir. Production of cotton and total oilseeds during the previous two years is as follows :

	1993-94	1994-95
Cotton (lakh bales)	107.4	121.1
Total oilseeds (lakh tonnes)	215.0	214.2

[Translation]

#### FISHING HARBOURS/LANDING CENTRES

1452. **Shrimati Bhavna Chikhila** : Will the Minister of Agriculture be pleased to state :

(a) the details of the Fishing harbours and Landing Centres in the country specially in Gujarat where construction work has not been completed even after the stipulated period;

(b) the reasons for delay;

(c) the time by which their construction work is likely to be completed; and

(d) the effect of price escalation on these projects?

The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) : (a) to (c) The information is given in the enclosed Statement.

(d) Due to the reasons mentioned in the enclosed Statement there has been considerable price escalation for these fishery harbour project which are still under construction.

#### STATEMENT

S. No.	Fishery Harbour/ Fish Landing Centre	State	Sanctioned Cost (in lakhs)	Date of Sanction	Original targetted Date of Completion	Likely Date of completion	Reasons for delay
1	2	3	4	5	6	7	8

#### Major Fishery Harbours

1.	Sassoon Dock fishery harbour	Maharashtra	824.36	1/89	1/90	12/95	Petitions by residents associations against environmental pollution and contractual disputes etc.
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#### Minor Fishery Harbour

1.	Vizhinjam	Kerala	704.00	2/87	2/90	3/97	Land acquisition and rehabilitation coupled with petitions in court regarding ownership of land.
2.	Puthiappa	Kerala	527.00	1/88	1/92	12/95	Acute shortage of fuel during Kuwait War, Stay Order by Court against blasting of rocks from quarry etc.

1	2	3	4	5	6	7	8
3.	Munambam	Kerala	710.00	10/88	10/93	3/96	Additional Engineering Investigations, land acquisition and Stay Order from Court etc.
4.	Pondicherry	Pondicherry	423.00	4/91	4/94	4/96	Delay in finalisation of tenders to start work.
<b>Fish Landing Centre</b>							
1.	Tantiapal	Orissa	60.40	3/93	3/95	3/96	Slow progress of construction.
2.	Navabunder	Gujarat	33.91	3/91	3/95	3/96	—do—
3.	Magod Dungari	Gujarat	38.74	11/92	11/94	11/96	—do—
4.	Dholai	Gujarat	33.36	11/92	11/94	11/96	Slow progress of construction.

[English]

### SUGAR SCAM

1453. **Shri M.V.V.S. Murthi :**  
**Shri Sultan Salahuddin Owaisi :**

Will the Minister of Food be pleased to state :

(a) whether attention of the government has been drawn to the news-item captioned "Evidence Supports Sugar Scam Charge" appeared in the 'Economic Times' dated July 14, 1995;

(b) if so, the details of the facts of the matter reported therein;

(c) whether any investigation into this Sugar Imports Scam and its impact on Government account in 1994-95 has been made;

(d) if so, its outcome and if not, the reasons therefor;

(e) the principal parties and officials with whose connivance the loss was caused to the Nation; and

(f) what is Government's present policy of import of Sugar from countries like Brazil, involving huge illegal premiums?

**The Minister of Food (Shri Ajit Singh) :** (a) and (b) Ministry of Commerce, STC and MMTC has imported a quantity of 9.77 lakh tonnes of sugar on Government account for supply through PDS which landed at Indian Ports during the period July to December, 1994. The entire quantity was contracted with the members of the **Refined Sugar Association (RSA)**, London. As far as the report in the "Economic Times" of 14th July, 1995 is concerned, it appears that the comparison has been made of offer from a non-RSA supplier with a contract conclud-

ed with RSA suppliers. STC and MMTC had received some offers from the parties other than RSA members at much cheaper prices. However to ensure security, non-RSA member suppliers were required to furnish bid-bond @ 5% of the value of the offered quantity alongwith their offer. STC has intimated that only 2 non-RSA parties offered to submit bid-bonds within prescribed period after submission of offer. Orders were placed on these parties one by one. However, while one party did not furnish the prescribed bid-bond, the other defaulted.

MMTC too had placed order on 3 of such parties who had submitted valid offers accompanied by bid-bond at lower prices compared to the prices quoted by RSA members, but subsequently these parties too could not fulfil the contract. MMTC and STC have confirmed that they had not entered into contract with M/s Sudden Kerry of Parties for 14,00 tones of Brazilian Sugar as reported in the "Economic Times" which landed at Madras in October, 1994. According to information available in Ministry of Commerce, the prices at which STC and MMTC had imported sugar are in line with import prices of other Indian importers.

(c) to (e) In view of replay to parts (a) and (b) above, question does not arise.

(f) Due to comfortable position of sugar there is no necessity of importing sugar for Public Distribution System (PDS). STC/MMTC have been directed to dispose of as much of the contracts sugar as is possible in the international market at the best possible price. In addition a quantity of 5 lakh Metric Tonne of sugar has been notified for exports.

### PRICES OF SUGAR

1454. **Shri Rajdendra Agnihotri :** Will the Minister of Food be pleased to State :

(a) the prices of sugar at retail level during the first six months of current financial year;

(b) how do these compare with the corresponding period of 1994-95;

(c) the details of factors responsible for the rise in the Sugar Prices; and

(d) the steps taken by the Government to keep the Sugar Prices under control?

**The Minister of Food (Shri Ajit Singh) :** (a) and (b) The ranges of retail prices of S-30 grade of sugar in the four principal markets of the country, namely, Delhi, Bombay, Calcutta and Madras during the first six months of the financial years 1995-96 and 1994-95 were as under :

Month	1995-96 (Rs./Kg)	1994-95 (Rs./Kg.)
April	11.50—14.20	13.00—15.00
May	11.50—14.20	14.00—17.30
June	11.50—14.20	14.00—17.00
July	11.60—14.30	12.80—16.40
August	11.90—14.30	12.50—14.50
September	12.20—14.20	12.20—15.00

(c) and (d) The prices during the first six months of financial year 1995-96 remained at lower levels as compared to the corresponding months in the last financial year.

#### USE OF BANNED PESTICIDES

1455. **Shri S.M. Lal Jan Basha :** Will the Minister of Agriculture be pleased to state :

(a) whether several Pesticides whose use has been banned in foreign countries are being used in India;

(b) if so, the names of such Pesticides alongwith the estimated quantity being utilized per annum;

(c) whether the Government have decided to review the use of some other Pesticides which are banned in the foreign countries;

(d) if so, the details thereof;

(e) whether any technical committee has been constituted in this regard;

(f) if so, the time by which the report is likely to be submitted by the committee; and

(g) the details of studies conducted into the aspect of harm to the health of population due to application of said Pesticides in Agriculture?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) and (b) Yes Sir, The names of such pesticides alongwith their estimated quantity utilised during 1993-94 given in the enclosed the Statement.

(c) to (f) A Technical Committee has been constituted in August, 1995 by the Government to review the use of 15 pesticides which are banned/restricted for use in some of the foreign countries. The report is likely to be submitted in six months.

(g) (i) Before registering a pesticide the health records of spray operators spraying that particular pesticide are asked for and if the pesticide is safe for use, then only it is registered for use in the country.

(ii) The functionaries notified under Section 26 of the Insecticides Act, 1968 to report the occurrences of pesticide poisoning cases also report the pesticide poisoning cases with said pesticides in the agriculture sector.

(iii) Some studies have also been conducted by ICMR and other Organisations/Universities

#### STATEMENT

**List of Pesticides Banned/Restricted in Other Countries But being used in India and their consumption during 1993-94 in Agriculture.**

Sl.No.	Pesticide	Consumption-in MT (Technical Grade) 1993-94
1	2	3
1.	Alachlor	9
2.	Aldicarb	7
3.	*Aldrin	-
4.	Aluminium Phosphide	235
5.	BHC	10783
6.	Benomyl	11
7.	Captafol	50
8.	Captan	251
9.	Carbaryl	1626
10.	**Carbofuron	1362

1	2	3
11.	*Chlordane	-
12.	Chlorobenzilate	-
13.	DDT	-
14.	Dicofol	112
15.	Dieldrin	-
16.	Dimethoate	2060
17.	Diuron	19
18.	EDB	69
19.	Endosulfan	4413
20.	Fenarimol	-
21.	*Heptachlor	-
22.	Lindane	308
23.	**Malathion	2741
24.	**Maleic Hydrazide	4
25.	Methomyl	61
26.	Methyl Parathion	2248
27.	Monocrotophos	4225
28.	Oxyflourfen	5
29.	Paraquat Dichloride	99
30.	Phorate	2135
31.	Phosphamidon	2393
32.	Sodium Cyanide	-
33.	Thiometon	2
34.	**Thiram	398
35.	Triazophos	27
36.	Tridemorph	43
37.	Zinc Phosphide	241
38.	Zineb	169
39.	Ziram	248
40.	2, 4-D	625

\* These pesticides are under fresh review as per the Directions of Hon'ble High Court of Rajasthan.

Not reviewed for continued use in India.

[Translation]

#### DELHI MILK SCHEME

1456. **Shri Chandresh Patel** : Will the Minister of Agriculture be pleased to state :

(a) whether the Delhi Milk Scheme (DMS) has recently sent any report to the Government regarding proposal to increase the price of Milk;

(b) if so, the details thereof;

(c) the reaction of the Government there to; and

(d) the number of times the Milk prices were increased by the Delhi Milk Scheme and Mother Dairy during 1995 till November?

**The Minister of State in the Ministry of Agriculture (Shri Ayub Khan)** : (a) to (c) Yes, Sir. A proposal has been received from the Delhi Milk Scheme (DMS) for increasing the price of milk sold by the DMS. The DMS has proposed to increase the price of milk corresponding to the increase in cost of production/processing of DMS milk. The Government have not taken a decision in the matter.

(d) The DMS has not increased the price of milk during 1995. Milk prices were increased by Mother Dairy twice during 1995 till November.

[English]

#### CANCELLATION OF SUGAR CONTRACT

1457. **Shri Ram Kapse** : Will the Minister of Food be pleased to state :

(a) whether the Ministry of Food had proposed for cancellation of the entire four lakh tonnes of contract of Sugar that was booked forward on Government account earlier this year;

(b) whether the Ministries of Finance and Commerce have agreed to this proposal;

(c) if not, the reasons put-forth by the Ministry of Food in support of their proposal; and

(d) the loss suffered by the Government due to cancellation of the contract of import of Sugar?

**The Minister of Food (Shri Ajit Singh)** : (a) to (c) In view of the anticipated adequate availability of sugar, during 1994-95 season, a decision was taken by the Government to dispose of as much of the, contracted sugar as is possible in the international market at the best possible price. As per available information, STC & MMTC have together imported a quantity of about 1.99 lakh tonnes of sugar till October, 1995.



(d) Loss/profit, if any will be known on finalisation of accounts by STC/MMTC.

[Translation]

#### YAMUNA ACTION PLAN

1458. Shri Surendra Pal Pathak : Will the Minister of Environment and Forests be pleased to state :

(a) whether final shape has been given to Yamuna Action Plan on the lines of the Ganga Action Plan;

(b) if so, the details of the said plan along with the capital outlay, State-wise;

(c) the target fixed and the work so far started under the Plan, State-wise;

(d) the time by which the Plan is likely to be completed; and

(e) the additional measures taken by the Government to achieve its target?

The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) : (a) and (b) Yes, Sir. Under the Yamuna Action Plan, pollution abatement works are proposed in six towns of Haryana and eight towns of Uttar Pradesh besides Delhi. The list of these towns is given in the enclosed Statement-I. The works include interception, diversion and treatment of sewage, construction of low cost community toilets, improved wood based crematoria and bathing ghats, plantation and public participation. A total outlay of Rs. 343.78 crores has been approved for these works which include an amount of Rs. 113.85 crores for Haryana, Rs. 16.18 crores for Delhi and Rs. 213.75 crores for Uttar Pradesh.

(c) to (e) So far, 54 schemes have been sanctioned in the three States. State-wise break-up is given in the enclosed Statement-II. The Action Plan is likely to be completed by March, 1999. The progress of implementation of the Plan both Physical and Financial, is jointly monitored by the Central and the concerned State Governments on a regular basis to achieve the targets fixed for the Action Plan.

#### STATEMENT-I

List of the Towns where Pollution Abatement Works have been taken up Under the Yamuna Action Plan.

#### HARYANA

1. Yamunanagar and Jagadhari
2. Karnal
3. Panipat
4. Sonapat

5. Gurgaon

6. Faridabad

#### NCT OF DELHI

7. Delhi

#### UTTAR PRADESH

8. Saharanpur

9. Muzaffarnagar

10. Ghaziabad

11. Noida

12. Vrindavan

13. Mathura

14. Agra

15. Etawah

#### STATEMENT-II

Schemes	Haryana	Delhi	U.P.	Total
Interception & Diversion	12	—	11	23
Sewage Treatment Plant	—	2	2	4
Low Cost Sanitation	6	—	8	14
Crematoria	6	—	6	12
Bathing Ghats	1	—	—	1
Total	25	2	27	54

#### GANGOTRI AND YAMUNOTRI

1459. Shrimati Girija Devi : Will the Minister of Environment and Forests be pleased to state :

(a) whether the refuse left by tourists at Gangotri and Yamunotri is posing an environmental threat to the area;

(b) whether the temperature at Gangotri has gone up;

(c) if so, the facts therefor;

(d) whether due to the increase in temperature, the glaciers are in danger; and

(e) if so, the plan formulated by the Government to save the environment of the area?

The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) : (a) The refuse

generated from eating places and tourists activities including untreated sewage contribute towards environmental pollution of the areas.

(b) and (c) Data collected by Indian Meteorological Department near Gangotri indicates no significant change in the temperature.

(d) The effect of human activities on the recession of Gangotri glacier is not yet established.

(e) Does not arise.

[English]

### RHINOS POLLUTION

1460. **Shri Probin Deka :**  
**Shrimati Vasundhara Raje :**

Will the Minister of Environment and Forests be pleased to state :

(a) the population of Rhinoceros as per the last two census, National Park/Sanctuary-wise;

(b) the number of Rhinoceros killed/died untimely during the last two years, National Park/Sanctuary-wise;

(c) whether the population of Rhinoceros has been dwindling fast;

(d) if so, the reasons therefore; and

(e) the corrective steps taken by the Union Government in this regard?

The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) : (a) and (b) The census of rhinos is not carried out annually. The estimated population of rhinos between 1989 and 1994 in different National Parks and sanctuaries, where census was carried out is given in the enclosed Statement alongwith the reported figures for mortality.

(c) While there is light decline in the population of rhinos in some sanctuaries and National Parks, there is also an increase in the others. However, overall the rhino population in India has shown a marginal decline over the past five years.

(d) The main reason for decline of the population of rhinos in India is poaching besides natural death.

(e) The steps taken by the Government for conservation of rhinos are given below :

(i) Rhino is placed in schedule I of Wildlife (Protection) Act, 1972 thus getting the highest legal level of protection;

(ii) Trading in Rhino parts and products is also banned by law;

(iii) India is a party to the Convention on Interna-

tional Trade in Endangered Species of Wild Fauna and Flora (CITES) and abides by the regulations of International trade in endangered species of animals and articles. Under the provisions of the convention, Rhino is covered under Appendix I of CITES which bans international trade in the species, products and derivatives.

(iv) Cooperation of police, BSF, DRI, Customs and Army is also taken, as and when required, in apprehending the poachers and illegal traders;

(v) With a view to providing alternative home for Rhinos and also to rehabilitating them in their erstwhile habitat, schemes for 'Rehabilitation of Rhinos' has been started in Dudhwa National Park and Katerniaghat Wildlife Sanctuary of Uttar Pradesh.

(vi) A network of 6 wildlife sanctuaries and 3 national parks has been set up for conservation of the species and its habitat. Financial assistance is provided by the Central Government for development of national parks and sanctuaries, on request from the State Governments.

(vii) Regional and sub-regional offices on wildlife preservation are set up mostly at the main export centres of the country to check smuggling of wildlife products.

(viii) A scheme for payment of reward to the informers, has been introduced.

### STATEMENT

#### A. RHINO POPULATION

STATE	1989	1992	1993	1994
<b>ASSAM</b>				
Kaziranga NP	1250	—	1164	—
Manas NP	85	—	80	—
Pobitora	65	—	56	—
Orano	100	—	97	—
Lacknowa	03	—	—	—
Other Pockets	40	—	—	—
<b>WEST BENGAL</b>				
Jaldapara	27	33	—	33
Gorumara	12	11	—	14
<b>UTTAR PRADESH</b>				
Dudhwa	09	11	—	—

**B. MORTALITY FIGURE :**

State/NP Sanctuary wise	1994		1995**	
	Killed by poachers	Untimely/ Natural Death	Killed by Poachers	Untimely/ Natural Death
*1. Assam	31	42	35	69
2. West Bengal				
(a) Jaldapara	Nil	2	Nil	3
(b) Gorumara	Nil	Nil	Nil	Nil
3. Uttar Pradesh				
(a) Dudhwa N.P.	Nil	NA	Nil	NA

\* Total figure of mortality in the States, National Parks/ Sanctuary-wise figures are not available.

\*\* Upto 30th September, 1995

[Translation]

**ANNUAL RATE OF AFFORESTATION**

1461. **Shri Mahesh Kanodia :**  
**Shri Lall Babu Rai :**

Will the Minister of Environment and Forests be pleased to state :

(a) whether the annual rate of afforestation in the country has been fixed;

(b) if so, the details thereof and when it was fixed;

(c) whether the target achieved in respect of annual rate of afforestation has been maintained;

(d) if not, the decline in the annual rate of afforestation together with the reasons therefore; and

(e) the corrective steps being taken to achieve the fixed annual rate of afforestation?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (e) Afforestation and tree planting activities are under taken throughout the country under the Twenty Point Programme. The targets are fixed annually subject to the overall availability of funds in the Central and State Plans. The details of targets and achievements during the last three years are as given below :

(seedlings in lakhs)  
(area in hectares)

Year	Targets		Achievements	
	Seedling Distribution	Area Coverage	Seedling Distribution	Area Coverage
1992-93	14500	10,64,000	12450.87	10,62,226
1993-94	13509	11,65,300	11097.61*	9,63,888
1994-95	11835.10	10,31,320	10367.51*	9,45,367

\*tentative

[English]

The total fund availability for afforestation activities has not increased adequately commensurate with the targets and in keeping with increasing costs, particularly the wage-rates.

**HIKE IN PRICES**

1462. **Shri Shraavan Kumar Patel :** Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether with the unabated rise in prices of pulses, the basic protein supplier in common man's food, it has gone out of reach of the poor;

(b) if so, the comparative prices of different pulses, Kala Chana, Kabli Chana, Rajma etc. as on April, July, September 1 and December 1, 1995; in Delhi's main markets and the percentage in price-rise since April 1995;

(c) the main reasons for the price-hikes; and

(d) the steps taken by the Central Government to bring these prices within common man's reach?

The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma) : (a) and (b) Comparative wholesale prices of different pulses in Delhi as on 1st April, 1st July and 1st September, November, 30 alongwith percentage variation in the wholesale Price Indices of pulses for the same period are given in the

enclosed Statement.

(c) There are various reasons for rise in prices of pulses out the existing gap of about 5 million tonnes in the demand and supply of pulses. Limited imports and nearly stagnant production of pulses in the country are the important reasons for price rise.

(d) The Government attaches considerable importance to containing the price levels of pulses. Several steps have been taken to ensure the availability of pulses to the consumers at reasonable prices. The import of pulses have been brought under Open General Licence and the customs duty on the import of pulses has been reduced from 10% to 5%. The imported pulses are also exempted from the stock limit stipulated in the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Order, 1977 to ensure effective availability. Further, pulses are being supplied through cooperative stores and States Civil Supplies Corporations. Efforts are also being made of increase the production of pulses in the country.

#### STATEMENT

##### (a) Wholesale Prices of Pulses in Delhi and Their percentage variation

Commodity	Wholesale Prices (Rs. per Qtl.) As On				Percentage Variation		
	1.4.95	1.7.95	1.9.95	30.11.95	(*) 1.7.95 1.4.95	1.9.95 1.4.95	30.11.95 1.4.95
Kala Chana	1100	930	910	715	-15.5	-17.3	15.0
Kabuli Chana	2800	2475	2500	1600	-11.6	-10.7	-42.9
Rajmah	1650	1970	1800	1700	+13.3	+9.1	+3.0
Arhar Dal	1650	2150	2100	2050	+30.3	+27.3	+24.2
Moong (split)	1560	1650	1675	1650	+5.8	+7.4	+3.8
Urad (whole)	2000	1900	1850	1450	-5.0	-7.5	-27.5
Malka (red)	1450	1625	1600	1675	+12.1	+10.3	+15.5

Source : Dte. of Economics & Statistics, Ministry of Agriculture.

(\*) : Economic Times

##### (b) Percentage Variation in Wholesale Price Index of Pulses (Sub-Group)

1.7.95	2.9.95	11.11.95
1.4.95	1.4.95	1.4.95
+7.0	+7.5	+2.3

**PRICE OF PEPPER**

1463. **Shri Ramesh Chennithala** : Will the Minister of Agriculture be pleased to state :

(a) the latest prices of Pepper and other crops produced in Kerala;

(b) whether there has been a mild fluctuation in the prices of these products;

(c) if so, the details thereof;

(d) the remedial steps taken to prevent steep decline in the prices on these products; and

(e) the impact of such measures on the prices?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) The latest available wholesale prices of black pepper and other important crops grown in Kerala are given below :

Crop	Centre	Price Rs./Qtl.
Black Pepper	Cochin	7.800
Copra	Kozhikode	2,950
Cardamon	Cochin	21,500

(b) and (c) The movement of month-end wholesale prices of the above crops during 1995 is furnished below :

Crop/Centre	Month-end wholesale prices (Rs. /Qtl.)			
	Jan'95	April'95	July'95	Oct.'95
Black Pepper (Cochin)	6850	8400	7900	7800
Copra (Kozhikode)	2325	2150	2300	2600
Cardamom (Cochin)	28500	24500	19000	21000

(d) In order to prevent the fall in the prices of copra below the remunerative level, the Government of India announced the Minimum Support Prices (MSP) of ball and milling copra for 1995 season. The black pepper and other spices are covered under the Market Intervention Scheme to protect the interests of growers.

(e) Due to the price support operations by the National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED) at Minimum Support Prices, the wholesale prices of copra have exhibited a rising trend in the major markets in the recent months.

[Translation]

**RICE PRODUCTION SCHEMES**

1464. **Shri N.J. Rathva** : Will the Minister of Agriculture be pleased to state :

(a) the names of the districts of Gujarat included under the Special Rice Production Scheme;

(b) whether any specific assistance has been provided to the farmers of the State under this scheme;

(c) if so, the details thereof;

(d) the names of the development Blocks in Vadodhara, Bharooch and Panchmahal Districts of Gujarat being benefited therefrom; and

(e) the assistance provided so far?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) At present the state of Gujarat is covered under Integrated Cereals Development Programme in Coarse Cereals based cropping systems areas (ICDP-Coarse Cereals). The scheme is based on cropping systems approach. Under this scheme assistance is also given for Rice cultivation. There is no scheme entitled 'Special Rice Production Scheme' in the State.

In the ICDP-Coarse Cereals, such blocks are covered whose yield is lower than that of State/National average. The blocks covered by the scheme in the State number 170.

(b) and (c) Under the above said scheme, assistance is provided to the farmers for seed distribution, IPM demonstration, field demonstration, farmers training, improved farm implements productivity awards and sprinkler sets etc.

(d) and (e) The eligible blocks of the districts of Vadodhara, Bharooch and Panchmahal are covered under ICDP Coarse Cereals Scheme. The assistance provided to the three districts under the scheme is as follows :

S. No.	Name of the Districts	Assistance Provided (Rs. in lakhs)	
		1994-95 (Expen)	1995-96 (Target)
1.	Vadodhara	2.57	14.46
2.	Bharooch	1.26	11.32
3.	Panchmahal	4.97	21.70

**ASSISTANCE FOR NATIONAL PARKS**

1465. **Shrimati Bhavna Chikhilla** : Will the Minister of Environment and Forests be pleased to state :

(a) the total financial assistance provided to various

States, for maintenance of the National Parks and Sanctuaries, during each of the last three years, State-wise;

(b) whether the State Governments have also sent some proposals for providing more assistance;

(c) if so, the details thereof; and

(d) the action taken by the Government thereon?

The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) : (a) Financial assistance is being provided to the States for the development of national parks and sanctuaries under the centrally sponsored schemes "Development of National Parks and Sanctuaries", "Eco development in and around National Parks and Sanctuaries", "Project Tiger" and "Project Elephant". The assistance provided during the last 3 years State-wise is given on Statement I to V.

(b) to (d) Yes, Sir. The details of the additional one time assistance is as under :

1. For Balpakaran National Park of Meghalaya Rs. 275.00 lakhs were released during 1993-94 for land acquisition.
2. For Kaziranga National Park of Assam Rs. 26.58 lakhs were released during 1993-94 for land acquisition.
3. For Sanjay Gandhi National Park of Maharashtra Rs. 70.00 lakhs were released during 1994-95 for construction of Boundary Wall.
4. For Land Acquisition for restoration of Elephant range Rs. 1.00 crore was provided to the State of Kerala under Project Elephant in 1991-92.
5. The State of Madhya Pradesh was provided an assistance of Rs. 52.07 lakhs for tackling the problems of immigrant elephants in 1993-94 and 1994-95 under Project Elephant.

#### STATEMENT-I

##### Development of National Parks and Sanctuaries

S. No.	Name of the States			Fund Released (Rs. In Lakhs)
	1992-93	1993-94	1994-95	
1 2	3	4	5	
1.	Andhra Pradesh	52.97	54.53	69.803
2.	Arunachal Pradesh	32.106	30.873	31.44
3.	Assam	1.40	103.97	Nil
4.	Bihar	28.145	Nil	54.85

1 2	3	4	5	
5.	Goa	12.50	14.485	14.301
6.	Gujarat	29.644	36.064	31.70
7.	Haryana	8.93	10.75	14.88
8.	H.P.	106.35	84.735	84.224
9.	J&K	8.879	15.575	2.70
10.	Karnataka	90.41	114.545	132.86
11.	Kerala	34.724	42.453	70.815
12.	M.P.	85.78	132.35	98.08
13.	Maharashtra	69.038	51.76	127.465
14.	Manipur	19.90	15.15	19.30
15.	Meghalaya	7.62	19.81	19.03
16.	Mizoram	25.44	15.842	25.05
17.	Nagaland	1.00	2.62	Nil
18.	Orissa	45.65	71.33	72.96
19.	Punjab	15.317	19.911	14.195
20.	Rajasthan	69.63	79.456	64.30
21.	Sikkim	53.00	29.90	33.42
22.	Tamil Nadu	37.80	55.33	15.43
23.	Tripura	42.23	9.75	3.344
24.	Uttar Pradesh	43.305	75.548	75.10
25.	West Bengal	20.517	42.26	63.245

##### Name of Union Territory

1.	Chandigarh	1	1	1
2.	Dadra Nagar	—	—	—
3.	Daman Diu	3.10	1.50	—
4.	Delhi	—	—	—
5.	Lakshadweep	—	—	—
6.	Pondicherry	—	—	—
7.	Andaman & Nicobar Island	—	—	3.00
Total		946.00	1129.51	1145.492

**STATEMENT-II**  
**PROJECT ELEPHANT**  
**Project-Financial Assistance**

State	Amt. Released (Rs. in lakhs)		
	1992-93	1993-94	1994-95
A.P.	6	32.15	36.62
Arunachal	17	11.17	19.12
Assam	222	3	51.15
Bihar	13.5	—	—
Karnatak	34.18	73.57	68.88
Kerala	14.02	8.75	63.58
Meghalaya	13.9	288.6	24.50
Orissa	—	37.7	47.00
T.N.	14.5	24.52	19.40
U.P.	19.4	21.48	58.40
W. Bengal	45.5	39.74	50.10
M.P.	—	17.924	34.14
Nagaland	—	—	7.10
<b>Total</b>	<b>200</b>	<b>558.604</b>	<b>480.00</b>

**STATEMENT-III**

**Eco-development Around Protected Areas Assistance to States (Excluding Tiger Reserves)**

State	(Rs. in lakhs)		
	1992-93	1993-94	1994-95
1	2	3	4
Andhra	7.2	—	8.91
Arunachal	3.95	3.35	6.38
Assam	Nil	6.05	Nil
Bihar	36.786		Nil
Goa	19.52		Nil
Gujarat	19.52	14.083	Nil
Haryana	4		3.60
H.P.	28.675	12.2	35.789
J&K	Nil	13.95	Nil

1	2	3	4
Karnataka	21.98	44.265	Nil
Kerala	24.499	42.22	26.41
M.P.	43.97	13.885	24.59
Maharashtra	5.597		Nil
Manipur	Nil		Nil
Meghalaya	7.55	6.54	Nil
Mizoram	Nil		2.329
Nagaland	Nil		2.75
Orisa	Nil	24.80	5.70
Punjab	Nil	5.65	2.218
Rajasthan	21.87	19.33	Nil
Sikkim	29.992	10.3	13.95
T.N.	Nil	8.62	Nil
Tripura	2.56		Nil
U.P.	4.7	11.90	Nil
W.B.	33.655	7.28	18.75
A&N Island	Nil	Nil	Nil
Chandigarh	Nil	Nil	Nil
Dadra Nagar	Nil	Nil	Nil
Daman Diu	Nil	Nil	Nil
Delhi	Nil	Nil	Nil
Lakhadweep	Nil	Nil	Nil
Pondicherry	Nil	Nil	Nil
<b>Total</b>	<b>296.434</b>	<b>243.48</b>	<b>150.276</b>

**STATEMENT-IV**

**Funds Release Under Eco-Development Scheme (Project Tiger)**

S. No.	Name of the State	(Rs. in lakhs)		
		92-93	93-94	94-95
1	2	3	4	5
1.	Andhra Pradesh	—	19.65	10.00
2.	Arunachal Pradesh	12.60	3.40	1.548
3.	Assam	—	5.20	—
4.	Bihar	20.910	32.70	8.25

1	2	3	4	5
5. Karnatak		15.43	15.52	14.075
6. Kerala		5.699	7.139	10.00
7. Madhya Pradesh		26.92	35.085	38.482
8. Maharashtra		5.597	10.91	08.276
9. Orissa		—	7.10	26.00
10. Rajasthan		21.87	39.73	23.88
11. Tamil Nadu		—	4.76	—
12. Uttar Pradesh		—	13.37	12.00
13. West Bengal		25.235	46.236	38.418
Total		124.261	240.80	195.874

## STATEMENT-V

Statement Showing Release of  
Central Assistance to Tiger

Reserves (Rs. in lakhs)

S. No.	Name of Tiger Reserve	1992-93	1993-94	1994-95
1	2	3	4	5
1.	Corbett	29.245	67.775	57.950
2.	Palamau	55.696	54.200	51.580
3.	Simlipal	45.693	46.52	69.385
4.	Kanha	61.301	65.890	65.381
5.	Manas	38.836	36.38	42.325
6.	Sariska	45.700	50.52	45.500
7.	Ranthambore	46.779	55.270	51.025
8.	Bandipur	24.397	35.1960	36.930
9.	Sunderban	30.615	36.7130	44.475
10.	Melghat	44.147	36.7130	44.475
11.	Periyar	48.862	46.7300	16.673
12.	Indravati	20.871	23.2430	22.350
13.	Namdapha	27.274	32.0080	34.540
14.	Dudhwa	28.485	23.9400	32.604

1	2	3	4	5
15. Valmiki		—	—	—
16. Nagarjunasagar		20.076	25.2700	26.381
17. Buxa		37.525	47.7220	50.610
18. Kalakad-Mundanthurai		29.630	40.8650	29.120
19. Pench		6.920	28.0760	45.905
20. Bandhavgarh		—	7.8950	8.955
21. Tadoba		—	—	18.635
Total		642.052	760.8021	797.998

[English]

## EDUCATION IN REGIONAL LANGUAGE

1466. Shri Syed Shahabuddin : Will the Minister of Human Resource Development be pleased to state :

(a) whether under the syllabi of both Navodaya Vidyalayas and Kendriya Vidyalayas at the High School level, the students belonging to the linguistic minorities, except those whose mother tongue is Hindi, have no facilities to learn their mother tongues;

(b) if so, whether the Government have examined this deprivation of the students belonging to the linguistic minorities in the light of the Constitution and educational psychology;

(c) whether the Government have received suggestions to modify the languages teaching programmes in the schools administered by the Central Government to ensure the teaching of mother tongue as one of the three languages to all students irrespective of their numbers, in addition to Hindi, English or any classical language; and

(d) if so, whether the Government are actively considering the modification of the present syllabus?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja) :** (a) to (d) In Kendriya Vidyalayas, Hindi, English and Sanskrit are compulsory taught as part of curriculum. Since Kendriya Vidyalayas are established to cater to the educational needs of children of the transferable Central Govt. employees, it is necessary to have uniformity in courses throughout the country. However, mother-tongue/Regional Languages is taught in the Vidyalaya if at least 20 students are desirous of studying them.

As far as Navodaya Vidyalayas are concerned, Re-



gional Language of the area where the Vidyalaya is located, is taught in all the Vidyalayas.

Suggestions have been received for modifying the language teaching scheme in the schools under Central Govt. keeping in view the objective for which these schools have been established, a suitable language scheme is being followed for smooth running of these schools.

#### AREA UNDER RICE, COTTTON AND SUGARCANE

1467. **Shri Rajendra Agnihotri** : Will the Minister of Agriculture be pleased to state :

(a) whether there has been decline in area cultivated under rice, sugarcane and cotton crops recently;

(b) if so, the quantum of decline, State-wise alongwith the reasons therefore;

(c) whether this decline has adversely affected the production of these crops; and

(d) if so, the details of steps taken to increase production and area under cultivation of these crops?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) and (b) There is no decline in area under cultivation of sugarcane and cotton. However, only a marginal decline in the area under cultivation of rice has been observed.

(c) No, Sir.

(d) In order to increase the production and productivity of rice, sugarcane and cotton the Government of India is implementing Centrally Sponsored Schemes viz. Integrated Cereal Development Programme in Rice Based

Cropping System Area (ICDP-rice). Sustainable Development of Sugarcane Based Cropping System; and Intensive Cotton Development Programme (ICDP) in different States and Union Territories.

#### PRICE MONITORING BODIES

1468. **Shri S.M. Laljan Basha** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether State Governments have been requested to set up price monitoring bodies in their jurisdiction;

(b) if so, the outlines thereof;

(c) the objectives to be achieved; and

(d) whether the Government have any proposal to set up a pilot monitoring body in the Andhra Pradesh?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma)** : (a) Yes, Sir.

(b) and (c) The State Govts./UTs have been advised to set up the price monitoring cells in their States/UTs on the lines of the Inter-Ministerial Coordination Committee at the centre for monitoring and forecast of supplies and prices of Essential Commodities. A copy of the Constitution of the committee and terms of reference is given in the enclosed Statement.

(d) The govt. of Andhra Pradesh had set up a committee for price monitoring and forecasting supplies and prices of essential commodities on 16.8.1994 and the same has been reconstituted on 1.11.95.

#### STATEMENT

No. 4(6)/94—ER&M

#### GOVERNMENT OF INDIA

#### Ministry of Civil Supplies, Consumer Affairs and Public Distribution

Shastri Bhavan, New Delhi

Dated the 18th Jan, 1994

**Subject** : Constitution of Inter-Ministerial Coordination Committee for monitoring and forecasting of supplies and prices of essential commodities.

During the last few months a sudden spurt in the prices of essential commodities of mass consumption like pulses, sugar, onions has been witnessed throughout the country although the situation is not alarming. With a view to keeping the prices of selected essential commodities, namely, wheat, rice, sugar, gram dal, tur dal, groundnut oil, mustard oil, vanaspati, tea, salt, onion and potatoes within the reasonable limits and also to forecast the occurrence of shortage of these commodities, it has been decided to constitute an inter-Ministerial Coordination Committee for monitoring and forecasting of supplies and prices of essential commodities in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution. The constitution of the Committee is as under :

1.	Secretary, Ministry of Civil Supplies, Consumer Affairs and Public Distribution.	Chairman
2.	Economic and Statistical Advisor, Minister of Agriculture.	Member
3.	Joint Secretary, Public Distribution System (PDS), Ministry of Civil Supplies Consumer Affairs and Public Distribution.	Member
4.	Joint Secretary, Ministry of Food, (Incharge Food)	Member
5.	Joint Secretary, Ministry of Commerce.	Member
6.	Economic Adviser (Prices), Ministry of Finance.	Member
7.	Representative from NAFED.	Member
8.	Representative from FCI.	Member
9.	Representative from STC.	Member
10.	Economic Adviser, Ministry of Civil Supplies, Consumer Affairs and Public Distribution.	Convener

As and when necessary, special invitees from different Ministries/Departments will be requested to attend the meetings.

**Terms of Reference :**

- (1) To review, on regular basis, the supply position and the market prices of 12 above mentioned essential commodities.
- (2) To review the pattern of rainfall, sowing, harvesting, production and distribution of essential commodities on regular basis.
- (3) To collect the information on critical developments like drought, heavy rainfalls, floods, earthquake, transport strike and other infrastructural problems etc. and forecast their likely impact on the production and supply of the above commodities during the following months.
- (4) Suggest suitable action plan to deal with the problems as listed at point 3 above, so as to avoid acute shortages of supplies of 12 essential commodities and also to arrest sudden spurt in their prices in the open market.
- (5) Any other matter on the related aspects.

Hindi version will follow.

Sd/-  
(Kamal Kishore)  
Economic Adviser  
18.1.1994

Copy forwarded to :

All members of the Working group.

Copy to : PS to Minister (Civil Supplies, Consumer Affairs and Public Distribution).  
PS to MDS (Civil Supplies, Consumer Affairs and Public Distribution).  
PS to Secretary (Civil Supplies, Consumer Affairs and Public Distribution).

**SUGAR MILLS**

1469. **Shri Jagat Vir Singh Drona** : Will the Minister of Food be pleased to state :

(a) whether the Government are aware that Sugar Mills were sold in Uttar Pradesh in the name of privatisation of Sugar Mills; and

(b) if so, the reasons therefore and the reaction of the Government thereto?

**The Minister of Food (Shri Ajit Singh)** : (a) and (b) Ministry of Food has not received any reference from the Government of Uttar Pradesh regarding sale of Public/Cooperative Sector Sugar factories to the Private Sector.

**SALE OF COARSE RICE**

1470. **Shri Ram Kapse** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether the Government of Tamil Nadu has decided to sell the Coarse Rice at Rs. 20 a kilo from July 1, 1995.

(b) whether the Union Government intend to subsidise Rice and Wheat being distributed through Public Distribution System; and

(c) if so, the time by which this scheme is likely to be implemented and the extent of subsidy proposed to be given?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma)** : (a) The Government of Tamil Nadu have reported that they have reduced the end retail prices of common variety of rice under Public Distribution System to the level of Rs. 2/- per kg w.e.f. 1.7.95.

(b) and (c) Central Government makes available foodgrains for the Public Distribution System to all States/UTs including Andhra Pradesh at uniform Central Issue Prices on which the Central Government incurs subsidy. There is no proposal to give additional grants or subsidy to any State/UT for this purpose.

**PUBLIC UTILITIES REGULATORY COMMISSION**

1471. **Shri R. Surender Reddy** : Will the Minister of Civil Supplies, Consumer Affairs and Public Distribution be pleased to state :

(a) whether the Government have any proposal to set up Public Utilities Regulatory Commissions at the States and Centre levels to regulate the services provided by the Government;

(b) if so, the details thereof indicating the Public Distribution Utility Services that are proposed to be brought under the purview of the aforesaid Commission;

(c) whether all the Ministries are presently resisting the move for scrutiny of their services by the proposed Commission;

(d) if so, the details of their point of view; and

(e) the time by which a decision for setting up of the Public Utilities Regulation Commission is likely to be taken?

**The Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution (Department of Consumer Affairs and Public Distribution System) (Shri Venod Sharma)** : (a) to (e) In accordance with the recommendation of the Central Consumer Protection Council, the Central Government constituted a working group to examine the necessity of setting up of a Public Utilities Commission. The report was submitted by the Working Group. Public Utilities Commission is a new concept in our country and various ramifications of the proposal have to be analysed in depth by different Ministries/Departments before arriving at a decision. Hence no definite time limit can be prescribed.

**IMPORT OF SOYABEAN SEEDS**

1472. **Shrimati Girija Devi** : Will the Minister of Agriculture be pleased to state :

(a) whether the Government propose to import Soyabeans seeds;

(b) if so, the details thereof;

(c) whether the experts have drawn attention of the Government towards fatal diseases relating to agricultural crops which are likely to come with the imported seeds for Soyabean; and

(d) if so, the action proposed to be taken by the Government in this regard?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) The import of Soyabean Seeds is covered under the list of restricted items under the Export Import Policy and no proposal has so far been received for the import of seeds of soyabean for sowing purpose.

(b) Question does not arise.

(c) Yes, Sir.

(d) The imported seeds of soyabean are subjected to plant quarantine screening and laboratory investigations including grow-out tests at the port of entry. The consignment is released only when the stock is found free from exotic pests and diseases.

**BAN ON BOOK**

1473. **Shri Shравan Kumar Patel** : Will the Minister of Human Resource Development be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Another book banned by Customs Officials" appeared in the Statesman of September 22, 1995;

(b) if so, whether Government have since caused a study of the book in question and identified the objectionable portions in its; and

(c) if so, the number of such foreign books banned by the Government during the last three years?

**The Minister of State in the Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhoj)** : (a) to (c) The information is being collected and will be laid on the Table of the SABHA, as soon as possible.

[Translation]

**TUITION FEES**

1474. **Shri Surendra Pal Pathak** : Will the Minister of Human Resource Development be pleased to state :

(a) Whether many Universities (including Central University also) have formulated a scheme to enhance the Tuition Fees of students on the income basis of parents to strengthen their funds;

(b) if so, the details thereof and rationale behind it; and

(c) the reaction of Government in this regard?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja)** : (a) to (c) The National Policy on Education, 1986 states that to reduce the burden on State resources and for creating a greater sense of responsibility within the educational system, additional resources would be mobilised through donations, raising fees at the higher level of education, effecting savings by the efficient use of facilities and levying cess or charges on user agencies.

In November, 1992, UGC appointed a high-powered Committee under Justice Dr. K. Punayya to examine the present policy, norms and pattern of providing development and maintenance grants to the universities and colleges and to suggest specific measures for generating additional resources by them. The Committee has, inter-alia, recommended that the tuition fee for new entrants may be revised upwards with immediate effect and may be periodically adjusted, keeping in view the rate of inflation. The Committee has also recommended that the

income derived from enhancement of tuition and other fees should be utilised to augment fellowships and scholarships programmes for ensuring access to weaker sections.

UGC considered the Report of the Punayya Committee in February, 1994 and circulated it to universities, State Governments and UT administrations for consideration and adoption of the recommendations relevant to them.

[English]

**COCONUT TREES**

1475. **Shri Ramesh Chennithala** : Will the Minister of Agriculture be pleased to state :

(a) the annual loss of nuts due to the diseases affecting Coconut Trees with the latest figure;

(b) whether the ICAR has been able to find any effective remedy; and

(c) if so, the details thereof?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam)** : (a) No estimates of annual loss of nuts due to diseases affecting coconut trees are available.

(b) and (c) In case of root wilt disease, all the heavily infected and unproductive palms and all palms which have taken up the disease in the pre-bearing stage should be eradicated. No effective curative chemical control of root wilt of coconut is available. However, following management practices are recommended :

- (i) Application of organic manure and fertilizers at the recommended dose.
- (ii) Removal of severely diseased and diseased juvenile palms and replanting quality seedlings.
- (iii) Spraying 1.0% Bordeaux mixture or 0.3% Dithene M-45 twice annually in May and September.
- (iv) Control of red palm weevil and rhinoceros beetle.
- (v) Providing summer irrigation.
- (vi) Raising intercrops/adopting mixed cropping/mixed farming with recycling or organic manure.

[Translation]

**POLLUTION IN GUJARAT**

1476. **Shri N.J. Rathva** : Will the Minister of Environment and Forests be pleased to state :

(a) whether the Government have received some complaints of pollution in the rivers flowing through Gujarat

during the last 3 years and till date;

(b) if so, the details thereof;

(c) the action taken by the Government in this regard;

(d) whether after the initiation of action, the industrial units have checked pollution; and

(e) if not, the action proposed to be taken by the Government in this regard?

**The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) :** (a) to (c) References have been received in the past from different sources about pollution in some of the rivers in Gujarat. According to a survey conducted by the Central Pollution Control Board in respect of pollution in major rivers, the stretch of river Sabarmati from upstream of Ahmedabad upto downstream at Vautha was found to be polluted. This stretch has been included under the National River Conservation Plan, which is under implementation.

(d) and (e) Under the National River Conservation Plan, pollution abatement measures are proposed in respect of municipal waste water generated from large towns located along the river. Industrial pollution will be monitored under the Existing Pollution Control Acts.

[Translation]

#### OLYMPICS

**1477. Shri Ram Kripal Yadav :** Will the Minister of Human Resource Development be pleased to state :

(a) whether attention of the Government has been drawn towards the news-items published in the "The Hindustan Times", dated November 12, 1995 captioned "Pity ! Maharaja lacks horse-sense; and

(b) if so, the steps taken by the Government to fix responsibility of India's missing the chance to take part in the equestrian event in next Olympics in America?

**The Minister of State in the Ministry of Human Resource Development (Department of Youth Affairs and Sports) and Minister of State in the Ministry of Parliamentary Affairs (Shri Mukul Wasnik) :** (a) Yes, Sir.

(b) The Equestrian Federation of India had taken up the matter with the Federation Equestre Internationals (FEI) who have accepted to hold a three star event (CCI\*\*\*) in Delhi from 20th to 22nd December, 1995 for which an International Jury would also be arriving. Based on the performance in this event, the Indian riders can qualify for the Olympic Games.

[English]

#### SUGAR DEVELOPMENT FUND

**1478. Shri Kunjee Lal :** Will the Minister of Food be pleased to state :

(a) the number of proposals received from Rajasthan for grant of financial assistance from Sugar Development Fund for modernisation and expansion of Sugar Mills during the last four years till date;

(b) the names of Sugar Mills which received financial assistance from the above Fund during the said period;

(c) whether the Sugar Mills have fully utilised their amount; and

(d) if not, the reasons therefor?

**The Minister of Food (Shri Ajit Singh) :** (a) Loans for Modernisation/rehabilitation of plant and machinery are provided to sugar mills from the Sugar Development Fund. No application for such loan was received from Sugar Mills in Rajasthan during the last four years till date.

(b) to (d) Does not arise.

#### COOPERATIVE MOVEMENT

**1479. Shri Harish Narayan Prabhu Zantye :**  
**Shri Sandipan Bhagwan Thorat :**  
**Shri Santosh Kumar Gangwar :**

Will the Minister of Agriculture be pleased to state :

(a) whether the Government have constituted a panel of Experts to review the state of cooperation in various States;

(b) if so, whether the said panel has submitted its report to the Government;

(c) if so, the details of the recommendations/observations made therein;

(d) the reaction of the Government thereto; and

(e) the steps taken/proposed to ensure that cooperative movement is oriented and restructured to empower the rural weak/poor?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) No such panel of experts to review the State of uniform Cooperation in various States have been constituted.

(b) to (e) However, Planning Commission appointed a Committee under the Chairmanship of Choudhary Brahm Parkash in 1990. The Committee submitted its report in May, 1991, recommending, inter-alia, a 'Model cooperative Act'. The Central Government have accepted the recommendations of Choudhary Brahm Parkash Committee Report in principle. It has been decided to replace the existing Multi-State Cooperative Societies Act, 1984 on the lines of recommendations of the Brahm Parkash Committee Report. Salient features of the Model Cooperative Act (as recommended by the Choudhary Brahm Parkash Committee) are enclosed as Statements.

## STATEMENT

**Sallent Features of the Model Cooperatives Act**

- (i) *State Policy on cooperatives and the principles of cooperations* have been stated in the beginning of the 'Model Act' as a guide to the remaining provisions of the Act and to facilitate the Government of conform to the basic ideology of cooperation.
- (ii) *Procedure for registration of new cooperative* is simplified and all artificial restrictions by way of area of operation, economic viability etc., are removed;
- (iii) The 'Model Act' gives *no rule making power to Government*—The law itself lays down broad parameters necessary to be observed by co-operatives and leaves all other matters relating to constitution, management and business of the society to be conducted in accordance with its bye-laws.
- (iv) The 'Model Act' gives *no power to the Registrar or the Government to order for any of the following in a cooperative* :
- Supersession of the Board of Directors.
  - Compulsory amalgamation or division of societies.
  - Compulsory amendment of bye-laws.
  - Power to veto/rescind/annul the resolutions of general body or board of directors of a cooperatives.
  - Issue directives.
- (v) *Cooperative federation/unions are to assume greater responsibility* towards the member cooperatives, in particular to ensure regular conduct of elections to the Board of Management and timely conduct of annual audit off accounts.
- (vi) The *Role of the Registrar* has been confined to the registration and liquidation of cooperatives, conduct of inquiry and in case of default to conduct elections, audit and to convene meeting of general body.
- (vii) The 'Model Act' *prohibits cooperatives from accepting funds from the government by way of equity*.
- (viii) Special obligations have been imposed on members to ensure the character of cooperative as a member user organisation.
- (ix) *Board of Directors have been made accountable* for timely conduct of elections, regular convening of meetings of the managing committee and the

general body and for participation therein and for timely conduct of the audit of the books of accounts.

- (x) *Model Act prohibits officers of the Government from working in cooperatives*.
- (ix) The 'Model Act' provides for the Constitution of Cooperative Tribunals for settlement of disputes and appeals on matters relating to constitution, management and business of cooperatives and to take cognizance of any offence under the Act.

[Translation]

**NATIONAL EDUCATION MISSION**

1480. **Shri Mahesh Kanodia :**  
**Shri Sultan Salahuddin Owaisi :**  
**Shri Parasram Bhardwaj :**

Will the Minister of Human Resource Development be pleased to state :

(a) whether the Government have set up the National Elementary Education Mission like the National Literacy Mission;

(b) if so, the aims and objectives of setting up of the said mission; and

(c) the time from which the said Mission would start functioning?

**The Minister of State in the Ministry of Human Resource Development (Department of Education) (Dr. Krupasindhu Bhol) :** (a) Yes, Sir.

(b) The main objective of the Mission is to bring to bear upon the Universalisation of Elementary Education a sense of expedition.

(c) The Mission is already functioning.

[English]

**MINISTRY FOR FISHERIES**

1481. **Shri Sudhir Sawant :** Will the Minister of Agriculture be pleased to state :

(a) whether a number of agencies relating to the fisheries sector are functioning under the different Ministries;

(b) whether there is a demand for integration of all these agencies under one Ministry; and

(c) if so, the details thereof and reaction of the Government thereto?

**The Minister of State in the Ministry of Agriculture (Shri Arvind Netam) :** (a) Yes, Sir.

(b) and (c) Concern has been expressed in various quarters about the need to have an integrated and cohe-

sive approach to the development of fisheries by incorporating the work in one Department. The Central Board of Fisheries, the highest advisory body, on which Ministers of Fisheries of a majority of the States and Specialists and experts from other agencies are represented, had also recommended at its 18th meeting that there should be a separate Department of fisheries under the Ministry of Agriculture.

There is no decision to set up a separate Department of Fisheries.

[Translation]

#### SUGAR MILL IN BIHAR

1482. **Shri Rajesh Ranjan Pappu Yadav** : Will the Minister of Food be pleased to state :

(a) whether the National Sugar Corporation has any scheme for revival of Vanmakhi Sugar Mill in Bihar;

(b) if so, the details thereof; and

(c) the funds proposed under this scheme?

**The Minister of Food (Shri Ajit Singh)** : (a) and (b) There is no Corporation by the name of National Sugar Corporation under the Government of India. Further, at present there is no scheme for consideration of the Ministry of Food for revival of Vanmakhi Sugar Mill in the State of Bihar.

(c) Does not arise.

[English]

#### DUAL SUPPORT PRICE

1483. **Shrimati Bhavna Chikhila** :  
**Shri Amar Pal Singh** :

Will the Minister of Food be pleased to state :

(a) whether the Government propose to offer Dual Support Price to the farmers for giving incentives to the other farmers who brought their produce to the mandies after the initial rush was over; and

(b) if so, the details thereof?

**The Minister of Food (Shri Ajit Singh)** : (a) and (b) A proposal for procurement of wheat in a staggered manner during the Rabi Marketing Season 1995-96 is under consideration.

#### LAW CENTRE-I, DELHI UNIVERSITY

1484. **Shri Rajendra Agnihotri** : Will the Minister of Human Resource Development be pleased to refer to the reply given to Unstarred Question No. 5941 on May 16, 1995 and state :

(a) whether the Government propose to shift the Law Centre-I situated in the faculty of Law Building, University

of Delhi at Mandir Marg or any place adjacent to Gole Market in view of the concentration of Government offices around this area;

(b) if not, the reasons therefore;

(c) whether Government would expedite in this regard to avoid the inconvenience faced by the Government servants which constitutes the majority of students in the evening classes at Law Centre-I due to heavy congestion of traffic which makes their arrival late in the classes;

(d) whether the strength in the classes has diminished due to the shifting of Law Centre-I from Mandir Marg to Faculty of Law Building, University of Delhi and they have also become irregular; and

(e) if so, the steps proposed to be taken by the Government to shift the Law Centre-I at Mandir Marg or any place in Central Delhi adjacent to Government offices because the purpose of evening classes at the above Law Centres is to cater to the need of Government servants?

**The Minister of State in the Ministry of Human Resource Development (Department of Education and Department of Culture) (Kumari Selja)** : (a) and (b) According to the information furnished by the University of Delhi, Law Centre-I was shifted from Mandir Marg to Law Faculty Building as per a decision taken by the Executive Council in June, 1994. This decision was based on recommendations of a Committee appointed by the Vice-Chancellor which considered the recommendations of Justice Chinnappa Reddy Committee constituted by the University to suggest ways and means of bringing about overall improvements in the Faculty of Law. Besides saving in annual recurring expenditure of the centre on account of rent, the shifting of the centre has resulted in considerable improvement in its academic environment. The students also, in general, have welcomed the shifting of the Centre as they have more academic facilities such as access Law Faculty Library. In view of these facts, the University does not propose to shift back the Centre to Mandir Marg or any other place adjacent to Gole Market.

(c) Does not arise.

(d) The University has informed that the strength of the students attending the classes at Law Centre-I has not diminished.

(e) Does not arise.

11.21 hrs.

**The Lok-Sabha then adjourned till Eleven of the Clock on Wednesday, December 6, 1995/ Agrahayana 15, 1917 (Saka)**

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